

**Tenth Lok Sabha**  
**I Session (9/07/1991 to 18/09/1991)**

**LOK SABHA**

**BULLETIN — PART I**

**[Brief Record of Proceedings]**

Tuesday, July 9, 1991 / Asadha 18, 1913 (Saka)

No. 1

11 A.M.

**1. Silence**

Members stood in silence for a short while to mark the solemn occasion of the first sitting of the Tenth Lok Sabha.

**2. List of Members Elected to Lok Sabha**

Secretary-General laid on the Table a Book, submitted to the Speaker by the Chief Election Commissioner, containing the list of Members elected to the Lok Sabha at the General Election of 1991.

**3. Resignations from Membership of Lok Sabha**

(1) The Speaker *pro tem* informed the House that on 24 June, 1991, the Lok Sabha Secretariat received a letter dated 23 June, 1991 from Shri Atal Bihari Vajpayee, an elected Member from Vidisha constituency of Madhya Pradesh and Lucknow constituency of Uttar Pradesh, resigning his seat in Lok Sabha from Vidisha constituency. The Speaker had accepted his resignation with effect from 24 June, 1991.

(2) The Speaker *pro tem* also informed that on 26 June, 1991, the Speaker received a letter from Shri Lal Krishna Advani, an elected Member from New Delhi constituency of Delhi and Gandhinagar constituency of Gujarat, resigning his seat in Lok Sabha from New Delhi constituency. The Speaker had accepted his resignation with effect from 26 June, 1991.

#### 4. Oath or Affirmation

The Speaker *pro tem* Shri Indrajit Gupta, having already taken oath before the President, signed the Roll of Members at the commencement of the sitting and took his seat in the House.

Thereafter 417 members made and subscribed the oath or affirmation as follows and took their seats in the House:—

- 155 in Hindi
- 97 in English
- 52 in Sanskrit
- 29 in Bengali
- 24 in Tamil
- 16 in Marathi
- 10 in Kannad
- 7 in Gujarati
- 7 in Urdu
- 6 in Assamee
- 5 in Oriya
- 4 in Malyalam
- 2 in Punjabi
- 2 in Telugu
- 1 in Maithili

*(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.13 P.M.)*

**6.12 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th July, 1991)*

**K. C. RASTOGI,**  
**Secretary-General.**

**LOK SABHA****BULLETIN — PART I****[Brief Record of Proceedings]**

Wednesday, July 10, 1991 / Asadha 19, 1913 (Saka)

No. 2

11 A.M.

**1. Oath or Affirmation**

Eighty-one Members took the oath or made affirmation as follows, signed the Roll of Members and took their seats in the House:—

- 25 in English
- 21 in Hindi
- 10 in Telugu
- 6 in Marathi
- 6 in Tamil
- 5 in Bengali
- 4 in Kannada
- 2 in Oriya
- 2 in Sanskrit

*(Lok Sabha adjourned at 12.15 P.M. and re-assembled at 3 P.M.)*

**2. Motion for Election of Speaker**

Shri Arjun Singh moved the following motion:—

“That Shri Shivraj V. Patil, a Member of this House, be chosen as the Speaker-of this House.”

Shri P.G. Narayanan seconded the motion.

The motion moved by Shri Arjun Singh was unanimously adopted and Shri Shivraj V. Patil was chosen as the Speaker.

Sarvashri Arjun Singh and L.K. Advani conducted Shri Shivraj V. Patil to the Chair.

### 3. Felicitations to the Speaker

The following Members offered felicitations to the Speaker:—

- (1) Shri P. V. Narasimha Rao
- (2) Shri Lal Krishna Advani
- (3) Shri Vishwanath Pratap Singh
- (4) Shri Somnath Chatterjee
- (5) Shri B. Vijayakumar Raju
- (6) Shri Frank Anthony
- (7) Shri Indrajit Gupta
- (8) Shri P.G. Narayanan
- (9) Shri Nani Bhattacharya
- (10) Shri Moreshwar Save
- (11) Shri Chitta Basu
- (12) Shri Ebrahim Sulaiman Sait
- (13) Smt. Dil Kumari Bhandari
- (14) Shri Shiba Soren
- (15) Dr. Jayanta Rongpi
- (16) Shri Mohi Ram Saikia
- (17) Shri K.P. Unnikrishnan
- (18) Shri Yaima Singh Yumnam
- (19) Shri Chandra Shekhar

The Speaker in his reply thanked the Members.

### 4. Introduction of Prime Minister and Leader of the House

The Speaker introduced the Prime Minister. He also introduced Leader of the House, Shri Arjun Singh.

### 5. Introduction of Ministers

The Prime Minister introduced the Members of the Union Council of Ministers.

4.26 P.M.

*(Lok Sabha adjourned till half-an-hour after the Address by the President on Thursday, the 11th July, 1991)*

K.C. RASTOGI,  
Secretary-General.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 11, 1991/Asadha 20, 1913 (Saka)

No. 3

12.55 P.M.

### 1. Oath or Affirmation

Five Members took the oath or made affirmation as follows, signed the Roll of Members and took their seats in the House:—

4 in Hindi

1 in English

2. Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 11th July, 1991.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1991 (No. 1 of 1991) (Hindi and English versions) promulgated by the Governor of Jammu and Kashmir on the 16th June, 1991 under section 91(2)(a) of the Constitution of Jammu and Kashmir read with clause (c)(iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir.
- (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 6th April, 1991 issued by the President under article 356 of the Constitution in relation to the State of Haryana published in Notification No. G.S.R. 208(E) in

Gazette of India dated the 6th April, 1991, under article 356(3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 6th April, 1991 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 209(E) in Gazette of India dated the 6th April, 1991.
- (3) A copy of the Report dated the 2nd April, 1991 of the Governor of Haryana to the President (Hindi and English versions).
- (4) A copy each of the following Proclamations (Hindi and English versions) under article 356(3) of the Constitution:—
  - (i) Proclamation dated the 23rd June, 1991 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 6th April, 1991 in relation to the State of Haryana, published in Notification No. G.S.R. 315(E) in Gazette of India dated the 23rd June, 1991.
  - (ii) Proclamation dated the 24th June, 1991 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th January, 1991 in relation to the State of Tamil Nadu, published in Notification No. G.S.R. 316(E) in Gazette of India dated the 24th June, 1991.
  - (iii) Proclamation dated the 30th June, 1991 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 27th November, 1990 in relation to the State of Assam, published in Notification No. G.S.R. 323(E) in Gazette of India dated the 30th June, 1991.
- (5) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
  - (i) Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991) promulgated by the President on the 30th March, 1991.

- (ii) **The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991)** promulgated by the President on the 18th April, 1991.
- (iii) **The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 (No. 3 of 1991)** promulgated by the President on the 19th April, 1991.
- (iv) **The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991)** promulgated by the President on the 2nd May, 1991.
- (v) **The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991)** promulgated by the President on the 2nd May, 1991.
- (vi) **The Consumer Protection (Amendment) Ordinance, 1991 (No. 6 of 1991)** promulgated by the President on the 15th June, 1991.

#### **4. Resolution and Obituary References**

The following Resolution was placed before the House by the Speaker on the passing away of Shri Rajiv Gandhi, former Prime Minister:—

“This House expresses its profound sense of grief at the treacherous and brutal assassination of our former Prime Minister, Shri Rajiv Gandhi. The cult of violence and the atmosphere of hatred deliberately promoted by senseless elements who have no faith in the democratic process and who are ceaselessly working against the unity and integrity of the nation, have claimed yet another crusader of peace and non-violence who, like his revered mother 7 years ago, preferred to risk his life rather than to distance himself from the common masses of the country who loved him so intensely. The passing away of Shri Rajiv Gandhi at such a crucial juncture has deprived the country of the services of a young and charismatic leader on whom the down-trodden masses had pinned their hope and faith for a better and brighter future.

Though a reluctant entrant into politics, Shri Rajiv Gandhi, having taken the crucial decision, never looked back. A man with tremend-

ous courage of conviction, he served the nation in and out of office with a deep sense of commitment, clear vision and youthful vigour. Shri Rajiv Gandhi was the symbol of the nation's youth and his political career was a rapidly rising graph of accomplishments in pursuit of the ideals and aspirations of the younger generation.

His tenure in office as Prime Minister won him international recognition and he came to be respected as one of the foremost leaders of the Third World. His contribution to the cause of disarmament, international understanding, the non-aligned movement, environmental protection and abolition of apartheid will be ever remembered.

A visionary like his illustrious grand-father and a person with strong determination like his mother, Shri Rajiv Gandhi worked hard to take India into the 21st Century as a modern, technologically advanced and forward-looking nation. He gave technology a new and clear mission: to solve the problems of the poor.

The nation stands at the cross roads today. We have to redouble our efforts to rid the country of the dreadful menace of terrorism and to restore the faith of the people in the democratic process. Let us rededicate ourselves to the accomplishment of the tasks which were so dear to Rajiv Gandhi. That would be our real tribute to his cherished memory.

**The House sends its condolences to the bereaved family."**

Thereafter, the Speaker, Sarvashri P.V. Narasimha Rao, Lal Krishna Advani, Vishwanath Pratap Singh, Somnath Chatterjee, Indrajit Gupta, B. Vijaykumar Raju, P.G. Narayanan, Sibu Soren, Nani Bhattacharya, Chitta Basu, Ebrahim Sulaiman Sait, Smt. Dil Kumari Bhandari, Dr. Jayanta Rongpi, Sarvashri Ashok Deshmukh, Frank Anthony, Shravan Kumar Patel, Sultan Salahuddin Owaisi, Mani Shankar Aiyar, Dr. Balram Jakhar and Shri Arjun Singh made obituary references to the passing away of Shri Rajiv Gandhi, late Prime Minister.

**The Resolution was adopted unanimously.**

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

The Speaker then made references to the passing away of Shri Chita Mahata, a sitting member of Lok Sabha; Shri C.K. Chakrapani, a member of Fourth Lok Sabha; Shri Nagina Rai, a member of Seventh Lok Sabha; Smt. B. Radhabai Ananda Rao, a member of Fourth, Fifth, Sixth and Seventh Lok Sabha; Shri Gauri Shankar Rai, a member of Sixth Lok Sabha; Shri Jageshwar Yadav, a member of Fourth Lok Sabha; Shri Ishwar Chaudhry, a Member of Fifth, Sixth and Ninth Lok Sabha; Shri S.A. Dange, a member of Second and Fourth Lok Sabha; Shri Uma Shankar Dikshit, a former Union Minister; Shri Dinesh Goswami, a Member of Fifth and Eighth Lok Sabha; Shri Prabhu Dayal Himitsingka, a member of Provisional Parliament, Third and Fourth Lok Sabha and Bhai Shaminder Singh, a member of Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

15.17 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 12th July, 1991)*

K.C. RASTOGI,  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 12, 1991/Asadha 21, 1913 (Saka)

No. 4

11 A.M.

### 1. Oath by Member

Shri Aslam Sher Khan took oath in Hindi, signed the Roll of Members and took his seat in the House.

### 2. Starred Questions

Starred Question Nos. 1—3 were orally answered. Replies to Starred Question Nos. 4—17, 19 and 20 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 2—6, 9—40 and 42—54 were laid on the Table.

### 4. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Col. Rao Ram Singh
- (2) Shri Sharad Dighe
- (3) Shri S. Mallikarjunaiah
- (4) Shri Rasheed Masood
- (5) Smt. Malini Bhattacharaya

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (a) (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1988-89.
  - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1989-90.
  - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1987-88.
  - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1987-88 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority for the year 1989-90 under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority for the year 1989-90 along with Audited Accounts.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Major Ports (Prevention and Control of Pollution) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 250(E) in Gazette of India dated the 1st May, 1991, under sub-section (2B) of section 6 of the Indian Ports Act, 1908.
- (8) A copy of the Major Port Trusts (Procedure at Board Meetings) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 89(E) in Gazette of India dated the 25th February, 1991, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 :—
- (a) (i) Annual Accounts of the New Mangalore Port Trust for the year 1989-90 together with Audit Report thereon.



- (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1989-90.
- (b) (i) Annual Accounts of the Cochin Port Trust for the year 1989-90 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1989-90.
- (c) (i) Annual Accounts of the Calcutta Port Trust for the year 1989-90 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1989-90.
- (10) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board for the year 1989-90.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Dock Labour Board for the year 1989-90.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1990 (No. 6 of 1990) — Union Government (Commercial) — Delhi Transport Corporation under article 151(1) of the Constitution.

(16) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—

- (i) G.S.R. 1001(E) published in Gazette of India dated the 26th December, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Habib Bourares, Minister of Foreign Affairs of Tunisia and three members of the delegation who visited India from 27th to 29th December, 1990, from the payment of foreign travel tax.
- (ii) G.S.R. 82(E) published in Gazette of India dated the 19th February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Gerard Collins, T.D., the Minister for Foreign Affairs of Ireland and six members of the delegation who visited India from 20th to 25th February, 1991, from the payment of foreign travel tax.
- (iii) G.S.R. 87(E) published in Gazette of India dated the 22nd February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Mohamed Ebrahim Massoud, Minister of State and Member of the Cabinet. (a Special Envoy of the King Fahd of Saudi Arabia) and four members of the delegation who visited India from 24th to 25th February, 1991, from the payment of foreign travel tax.
- (iv) G.S.R. 94(E) published in Gazette of India dated the 28th February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Dr. Richard Von Weizsaecker, President of the Republic of Germany and thirty-nine members of the delegation who visited India from 28th February, 1991 to 6th March, 1991, from the payment of foreign travel tax.
- (v) G.S.R. 95(E) published in Gazette of India dated the 28th February, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Hans Dietrich Genscher, Minister for Foreign

Affairs of the Federal Republic of Germany and seventeen members of the delegation who visited India from 28th February, 1991 to 2nd March, 1991, from the payment of foreign travel tax.

- (vi) G.S.R. 149(E) published in Gazette of India dated the 18th March, 1991 together with an explanatory memorandum regarding exemption to His Excellency Dr. Abdul Rehman-Bin Ibrahim Al-Awadhi, Minister of State of Kuwait (a Special Envoy of the Emir of Kuwait) and four members of the delegation who visited India from 17th to 19th March, 1991, from the payment of foreign travel tax.
- (vii) G.S.R. 183(E) published in Gazette of India dated the 26th March, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Nizar Hamdoon, Permanent Under Secretary and Special Envoy of the President of the Republic of Iraq and one Aide of the delegation who visited India from 28th to 29th March, 1991, from the payment of foreign travel tax.
- (viii) G.S.R. 198(E) published in Gazette of India dated the 2nd April, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Shahryar Khan, Foreign Secretary of Pakistan and four members of the delegation who visited India from 4th to 7th April, 1991, from the payment of foreign travel tax.
- (ix) G.S.R. 199(E) published in Gazette of India dated the 2nd April, 1991 together with an explanatory memorandum regarding exemption to Lt. Gen. Shamim Alam Khan, Chief of General Staff, Pakistan and six members of the delegation who visited India from 31st March, 1991 to 4th April, 1991, from the payment of foreign travel tax.
- (x) G.S.R. 211(E) published in Gazette of India dated the 9th April, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Arpad

Goncz, President of the Republic of Hungary, and twenty-seven members of the delegation who visited India from 10th to 15th April, 1991, from the payment of foreign travel tax.

- (xi) G.S.R. 248(E) published in Gazette of India dated the 1st May, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Li Jong OK, Vice-President of the DPR of Korea and nine members of the delegation who visited India from 7th to 11th May, 1991 from the payment of foreign travel tax.
- (xii) G.S.R. 249(E) published in Gazette of India dated the 1st May, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Shinyong Lho, Special Envoy of the President of Republic of South Korea and his wife who visited India from 30th April to 4th May, 1991, from the payment of foreign travel tax.

#### **6. Assent to Bills**

Secretary-General laid on the Table the following seventeen Bills passed by the Houses of Parliament and assented to by the President:—

- (1) The Appropriation (Railways) Vote on Account Bill, 1991
- (2) The Appropriation (Railways) Bill, 1991
- (3) The Appropriation (Railways) No. 2 Bill, 1991
- (4) The Appropriation (Vote on Account) Bill, 1991
- (5) The Appropriation (No. 2) Bill, 1991
- (6) The Appropriation (No. 3) Bill, 1991
- (7) The Finance Bill, 1991
- (8) The Punjab Appropriation (Vote on Account) Bill, 1991
- (9) The Punjab Appropriation Bill, 1991
- (10) The Assam Appropriation (Vote on Account) Bill, 1991
- (11) The Assam Appropriation (No. 2) Bill, 1991
- (12) The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1991
- (13) The Jammu and Kashmir Appropriation (No. 2) Bill, 1991
- (14) The Tamil Nadu Appropriation (Vote on Account) Bill, 1991

- (15) The Tamil Nadu Appropriation Bill, 1991
- (16) The Pondicherry Appropriation (Vote on Account) Bill, 1991
- (17) The Pondicherry Appropriation Bill, 1991.

#### 7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 15 July, 1991.

#### 8. Motion—Under Consideration

Shri P.V. Narasimha Rao moved the following motion:—

“That this House expresses its confidence in the Council of Ministers.”

The following members took part in the debate:—

(1) Shri Lal Krishna Advani

*(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.17 P.M.)*

(2) Shri George Fernandes

(3) Shri Sharad Dighe

(4) Shri Ebrahim Sulaiman Sait (*Speech unfinished*).

The discussion was not concluded.

#### 9. Cancellation/fixation of sittings

The Chairman informed the House that at the meeting of the Speaker with Leaders of Parties and Groups held on 11 July, 1991, it was decided that in order to facilitate early discussion of financial and other business, sitting of the House fixed for Monday, 22 July, 1991 be cancelled and in lieu thereof the House might sit on Saturday, 20 July, 1991. The House agreed.

#### 10. Private Member's Resolution—Under Consideration

Shri Zainal Abedin moved the following Resolution:—

“This House urges upon the Government to take early steps to peacefully settle the dispute regarding the shrine at Ayodhya and to enact suitable legislation for preserving and maintaining the *status quo* of all religious shrines and places of worship as they existed on August 15, 1947.”

Shri Shreesh Chandra Dikshit took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 15th July, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 15, 1991 / Asadha 24, 1913 (Saka)

No. 5

11 A.M.

### \*1. Oath by Member

Shri Krishna Marandi took oath in Hindi, signed the Roll of Members and took his seat in the House.

### 2. Starred Questions

Starred Question Nos. 22, 23, 26, 27, 30 and 31 were orally answered. Starred Question No. 21 was postponed to 29 July, 1991. Replies to Starred Question Nos. 24, 25, 28, 29, 32, 33 and 35—40 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 56, 58—100, 102—125, 127—132, 134 and 135 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. G.S.R. 253 (Hindi and English versions) published in Gazette of India dated the 13th April, 1991 appointing the 1st April, 1991 as the date on which the Public Liability Insurance Act, 1991 shall come into force issued under sub-section (2) of section 1 of the said Act.

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\* After Question Hour at 12 hours.

- (2) A copy of the Public Liability Insurance Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 330(E) in Gazette of India dated the 15th May, 1991 under sub-section (3) of section 23 of the Public Liability Insurance Act, 1991.

#### 5. Matters under Rule 377

- (1) Shri Uttamrao D. Patil raised a matter regarding need to change outdated telephone exchange machinery by electronic or automatic exchange at Wani, Maharashtra.
- (2) Shri Mankuram Sodi raised a matter regarding need to appoint a Vigilance Committee at block level to supervise on the spot the construction work in tribal areas.
- (3) Shri Guman Mal Lodha raised a matter regarding need to include the construction of broad gauge railway line from Ahmedabad to Delhi *via* Abu Road in the next Railway Budget.
- (4) Prof. Rasa Singh Rawat raised a matter regarding need for early conversion of Delhi-Ahmedabad metre gauge line into broad gauge line.
- (5) Shri Surya Narain Yadav raised a matter regarding need to construct a railway over-bridge in Saharsa.
- (6) Shri Tej Narain Singh raised a matter regarding need to take immediate steps to check erosion caused by river Ganga from Chaura to Koilwar in Buxur district of Bihar.
- (7) Shri Ram Naik raised a matter regarding need to send Central Survey Team to assess the damage caused due to recent heavy rains in Bombay.
- (8) Shri S. Gangadhar raised a matter regarding need to take up anti-desertification programmes in Anantapur district, Andhra Pradesh.

#### 6. Motion — Adopted

Discussion on the following motion moved by Shri P.V. Narasimha Rao on the 12th July, 1991, continued.

“That this House expresses its confidence in the Council of Ministers.”



The following Members took part in the debate:—

- (1) Shri Ebrahim Sulaiman Sait
- (2) Shri A. Ashokraj
- (3) Shri Saifuddin Choudhury

*(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.17 P.M.)*

- (4) Shri Indrajit Gupta
- (5) Shri Arjun Singh
- (6) Shri Chitta Basu
- (7) Shri Ummareddy Venkateswarlu
- (8) Shri Nani Bhattacharya
- (9) Shri Suraj Mandal
- (10) Dr. Jayanta Rongpi
- (11) Shri Sultan Salahuddin Owaisi
- (12) Shri Jaswant Singh
- (13) Shri Ram Vilas Paswan
- (14) Shri Frank Anthony

Shri P.V. Narasimha Rao replied to the debate.

On the motion the House divided: Ayes 241; Noes. 111.

Accordingly, the motion was adopted.

7.07 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th July, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# **LOK SABHA**

## **BULLETIN-PART I**

[Brief Record of Proceedings]

Tuesday, July 16, 1991/Asadha 25, 1913 (Saka)

**No. 6**

11. A.M.

### **1. Obituary References**

The Speaker made references to the passing away of Shri Dattatraya Parashuram Karmarkar, a Member of Central Legislative Assembly, Provisional Parliament and First Lok Sabha; and Shri Jagannathrao Joshi, a Member of Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### **2. Starred Questions**

Starred Question Nos. 41-45 were orally answered. Replies to Starred Question Nos. 46-48 and 50-60 were laid on the Table.

### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 136-158 and 162-222 were laid on the Table.

### **4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Annual Financial Statement (Hindi and English versions) [Incorporating 1989-90 (Actuals), 1990-91 (Budget/ Revised Estimates) and 1991-92 (Budget Estimates)] of the Punjab State Electricity Board, under section 61 of the Electricity (Supply) Act, 1948 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.

- (2) A statement (Hindi and English versions) showing objects and reasons for laying the Annual Financial Statement of Punjab State Electricity Board.
- (3) An abstract of the Annual Financial Statement of the Punjab State Electricity Board and comments of the Government of Punjab thereon (Hindi and English versions).
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1989-90 together with Audit Report thereon under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Punjab State Electricity Board, Patiala, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1989-90 along with Audited Accounts.  
(ii) A copy of Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (I) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1989-90.

- (ii) **Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (II) (i) **Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1989-90.**
- (ii) **Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**

### **5. The Budget (Railways)-1991-92**

Shri C.K. Jaffar Sharief presented a statement of the estimated receipts and expenditure of the Government of India for the year 1991-92 in respect of Railways.

**(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.15 P.M.)**

### **6. Matters Under Rule 377**

(1) Shri M. Baga Reddy raised a Matter regarding need for effective utilisation of Sugar Development Fund for modernisation, expansion and rehabilitation schemes in the sugar industry.

(2) Shri K. Rama Krishna raised a matter regarding need for early clearance of Down stream projects for Naptha Cracker Unit at Vishakhapatnam.

(3) Shri Vilas Muttemwar raised a matter regarding need to appoint a high-power committee for suggesting special provisions to ensure all-round development of Vidarbha region.

(4) Shri Santosh Kumar Gangwar raised a matter regarding need to instal electronic telephone exchange at Bareilly during the current year.

(5) Dr. Lal Bahadur Rawal raised a matter regarding need to construct an over-bridge at Hathras railway junction.

(6) Shri Chhedi Paswan raised a matter regarding need to include proposed water reservoir at Kadvan in Bihar under Sone river modernisation programme during Eight Eighth Five Year Plan and to allocate more funds for its early completion.

(7) Shri T. J. Anjalose raised a matter regarding need to take immediate steps to resume the Cargo Operation from Alapuzha Port, Kerala.

### **7. Motion of Thanks on the President's Address**

Shri Buta Singh moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 11th July, 1991.’”

Shri Ramesh Chennithala seconded the motion.

Three hundred and three amendments (Nos. 5-34, 42-54, 101-112, 123-142, 155-163, 165, 166, 180-189, 257, 280-288, 317-320, 352-366, 387-395, 438-459, 464-474, 489-518, 527-547, 563-576, 601-665 and 671-676) were moved.

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Shri Rabi Ray
- (3) Shri Somnath Chatterjee
- (4) Shri Digvijaya Singh

The discussion was not concluded.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th July, 1991)

**K.C. RASTOGI,**  
*Secretary-General*

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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Wednesday, July 17, 1991/Asadha 26, 1913 (Saka)

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No. 7

11 A.M.

### 1. Starred Questions

Starred Question Nos. 61, 62, 63 and 80 were orally answered. Replies to Starred Question Nos. 64-79 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 223, 224, 226—230, 232—248, 250—274 and 276-301 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1989-90.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:—
  - (i) The Bureau of Indian Standards (Terms and Conditions

- of Service of Employees) Amendment Regulations, 1991 published in Notification No. G.S.R. 204(E) in Gazette of India dated the 5th April, 1991.
- (ii) The Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 1991 published in Notification No. G.S.R. 205(E) in Gazette of India dated the 5th April, 1991.
- (iii) The Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Amendment Regulations, 1991 published in Notification No. G.S.R. 206(E) in Gazette of India dated the 5th April, 1991.
- (iv) The Bureau of Indian Standards (Recruitment to Administration, Finance and other Posts) Amendment Regulations, 1991 published in Notification No. G.S.R. 207(E) in Gazette of India dated the 5th April, 1991.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Atomic Energy (Control of Irradiation of Food) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 129 in Gazette of India dated the 2nd March, 1991 under sub-section (4) of section 30 of the Atomic Energy Act, 1962.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Pay) First Amendment Rules,

1990 published in Notification No. G.S.R. 56 in Gazette of India dated the 26th January, 1991.

- (ii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1991 published in Notification No. G.S.R. 57 in Gazette of India dated the 26th January, 1991.
  - (iii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1991 published in Notification No. G.S.R. 101 in Gazette of India dated the 16th February, 1991.
  - (iv) The Indian Forest Service (Fixation of Cadre Strength) (Second) Amendment Regulations, 1991 published in Notification No. G.S.R. 246 in Gazette of India dated the 13th April, 1991.
  - (v) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1991 published in Notification No. G.S.R. 125(E) in Gazette of India dated the 5th March, 1991.
  - (vi) The Indian Forest Service (Pay) Amendment Rules, 1991 published in Notification No. G.S.R. 126(E) in Gazette of India dated the 5th March, 1991.
  - (vii) The Indian Police Service (Pay) Second Amendment Rules, 1991 published in Notification No. G.S.R. 240(E) in Gazette of India dated the 26th April, 1991.
  - (viii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1991 published in Notification No. G.S.R. 365 in Gazette of India dated the 22nd June, 1991.
  - (ix) The Indian Police Service (Pay) Third Amendment Rules, 1991 published in Notification No. G.S.R. 366 in Gazette of India dated the 22nd June, 1991.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—



- (a) (i) A statement regarding Review by the Government on the working of the Uranium Corporation of India Limited, Singhbhum, for the year 1989-90.
- (ii) Annual Report of the Uranium Corporation of India Limited, Singhbhum, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1989-90.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1989-90.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) A statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1989-90.
  - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

#### **4. Matters Unders Rules 377**

- (1) Shri R. Jeevarathinam raised a matter regarding need to run special trains between Madras and Arakkonam.
- (2) Dr. Viswanathan Kanithi raised a matter regarding need to ameliorate the lot of agricultural labourers and weavers in Srikakulam district of Andhra Pradesh.
- (3) Shri Satya Narayan Jatiya raised a matter regarding need to set up a Central Coordination Committee for coordination amongst different agencies to ensure that the Kumbh fair in Ujjain in April, 1992 is organised successfully.
- (4) Shri Chandubhai Deshmukh raised a matter regarding need to check illegal felling of trees in Gujarat.
- (5) Shri Mohan Singh raised a matter regarding need to provide help to Uttar Pradesh Government for curbing the growing activities of terrorists.
- (6) Shri E. Ahmed raised a matter regarding need to start additional flights between Calicut and Bombay and Calicut and Trivandrum.
- (7) Shri Vadde Sobhanadreeswara Rao raised a matter regarding need to operate Boeing aircraft to Vijayawada and make the operation of Vayudoot more effective.
- (8) Kum. Vimla Verma raised a matter regarding need to send a Central team to Madhya Pradesh to assess the gravity of drought condition.

## **5. Motion of Thanks on the President's Address**

Discussion on the following motion moved by Shri Buta Singh and seconded by Shri Ramesh Chennithala and the amendments thereto moved on the 16th July, 1991, continued:—

“That an Address by presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 11th July, 1991.”

The following members took part in the debate:—

(1) Shri Vijay Kumar Yadav

*(Lok Sabha adjourned at 1 P.M. and re-assembled 2.04 P.M.)*

(2) Shri P.M. Sayeed

(3) Shri Vadde Sobhanadreeswara Rao

(4) Shri Manabendra Shah

(5) Smt. Saroj Dubey

(6) Shri R. Prabhu

(7) Smt. Suseela Gopalan

(8) Shri Kadambur M.R. Janarthanan

(9) Shri Syed Shahbuddin

(10) Shri H.D. Devegowda

(11) Shri Sriballab Panigrahi

(12) Shri Bandaru Dattatraya

(13) Shri P.C. Chacko *(Speech unfinished)*

The discussion was not concluded.

**\*6. Statements by Minister**

The Minister of State for Home Affairs made statements regarding:—

- (i) Bank robbery in Okhla Industrial Area, New Delhi on 15.7.1991; and
- (ii) Bomb explosion at Railway Track, near Patpar Ganj, Delhi on 14.7.1991

**\*\*7. Report of Business Advisory Committee**

Shri P.R. Kumaramangalam presented the First Report of the Business Advisory Committee.

7. P.M.

*Lok Sabha adjourned till 11 A.M. on Thursday, the 18th July, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

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\* At 4.01 P.M.

\*\* At 6 P.M.

# LOK SABHA

## BULLETIN-PART I [Brief Record of Proceedings]

Thursday, July 18, 1991/Asadha 27, 1913 (Saka)

No. 8

11 A.M.

### 1. Starred Questions

Starred Question Nos. 81-84 were orally answered. Replies to Starred Question Nos. 85-100 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 303-375 and 377,388 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1989-90.
  - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1991.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Projects Construction Corporation Limited for the year 1989-90.
- (ii) Annual Report of the National Projects Construction Corporation Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Indian Post Office (First Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January, 1991 issued under section 74 of the Indian Post Office Act, 1898.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Indian Telegraph (Fourth Amendment) Rules, 1990 published in Notification No. G.S.R. 985(E) in Gazette of

India dated the 20th December, 1990 together with corrigendum thereto published in Notification No. G.S.R. 237(E) dated the 25th April, 1991.

- (ii) **The Indian Telegraph (First Amendment) Rules, 1991** published in Notification No. G.S.R. 74 in Gazette of India dated the 2nd February, 1991.
  - (iii) **G.S.R. 251(E)** published in Gazette of India dated the 2nd May, 1991 containing corrigendum to the Notification No. G.S.R. 933(E) published in Gazette of India dated the 3rd December, 1990.
- (10) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) of (9) above.**
  - (11) **A copy of Notification No. U. 14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 3rd May, 1991 making certain amendments to Notification No. U. 14011/160/89-Delhi dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957.**
  - (12) **A copy of Notification No. S.O. 397(E) (Hindi and English versions) published in Gazette of India dated the 14th June, 1981 containing Order indicating the Supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States/Union Territories/Commodity Board during the period from the 1st April, 1991 to the 31st September, 1991 (Kharif, 91 session) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.**
  - (13) **A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—**
    - (a) (i) **Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1988-89.**
    - (ii) **Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
    - (b) (i) **Review by the Government on the working of the Punjab**

Agro Industries Corporation Limited, Chandigarh, for the year 1989-90.

- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1989-90 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1989-90.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1989-90.
  - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1989-90.
  - (ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay, for the year 1989-90 along with Audited



Accounts and comments of the Comptroller and Auditor General thereon.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th July, 1991, Rajya Sabha passed the Representation of the People (Amendment) Bill, 1991.

#### **5. Bill Passed by Rajya Sabha — Laid on the Table**

The Representation of the People (Amendment) Bill, 1991.

#### **6. Motion for Election to Committee**

Shri Ram Lal Rahi moved the following motion:—

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purpose of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act.”

The motion was adopted.

#### **7. Motion Regarding First Report of Business Advisory Committee**

Shri P.R. Kumaramangalam moved the following motion:—

“That this House do agree with the first Report of the Business Advisory Committee presented to the House on the 17th July, 1991.”

The motion was adopted.

#### **8. Panel of Chairmen**

The Speaker announced that he had nominated Shri P.M. Sayeed on the Panel of Chairmen.

## **9. Matters under Rule 377**

(1) Smt. Basavarajeshwari raised a matter regarding need to keep in abeyance the implementation of interim order of Cauvery Water Dispute Tribunal.

(2) Shri Manphool Singh Choudhury raised a matter regarding need to increase the amount of compensation payable to farmers of Bari Barsinghsar, Rajasthan whose lands were acquired for thermal lignite plant.

(3) Shri Sartaj Singh raised a matter regarding need to give clearance for setting up gas based power plants in Madhya Pradesh.

(4) Shri Ratilal Varma raised a matter regarding need to set up industries in Dhandhuka Viramgam, Gholera of Ahmedabad district, Gujarat.

(5) Shri Anadi Charan Das raised a matter regarding need for early repairing of Jakodia Dam on river Brahmani.

(6) Shri Hardhan Roy raised a matter regarding need to ameliorate the lot of workers of coal mining industry.

(7) Smt. Vasundhra Raje raised a matter regarding need to expedite the setting up of high power relay station at Anoopgarh, Rajasthan.

(8) Shri Kodikkunil Suresh raised a matter regarding need to reopen Punalur Paper Mill in Kerala.

## **10. Motion of Thanks on the President's Address**

Discussion on the following motion moved by Shri Buta Singh and seconded by Shri Ramesh Chennithala and the amendments thereto moved on the 16th July, 1991, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 11th July, 1991.’”

The following members took part in the debate:—

- (1) Shri P.C. Chako
- (2) Shri Chitta Basu
- (3) Smt. Maharani Bibhu Kumari Devi
- (4) Shri Pawan Kumar Bansal
- (5) Shri Suraj Mandal
- (6) Shri Sunil Dutt
- (7) Shri Pratap Singh
- (8) Shri Chandulal Chandrakar
- (9) Smt. Dil Kumari Bhandari
- (10) Shri Atal Bihari Vajpayee
- (11) Shri Rajesh Pilot
- (12) Shri Vishwanath Pratap Singh
- (13) Shri Chandra Shekhar
- (14) Shri E. Ahamed
- (15) Shri Mani Shankar Iyer
- (16) Shri A. Charles
- (17) Shri Piyus Tirkey
- (18) Shri Mangal Ram Premi
- (19) Shri Yaima Singh Yumnam
- (20) Shri R. Jeevarathinam (Speech unfinished)

The discussion was not concluded.

#### \*11. Statement by Minister

The Minister of Finance made a statement regarding Gold Transactions.

8.06 P.M.

(Lok Sabha adjourned for want of quorum, till 11 A.M. on Friday, the 19th July, 1991)

K.C. RASTOGI,  
*Secretary-General.*

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\* At 5.59 P.M.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 19, 1991/Asadha 28, 1913 (Saka)

No. 9

11 A.M.

### 1. Starred Questions

Starred Question Nos. 101–105 and 107 were orally answered. Starred Question No. 119 was postponed to 30 August, 1991. Replies to Starred Question Nos. 106, 108–118 and 120 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 389–467 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1989-90 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port

Trusts, Act, 1963:—

- (i) G.S.R. 15(E) published in Gazette of India dated the 8th January, 1991 approving the Tuticorin Port Trust Employees (Family Security Fund) Regulations, 1991.
  - (ii) G.S.R. 78(E) published in Gazette of India dated the 18th February, 1991 approving the Calcutta Port Trust (Recruitment of Heads of Department) Regulations, 1991.
  - (iii) G.S.R. 83(E) published in Gazette of India dated the 20th February, 1991 approving the Kandla Port Trust (Recruitment of Heads of Department) Regulations, 1991.
  - (iv) G.S.R. 92(E) published in Gazette of India dated the 27th February, 1991 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Fourth Amendment Regulations, 1991.
  - (v) G.S.R. 130(E) published in Gazette of India dated the 13th March, 1991 approving the Visakhapatnam Port Employees (Festival Advance) Regulations, 1991.
  - (vi) G.S.R. 169(E) published in Gazette of India dated the 21st March, 1991 approving the Paradip Port (Authorisation of Pilots) (Amendment) Regulations, 1991.
  - (vii) G.S.R. 297(E) published in Gazette of India dated the 4th June, 1991 approving the amendment to Visakhapatnam Fishing Harbour Regulations, 1986.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (a) (i) Annual Accounts of the Bombay Port Trust for the year 1989-90 together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Bombay Port Trust for the year 1989-90.
  - (b) (i) Annual Accounts of the Paradip Port Trust for the year 1989-90 together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1989-90.

- (c) (i) Annual Accounts of the Kandla Port Trust for the year 1989-90 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust for the year 1989-90.
- (d) (i) Annual Accounts of the Madras Port Trust for the year 1989-90 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1989-90.
- (e) (i) Annual Accounts of the Mormugao Port Trust for the year 1989-90 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1989-90.
- (f) (i) Annual Accounts of the Visakhapatnam Port Trust for the year 1989-90 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the year 1989-90.
- (5) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock Labour Board for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various session of Eighth and Ninth

## Lok Sabha:—

- |                           |  |                        |                       |
|---------------------------|--|------------------------|-----------------------|
| (i) Statement No. XXX     | — Fifth Session, 1986                  | Eighth<br>Lok<br>Sabha |                       |
| (ii) Statement No. XXVIII | — Eighth Session, 1987                 |                        |                       |
| (iii) Statement No. XXV   | — II Part of Eighth Ses-<br>sion, 1987 |                        |                       |
| (iv) Statement No. XXIV   | — Ninth Session, 1987                  |                        |                       |
| (v) Statement No. XXII    | — Tenth Session, 1988                  |                        |                       |
| (vi) Statement No. XVIII  | — Eleventh Session, 1988               |                        |                       |
| (vii) Statement No. XV    | — Twelfth Session, 1988                |                        |                       |
| (viii) Statement No. XIV  | — Thirteenth Session, 1989             |                        |                       |
| (ix) Statement No. XI     | — Fourteenth Session<br>1989           |                        |                       |
| (x) Statement No. IX      | — First Session, 1989                  |                        | Ninth<br>Lok<br>Sabha |
| (xi) Statement No. VIII   | — Second Session, 1990                 |                        |                       |
| (xii) Statement No. IV    | — Third Session, 1990                  |                        |                       |
| (xiii) Statement No. I    | — Sixth Session, 1991                  |                        |                       |
| (xiv) Statement No. I     | — Seventh Session, 1991                |                        |                       |
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
- (i) The Post Office Recurring Deposit (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 190(E) in Gazette of India dated the 27th March, 1991.
  - (ii) The Post Office Time Deposit (Amendment) Rules, 1991 published in Notification No. G.S.R. 191(E) in Gazette of India dated the 27th March, 1991.
  - (iii) The National Savings Scheme (Amendment) Rules, 1991 published in Notification No. G.S.R. 253(E) in Gazette of India dated the 2nd May, 1991.
- (10) A copy of the Notification No. F.No. 15/10/91-NS.II (Hindi and English versions) published in Gazette of India dated the 22nd April, 1991 making certain amendments to the Notification No. F.2/19/89-NS.II dated the 12th December, 1990 regarding amendments to the Deposit Scheme for Retiring Employees of Public Sector Companies, 1991.
- (11) A copy of the Twentieth Valuation Report (Hindi and

English versions) of the Life Insurance Corporation of India for the year 1989-90.

- (12) A copy of the Industrial Development Bank of India General Regulations (Amendment) Regulations, 1990 (Hindi and English versions) published in Notification No. 6583-RPD in Gazette of India dated the 10th September, 1990 under sub-section (4) of section 37 of the Industrial Development Bank of India Act, 1964.
- (13) A copy of the Industrial Finance Corporation (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1207(E) in Gazette of India dated the 26th December, 1988 under sub-section (2) of section 42 of the Industrial Finance Corporation Act, 1948.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1989-90 along with Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.  
 (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year 1989-90.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1989-90 under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.  
 (ii) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Delhi Financial Corporation for the year 1989-90 under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.  
 (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1989-90.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following Reports (Hindi and English versions) under Article 151(1) of the Constitution:—



- (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 2 of 1991) — Union Government (Scientific Department).
  - (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 5 of 1991) — Union Government (Revenue Receipts — Direct Taxes).
  - (iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 — Central Action Plan (Income Tax) — 1988-89 (No. 6 of 1991) — Union Government (Revenue Receipts — Direct Taxes).
  - (iv) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 10 of 1991) — Union Government (Railways).
- (18) A copy of the Appropriation Accounts, Railways for the year 1989-90, Part-I-Review (Hindi and English versions).
- (19) A copy of the Appropriation Accounts, Railways for the year 1989-90, Part-II — Detailed Appropriation Accounts (Hindi and English versions).
- (20) A copy of the Block Accounts (including capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Railways for the year 1989-90 (Hindi and English versions).
- (21) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs act, 1962:—
- (i) G.S.R. 110(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption to the Crude Petroleum when imported into India from the auxiliary duty of customs.
  - (ii) G.S.R. 111(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption to specified goods when imported into India from the whole of the auxiliary duty of customs leviable thereon.
  - (iii) G.S.R. 112(E) published in Gazette of India dated the 5th

March, 1991 together with an explanatory memorandum regarding exemption to certain goods from the whole of the auxiliary duty of customs which are wholly or partially exempted from the basic duty of customs leviable thereon.

- (iv) G.S.R. 113(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption to certain goods from the auxiliary duty of customs in excess of 5 per cent *ad valorem* which are wholly or partially exempted from the basic duty of customs.
- (v) G.S.R. 114(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption to certain goods from the auxiliary duty of customs in excess of 25 per cent *ad valorem*.
- (vi) G.S.R. 115(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum prescribing partial exemption from auxiliary duty in excess of 25 per cent *ad valorem* on certain goods which are partially exempted from the basic duty of customs.
- (vii) G.S.R. 116(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum prescribing the level of auxiliary duty on component parts of simulators of aeroplane etc.
- (viii) G.S.R. 117(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum prescribing partial exemption from auxiliary duty on exposed cinematographic film.
- (ix) G.S.R. 118(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum prescribing the rate of auxiliary duty on component part of medical electric equipments.
- (x) G.S.R. 119(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum prescribing the rate of auxiliary duty of customs on component parts of machinery imported for initial setting up of specified machinery.

- (xi) G.S.R. 120(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum prescribing the rate of auxiliary duty of customs on copper wires, bars etc. produced out of copper reverts etc. exported earlier.
- (xii) G.S.R. 121(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption from levy of auxiliary duty of customs on all goods during the period from the 5th March, 1991 to the 31st March, 1991, to avoid double levy.
- (xiii) G.S.R. 122(E) published in Gazette of India dated the 15th March, 1991 together with an explanatory memorandum rescinding certain notifications relating to auxiliary duty of customs.
- (xiv) G.S.R. 131(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum regarding exemption to Crude Petroleum from so much of the auxiliary duty of customs.
- (xv) G.S.R. 132(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum regarding exemption to specified goods from the whole of the auxiliary duty of customs leviable thereon.
- (xvi) G.S.R. 133(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum regarding exemption to goods which are partially or wholly exempted from the duty of customs from the whole of the auxiliary duty of customs leviable thereon.
- (xvii) G.S.R. 134(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum regarding partial exemption from auxiliary duty of customs in excess of 5 per cent *ad valorem* on certain goods which are wholly or partially exempted from basic duty of customs.
- (xviii) G.S.R. 135(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memoran-

dum prescribing partial exemption from auxiliary duty in excess of 25 per cent *ad valorem* on specified goods.

- (xix) G.S.R. 136(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum prescribing partial exemption from auxiliary duty in excess of 25 per cent *ad valorem* on certain goods which are partially exempted from the basic duty of customs.
- (xx) G.S.R. 137(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum prescribing the level of auxiliary duty on component parts of simulators of aeroplane etc.
- (xxi) G.S.R. 138(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum prescribing partial exemption from auxiliary duty of customs on exposed cinematographic film.
- (xxii) G.S.R. 139(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum prescribing the rate of auxiliary duty of customs on the component parts of medical electronic equipments.
- (xxiii) G.S.R. 140(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum prescribing the rate of auxiliary duty of customs on the components part of machinery imported for initial setting up of specified machinery.
- (xxiv) G.S.R. 141(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum prescribing the rate of auxiliary duty of customs on the copper wires, bars etc. produced out of copper rivets etc. exported earlier.
- (xxv) G.S.R. 153(E) and GSR 154(E) published in Gazette of India dated the 19th March, 1991 together with an explanatory memorandum regarding exemption to raw materials, components and parts when imported into

India for the manufacture in bond of specified ocean going vessels from the whole of basic, additional, and auxiliary duties of customs leviable thereon.

- (xxvi) G.S.R. 181(E) published in Gazette of India dated the 26th March, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 33/91-cus. dated the 19th March, 1991.
- (xxvii) G.S.R. 195(E) published in Gazette of India dated the 1st April, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 35/90-Cus., dated the 20th March, 1990.
- (xxviii) G.S.R. 259(E) published in Gazette of India dated the 3rd May, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 211/83-Cus., dated the 23rd July, 1983.

#### 4. Motions for Elections to Committees

- (1) SHRI P. CHIDAMBARAM moved the following motion:—

“That in pursuance of sub-section (4)(d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act.”

The motion was adopted.

- (2) SHRI P. CHIDAMBARAM moved the following motion:—

“That in pursuance of sub-section (4)(b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

- (3) **SHRI P. CHIDAMBARAM** moved the following motion:—

“That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a period of three years commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

- (4) **SHRI P. CHIDAMBARAM** moved the following motion:—

“That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this house do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a period of three years commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

- (5) **SHRI P. CHIDAMBARAM** moved the following motion:—

“That in pursuance of sub-section (3)(b) of Section 3 of the Spices Board Act, 1986, read with rule 4 of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

- (6) **SHRI JAGDISH TYTLER** moved the following motion:—

“That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a

member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules.”

The motion was adopted.

(7) SHRI JAGDISH TYTLER moved the following motion:—

“That in pursuance of sub-section (2)(a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act.”

The motion was adopted.

(8) SHRI ASHOK GEHLOT moved the following motion:—

“That in pursuance of sub-section (3)(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act.”

The motion was adopted.

### 5. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Buta Singh and seconded by Shri Ramesh Chennithala and the amendments thereto moved on the 16th July, 1991, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 11th July, 1991.’ ”

The following members took part in the debate:—

- (1) Shri R. Jeevarathinam
- (2) Shri Imchalemba
- (3) Shri K.P. Reddaiah

*(Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.25 P.M.)*

Shri P.V. Narasimha Rao replied to the debate.  
All the amendments moved were negatived.  
The motion was adopted.

#### 6 Private Members' Bills — Introduced

- (1) The Constitution (Amendment) Bill, 1991 (*Amendment of articles 74 and 163*), by Shri George Fernandes.
- (2) The Constitution (Amendment) Bill, 1991 (*Amendment of article 26*) by Shri George Fernandes.
- (3) The Special Protection Group (Amendment) Bill, 1991 (*Amendment of Long Title, etc.*) by Shri Pawan Kumar Bansal.
- (4) The Delimitation (Amendment) Bill, 1991 (*Amendment of section 9*), by Shri Pawan Kumar Bansal.
- (5) The High Court at Allahabad (Establishment of a permanent Bench at Bareilly) Bill, 1991, by Shri Santosh Kumar Gangwar.
- (6) The Constitution (Amendment) Bill, 1991 (*Amendment of the Preamble, etc.*), by Shri Ram Naik.
- (7) The Infant Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1991 by Shri Ram Naik.
- (8) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1991 (*Amendment of section 2*) by Shri Ram Naik.
- (9) The Constitution (Amendment) Bill, 1991 (*Amendment of article 81 etc.*) by Shri Ram Naik.
- (10) The Constitution (Amendment) Bill, 1991 (*Omission of article 370*), by Shri Kashiram Rana.
- (11) The Prevention of Social Disabilities Bill, 1991, by Shri Kashiram Rana.
- (12) The High Court of Gujarat (Establishment of a permanent Bench at Surat) Bill, 1991 by Shri Kashiram Rana.
- (13) The Constitution (Amendment) Bill, 1991, (*Insertion of new article 25A*), by Shri Bhogendra Jha.



- (14) The Constitution (Amendment) Bill, 1991 (*Substitution of new Schedule for Eighth Schedule*), by Shri Bhogendra Jha.
- (15) The Constitution (Amendment) Bill, 1991 (*Amendment of article 327, etc.*) by Shri Bhogendra Jha.
- (16) The Employment Guarantee Bill, 1991 by Shri Bhogendra Jha.

### 7. Private Member's Resolution — Under Consideration

Further discussion on the following Resolution moved by Shri Zainal Abedin on the 12th July, 1991, continued:—

“This House urges upon the Government to take early steps to peacefully settle the dispute regarding the shrine at Ayodhya and to enact suitable legislation for preserving and maintaining the *status quo* of all religious shrines and places of worship as they existed on August 15, 1947.”

The following members took part in the debate:—

- (1) Shri Shreesh Chandra Dikshit
- (2) Shri K.V. Thomas
- (3) Shri Surya Narayan Yadav
- (4) Shri Sudarshan Roy Chowdhary (*Speech unfinished*)

The discussion was not concluded.

6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 20th July, 1991)

K.C. RASTOGI,  
Secretary-General.

# LOK SABHA

## BULLETIN-PART I

### [Brief Record of Proceedings]

Saturday, July 20, 1991/Asadha 29, 1913 (Saka)

No. 10

11 A.M.

#### **1. Obituary Reference**

The Speaker made a reference to the passing away of Shri Chhaviram Argal, a Member of the Sixth and Ninth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### **2. Paper Laid on the Table**

The following paper was laid on the Table:—

A copy of the 'Economic Survey, 1990-91' (Hindi and English versions),

#### **3. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing Wednesday the 24th July, 1991.

#### **4. Matters Under Rule 377**

(1) Shri K. Pradhani raised a matter regarding need to restore Vayudoot service from Hyderabad to Bhubaneshwar.

(2) Shri Sriballav Panigrahi raised a matter regarding need to set up a regional autonomous development council for Western Orissa.

(3) Prof. Prem Kumar Dhumal raised a matter regarding need to

allocate funds for channelisation of water of river Swan in Unna district of Himachal Pradesh.

(4) Dr. Laxminarayan Pandey raised a matter regarding need to review the policy of the Government in respect of opium farming in Madhya Pradesh and to provide necessary help to opium growers.

(5) Shri Chitta Basu raised a matter regarding need for oil exploration in North and South 24 Parganas and Nadia districts in West Bengal and Kathana-Kalamsar in Gujarat.

### 5. The Budget (Railways) - 1991-92

Time allotted : 8 hrs.

Time taken : 6 hrs.

Balance : 2 hrs.

- \* (1) General Discussion on the Budget (Railways) for 1991-92
- \* (2) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1991-92

506 cut motions to the Demands for Grants in respect of the Budget (Railways) for 1991-92 (Nos. 1-34, 57-71, 83-99, 126-146, 148, 150-157, 177-189, 194, 199-215, 232-259, 265-270, 272-278, 303-365, 400-406, 410-413, 466-480, 494-499, 517-531, 544-546, 552-559, 562-563, 566-577, 591, 593-596, 599-604, 624-664, 686-703, 733-742, 763-772, 779-792, 798-807, 832-837, 840-853, 872, 889, 890, 927, 963, 965-967, 974-999, 1012-1015, 1022, 1024-1026, 1031-1036, 1051-1065 and 1072-1082 were moved.

The following members took part in the combined debate:—

- (1) Shri Anna Joshi
- (2) Shri Dharam Pal Singh Malik
- (3) Shri George Fernandes
- (4) Shri Mukul Balkrishna Wasnik
- (5) Shri Amal Datta
- (6) Shri Ayub Khan
- (7) Smt. Basavarajeswari
- (8) Shri Surya Narayan Singh
- (9) Shri Dau Dayal Joshi
- (10) Shri Satya Narayan Prabhu Zantya
- (11) Shri B.B. Ramaiah

- (12) Shri Ram Naik
- (13) Shri R. Sridharan
- (14) Shri Palas Barman
- (15) Shri G. Devraya Naik
- (16) Dr. Kartikeswar Patra
- (17) Shri Imchalemba
- (18) Shri Yaima Singh Yumnam
- (19) Shri Sivaji Patnaik
- (20) Shri Ram Kapse
- (21) Shri V.S. Krishna Rao
- (22) Shri K.H. Madhukar
- (23) Shri Sharad Dighe

The discussion was not concluded.

#### **\*6. President's Message**

The Speaker informed the House that he had received the following message dated the 20th July, 1991 from the President:—

“I have received with great satisfaction the expression of Thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 11th July, 1991.”

#### **\*\*7. Report of Business Advisory Committee**

Shri P.R. Kumaramangalam presented the Second Report of Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th July, 1991)

**K.C. RASTOGI,**  
*Secretary-General.*

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\*At 5.24 P.M.

\*\*At 5.35 P.M.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, July 24, 1991/Sravana 2, 1913 (Saka)

No. 11

11 A.M.

### 1. Oath by Member

Shri P.C. Thomas took oath in Malayalam, signed the Roll of Members and took his seat in the House.

### 2. Obituary References

The Speaker made references to the passing away of Shri Bhakt Darshan, a Member of First, Second, Third and Fourth Lok Sabha; and Shri Shankar Dayal Singh, a Member of Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 3. Starred Questions

Starred Question Nos. 121—123 and 125—127 were answered. Replies to Starred Question Nos. 124 and 128—141 were laid on the Table.

### 4. Unstarred Questions

Replies to Unstarred Question Nos. 468—472 and 474—542 were laid on the Table.

### 5. Statement by Minister

The Minister of Home Affairs made a statement regarding escape from the custody and subsequent death of Shri Shanmugam an accused in the Rajiv Gandhi assassination case.

### 6. Announcement by Speaker

The Speaker informed the House that the House would adjourn at 4 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

## 7. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Punjab State Warehousing Corporation, Chandigarh, for the year 1989-90 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Warehousing Corporation, Chandigarh, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1991 (Hindi and English versions) published in Notification No. S.O. 223(E) in Gazette of India dated the 26th March, 1991 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Indian Police Service (Appointment by Promotion) First Amendment Regulations, 1991 (Hindi and English versions) published in Notification No. G.S.R. 226(E) in Gazette of India dated the 19th April, 1991 under sub-section (2) of section 3 of the All India Services Act, 1951.
- (5) A copy each of the following papers (Hindi and English versions) under Article 323(1) of the Constitution:—
  - (i) Fortieth Report of the Union Public Service Commission for the year 1989-90.
  - (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred in the above Report.
- (6) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1989-90 along with Audited Accounts.

- (7) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1989-90.
- (8) A statement (Hindi and English versions) on Industrial Policy.
- (9) A statement (Hindi and English versions) indicating the activities essential to setting up of Prasar Bharati and which have not been completed in pursuance of an assurance given by the Minister on the 17th July, 1991 during supplementaries to Starred Questions No. 63 and 80.

#### **8. Motion Regarding Second Report of Business Advisory Committee**

Shri Manoranjan Bhakta moved the following motion:—

“That this House do agree with the second Report of the Business Advisory Committee presented to the House on the 20th July, 1991.”

The motion was adopted.

#### **9. Matters Under Rule 377**

- (1) Shri Khelan Ram Jhangde raised a matter regarding need to send a Central team to assess the drought situation in Madhya Pradesh, particularly in Chhatisgarh region.
- (2) Shri K.D. Sultanpuri raised a matter regarding need to send a Central study team to assess the damage caused to crops due to drought in Himachal Pradesh and to take immediate relief measures.
- (3) Shri Mankuram Sodi raised a matter regarding need to ensure proper functioning of Public Health Centres in backward and adivasi areas of the country.
- (4) Shri Prem Kumar Dhumal raised a matter regarding need for early implementation of decision regarding 'One rank one pension' scheme in defence services.
- (5) Shri Manjai Lal raised a matter regarding need to take steps to check the environmental pollution being caused by a fertilizer factory in Samastipur, Bihar.
- (6) Maj. Gen. B.C. Khanduri raised a matter regarding need to take steps to check the drought situation in Garhwal, Uttar Pradesh.

- (7) Shri Satyagopal Misra raised a matter regarding need to ensure punctuality in timings of trains between Howrah and Kharagpur.
- (8) Shri V.S. Vijayaraghavan raised a matter regarding need to take steps to telecast Malayalam programme relayed from Trivendrum Doordarshan by other T.V. centres in Kerala.

#### 10. The Budget (Railways)—1991-92

Discussion on the following items of Business continued:—

- \* (1) General Discussion on the Budget (Railways)—1991-92
- \* (2) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1991-92 and cut motions thereto moved on the 20th July, 1991.

The following members took part in the combined debate:—

- (1) Shri Mahendra Kumar Singh Thakur
- (2) Shri Oscar Fernandes
- (3) Shri Syed Shahabuddin
- (4) Shri Mallikarjun
- (5) Shri Arvind Netam
- (6) Smt. Sumitra Mahajan
- (7) Shri Suraj Mandal
- (8) Shri E. Ahmed
- (9) Shri Vilas Muttamvar
- (10) Dr. Vasant Niwenth Pawar
- (11) Dr. Jayanta Rongpi
- (12) Shri Kalka Das
- (13) Smt. Kesharbai Sonaji Ksirsagar
- (14) Shri Chhedi Paswan
- (15) Shri Mohan Vishnu Rawle

The discussion was not concluded.

*(Lok Sabha adjourned at 4 P.M. and re-assembled at 5 P.M.)*

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\*Discussed together.



**11. The Budget (General)—1991-92**

Shri Manmohan Singh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1991-92.

**12. Government Bill—Introduced  
the Finance (No. 2) Bill, 1991.**

7.12 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th July, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN — PART I (Brief Record of Proceedings)

Thursday, July 25, 1991/Sravana 3, 1913 (Saka)

No. 12

11 A.M.

### 1. Starred Questions

Starred Question Nos. 142—148 were orally answered. Replies to Starred Question Nos. 149—162 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 543—639 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Census Rules, 1990 (Hindi and English versions) published in Notification No. S.O. 967(E) in Gazette of India dated the 31st December, 1990 together with an Errata published in Notification No. S.O. 81(E) dated the 8th February, 1991 under sub-section (3) of section 18 of the Census Act, 1948.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 1989-90 along with Audited Accounts.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Aluminium Company Limited for the year 1989-90.

- (ii) Annual Report of the Bharat Aluminium Company Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Indo-Tibetan Border Police, Additional Deputy Inspector General (Engineer) Recruitment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 54 in Gazette of India dated the 26th January, 1991 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1989-90.
  - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)(i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1987-88.
  - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab:—
- (i) Review by the Government on the working of the Punjab State Seeds Corporation Limited, Chandigarh, for the year 1985-86.

(ii) Annual Report of the Punjab State Seeds Corporation Limited, Chandigarh, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

#### **4. Government Bill—Introduced**

The Code of Criminal Procedure (Amendment) Bill, 1991.

#### **5. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Code of Criminal Procedure (Amendment) Ordinance, 1991 was laid on the Table.

#### **6. Matters under Rule 377**

(1) Shri Dharam Pal Singh Malik raised a matter regarding need to provide more train facilities to the commuters travelling between Sonapat and Delhi.

(2) Shri P.C. Chacko raised a matter regarding need to provide adequate funds for early completion of Trichur-Guruvayoor railway line.

(3) Prof. (Smt.) Savithri Lakshmanan raised a matter regarding need for adequate central investment for the development of Kerala.

(4) Shri Bhagwan Shankar Rawat raised a matter regarding need to declare Uttar Pradesh as 'drought affected state'.

(5) Shri Hari Kewal Prasad raised a matter regarding need to ensure adequate supply of electricity, water and diesel to cope with the drought situation in Eastern Uttar Pradesh.

(6) Shri M.R. Janarthanan raised a matter regarding need to name Tuticorin airport after the name of M.G.R.

(7) Shri Suraj Mandal raised a matter regarding need to set up Doordarshan and Akashvani centres in Santhal Pargana, Bihar.

#### **7. The Budget (Railways)—1991-92**

Discussion on the following items of Business continued:—

\* (1) General Discussion on the Budget (Railways)—1991-92.

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\* Discussed together.

**\*(2) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1991-92 and cut motions thereto moved on the 20th July, 1991.**

**The following members took part in the combined debate:—**

- (1) Shri Udaisingh Rao Gaikwad
- (2) Shri Kashiram Rana
- (3) Shri Sunil Dutt
- (4) Shri (Pt.) Vishwanath Sharma
- (5) Shri Nandi Yellaiah
- (6) Shri N. Dennis
- (7) Shri Rajnath Sonkar Shastri
- (8) Shri Basudeb Acharia
- (9) Shri D.D. Khanoria
- (10) Shri Pala K.M. Mathew
- (11) Shri Chiranji Lal Sharma
- (12) Shri H.D. Devegowda
- (13) Shri Amar Roypradhan
- (14) Shri Somnath Chatterjee
- (15) Shri Era Anbarasu
- (16) Shri Kabindra Purkayasth
- (17) Shri Yaima Singh Yumnam
- (18) Shri Sudhir Sawat
- (19) Shri Ankushrao Tope
- (20) Shri Moreshwar Save
- (21) Kumari Farida Topno
- (22) Shri Sripal Singh Yadav
- (23) Shri Ramashray Prasad Singh

Shri C.K. Jaffer Sharief replied to the debate.

All the cut motions moved were negatived.

Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1991-92 as shown under column 4 of printed List of Demands for Grants (Railways) for 1991-92, were voted in full.

#### **8. Government Bill—Introduced**

**The Appropriation (Railways) No. 3 Bill, 1991.**

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\* Discussed together.

**9. Government Bill — Passed**

*The Appropriation (Railways) No. 3 Bill, 1991.*

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

6.09 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 26th July, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

**LOK SABHA**

**BULLETIN — PART I**  
**[Brief Record of Proceedings]**

Friday, July 26, 1991/Sravana 4, 1913 (Saka)

**No. 13**

11 A.M.

**1. Obituary Reference**

The Speaker made reference to the passing away of Shri Kadiyala Gopala Rao, a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

**2. Starred Questions**

Starred Question Nos. 163, 164, 166, 167, 171 and 172 were orally answered. Replies to Starred Question Nos. 165, 168, 169, 170 and 173—182 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 640—722 and 724—780 were laid on the Table.

**4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Merchant Shipping (Tonnage Measurement of Ships) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 84(E) in Gazette of India dated the 21st February, 1991 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1989-90.
  - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 620A of the Companies Act, 1956 :—
- (i) S.O. 3052 published in Gazette of India dated the 17th November, 1990 declaring Messrs St. Mary's Funds Limited, Piravom, to be a 'Nidhi'.
  - (ii) G.S.R. 241 published in Gazette of India dated the 21st April, 1990 declaring the Fairdeal Investment Mutual Benefit (India) Limited, New Delhi, to be a 'Nidhi'.
  - (iii) G.S.R. 514 published in Gazette of India dated the 18th August, 1990 declaring Messrs Kanchi Mutual Benefit Fund Limited, Madras, to be a 'Nidhi'.
  - (iv) G.S.R. 515 published in Gazette of India dated the 18th August, 1990 declaring Messrs Thirumangalam Janopakara Permanent Fund Limited, Madras, to be a 'Nidhi'.
  - (v) G.S.R. 782 published in Gazette of India dated the 29th December, 1990 declaring Messrs Gilnagar Benefit Fund Limited, Madras, to be a 'Nidhi'.
  - (vi) G.S.R. 783 published in Gazette of India dated the 29th December, 1990 declaring Messrs the Kerala Permanent Fund Limited, Ernakulam, to be a 'Nidhi'.
  - (vii) G.S.R. 784 published in Gazette of India dated the 29th December, 1990 declaring Messrs Sreevari Benefit Society Limited, Madras, to be a 'Nidhi'.



- (5) A copy of the Cost Accounting Records (Mini Steel Plant) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 574 in Gazette of India dated the 23rd August, 1990 under sub-section (3) of section 642 of the Companies Act, 1956.
- (6) A copy of the Punjab Horticulture Corporation Limited and Punjab Agro Industries Corporation Limited (Amalgamation) Order, 1989 (Hindi and English versions) published in Notification No. S.O. 605(E) in Gazette of India dated the 2nd August, 1989 under section 396 of the Companies Act, 1956.
- (7) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 229(E) in Gazette of India dated the 23rd April, 1991 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (8) A copy of the Notification No. 2/19/89-NS.II (Hindi and English versions) published in Gazette of India dated the 23rd April, 1991 making certain amendments to Notification No. 2/19/89-NS.II dated the 12th December, 1990.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 :—
- (i) The Syndicate Bank Officer Employees' (Conduct) (Amendment) Regulations, 1989 published in Notification No. 1126/S/0090/PD/IRD(O) in Gazette of India dated the 16th December, 1989.
  - (ii) Notification No. 75/AS0090/KVOSP(A) published in Gazette of India dated the 16th February, 1991 containing corrigendum to the Hindi version of the Notification No. 50 dated the 15th December, 1989.
  - (iii) The Union Bank of India Officer Employees' (Conduct) Amendment Regulations, 1990 published in Notification No. CO/IRD/1193/90 dated the 10th March, 1990.

- (iv) **The United Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1989 published in Notification No. 2/90 dated the 6th April, 1991.**
- (10) **A copy of the Vijaya Bank Officer Employees' (Conduct) First Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. 1377 in Gazette of India dated the 18th August, 1990 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.**
- (11) **A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1990-91 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.**
- (12) **A copy each of the following Annual Reports (Hindi and English versions) :—**
- (i) **Report of the Aligarh Gramin Bank, Aligarh, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.**
  - (ii) **Report of the Jamuna Gramin Bank, Agra, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.**
  - (iii) **Report of the Valsad Dangs Gramin Bank, Valsad, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.**
  - (iv) **Report of the Bhagirath Gramin Bank, Sitapur, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.**
  - (v) **Report of the Bikaner Kshetriya Gramin Bank, Bikaner, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.**
  - (vi) **Report of the Thane Gramin Bank, Thane, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.**

- (vii) Report of the Vidur Gramin Bank, Bijnor, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
- (viii) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
- (ix) Report of the Yavatmal Gramin Bank, Yavatmal, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
- (x) Report of the Chhatrasal Gramin Bank, Orai, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
- (xi) Report of the Etah Gramin Bank, Etah, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
- (xii) Report of the Sri Rama Grameena Bank, Nizamabad, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
- (xiii) Report of the Sabarkantha Gandhinagar Gramin Bank, Himatnagar, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
- (xiv) Report of the Faizabad Kshetriya Gramin Bank, Faizabad, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
- (xv) Report of the Gurdaspur Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
- (xvi) Report of the Chitradurga Gramin Bank, Chitradurga, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
- (xvii) Report of the Murshidabad Gramin Bank, Berhampore, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.

- (xviii) Report of the Mandla Balaghat Kshetriya Gramin Bank, Mandla, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
  - (xix) Report of the Hissar Sirsa Kshetriya Gramin Bank, Hissar, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
  - (xx) Report of the Mewar Aanchalik Gramin Bank, Udaipur, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
  - (xxi) Report of the Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
  - (xxii) Report of the Surat Bharuch Gramin Bank, Bharuch, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
  - (xxiii) Report of the Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar, for the year ended the 31st March, 1991 together with Accounts and Auditor's Report thereon.
- (13) A copy each of the following Reports (Hindi and English versions) under Article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 9 of 1991)—Union Government (Defence Services—Air Force and Navy).
  - (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 4 of 1991)—Union Government (Revenue Receipts—Indirect Taxes).
  - (iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 7 of 1991)—Union Government (Posts and Telecommunications).
- (14) A copy each of the following Notifications (Hindi and English

versions) under section 159 of the Customs Act, 1962:—

- (i) S.O. 88(E) published in Gazette of India dated the 11th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroners, Dutch Guilders, Norwegian Kroners and Swedish Kroners into Indian Currency or *vice-versa*.
- (ii) S.O. 89(E) published in Gazette of India dated the 13th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Austrian Schillings into Indian Currency or *vice-versa*.
- (iii) S.O. 101(E) published in Gazette of India dated the 14th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Belgian Francs into Indian Currency or *vice-versa*.
- (iv) S.O. 128(E) published in Gazette of India dated the 25th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Singapur Dollers into Indian Currency or *vice-versa*.
- (v) G.S.R. 65(E) published in Gazette of India dated the 13th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or *vice-versa*.
- (vi) S.O. 144(E) published in Gazette of India dated the 27th February, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Australian Dollars into Indian Currency or *vice-versa*.
- (vii) S.O. 154(E) published in Gazette of India dated the 4th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Canadian Dollars into Indian Currency or *vice-versa*.
- (viii) S.O. 157(E) published in Gazette of India dated the 7th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of

**Belgian Francs into Indian Currency or *vice-versa*.**

- (ix) G.S.R. 173(E) published in Gazette of India dated the 22nd March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or *vice-versa*.**
- (x) S.O. 203(E) published in Gazette of India dated the 20th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian Currency or *vice-versa*.**
- (xi) S.O. 211(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Austrian Schillings and Hong Kong Dollars into Indian Currency or *vice-versa*.**
- (xii) S.O. 219(E) published in Gazette of India dated the 26th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Italian Lire and Swiss Francs into Indian Currency or *vice-versa*.**
- (xiii) S.O. 226(E) published in Gazette of India dated the 27th March, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian Currency or *vice-versa*.**
- (xiv) G.S.R. 234(E) published in Gazette of India dated the 24th April, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or *vice-versa*.**
- (xv) G.S.R. 292(E) published in Gazette of India dated the 31st May, 1991 together with an explanatory memorandum making certain amendments to Notification No. 137/90-Cus., dated the 20th March, 1990.**

- (xvi) G.S.R. 300(E) published in Gazette of India dated the 5th June, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or *vice-versa*.
  - (xvii) S.O. 333(E) published in Gazette of India dated the 15th May, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian Currency or *vice-versa*.
  - (xviii) S.O. 355(E) published in Gazette of India dated the 23rd May, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Singapore Dollars into Indian Currency or *vice-versa*.
  - (xix) S.O. 369(E) published in Gazette of India dated the 31st May, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian Currency or *vice-versa*.
  - (xx) S.O. 378(E) published in Gazette of India dated the 3rd June, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Malaysian and USA Dollars into Indian Currency or *vice-versa*.
  - (xxi) S.O. 391(E) published in Gazette of India dated the 6th June, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Hong Kong Dollars into Indian Currency or *vice-versa*.
- (15) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1990—Union Government No. 3 (Commercial) of 1990—Export Credit Guarantee Corporation of India Limited under Article 151(1) of the Constitution.
- (16) (i) A copy of the Annual Report of the Trade Development Authority, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Trade Development Authority, New Delhi, for the year 1989-90.

- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1989-90.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

### 5. Statements by Ministers

(1) The Minister for Coal made a statement regarding requests of some coal-producing State Governments for increase in rates of royalty on Coal.

*(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.33 P.M.)*

(2) The Minister of Parliamentary Affairs made a statement



regarding Government business for the week commencing Monday, the 29th July, 1991.

**6. Motion Regarding Constitution of the Joint Committee on Offices of Profit**

**Shri K. VJAYA BHASKARA REDDY** moved the following motion:—

“That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of single transferable vote:

That the functions of the Joint Committee shall be—

- (i) to examine the composition and character of all existing “committees” [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all “committees” that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the “committees” examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the

quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

#### 7. Matters Under Rule 377

(1) Shri Birbal raised a matter regarding need to instruct Haryana Government for early completion of the portion of Link Channel on Ganga Canal falling under its jurisdiction.

(2) Shri A. Charles raised a matter regarding need to provide more infrastructural facilities at Trivandrum airport.

(3) Dr. Viswanath Kanithi raised a matter regarding need to prevent deforestation in the coastal areas of Srikakulam district of Andhra Pradesh.

(4) Shri Ram Nagina Mishra raised a matter regarding need to take steps to check the growing unlawful activities in border areas of Nepal.

(5) Shri Syed Shahabuddin raised a matter regarding need to establish a university in Purnea, Bihar.

(6) Shri Sivaji Patnaik raised a matter regarding need to allocate adequate quota of fertilizers to Orissa and Madhya Pradesh through the Marketing Division of Hindustan Fertilizer Corporation.

(7) Shri Rajendra Agnihotri raised a matter regarding need to take steps for protection and beautification of Jhansi Fort and palace of Rani Jhansi in Uttar Pradesh.

### 8. Private Member's Resolution—Under consideration

Further discussion on the following Resolution moved by Shri Zainal Abedin on the 12th July, 1991, continued:—

“This House urges upon the Government to take early steps to peacefully settle the dispute regarding the shrine at Ayodhya and to enact suitable legislation for preserving and maintaining the *status quo* of all religious shrines and places of worship as they existed on August 15, 1947.”

The following members took part in the debate:—

- (1) Shri Sudarshan Roy Chowdhary
- (2) Mahant Abedya Nath
- (3) Shri Sriballav Panigrahi
- (4) Shri Devendra Prasad Yadav
- (5) Shri Mohan Vishnu Rawle
- (6) Smt. Vijaya Raje Scindia
- (7) Smt. Malini Bhattacharya
- (8) Shri Sharad Dighe (*Speech unfinished*)

The discussion was not concluded.

### 9. Cancellation of Sitting

The Chairman informed the House that as desired by leaders of Parties, the sitting fixed for Saturday, the 27th July, 1991 might be cancelled and the business which was to be transacted on that day be taken up on Monday, the 29th July, 1991. The House agreed.

### 10. Half-An-Hour Discussion

Dr. Laxminarayan Pandey raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Commerce on July 12, 1991 to Unstarred Question No. 13 regarding delegation of powers to CCI&E under the Imports and Exports (Control) Act, 1947.

Shri P. Chidambaram replied to the discussion.

6.07 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 29th July, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN — PART I

[Brief Record of Proceedings]

Monday, July 29, 1991/Sravana 7, 1913 (Saka)

No. 14

11 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Dr. V.K.R.V. Rao, a member of Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 183, 184, 186 and 188 were orally answered. Replies to Starred Question Nos. 185, 187, 189, 191—203 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 781—800 and 802—866 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Aligarh Muslim University, Aligarh, for the year 1988-89.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indira Gandhi National Open University for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1989-90.
- (8) A copy of the Report (Hindi and English versions) of the Committee to examine implementation of the recommendations of Gujral Committee for promotion of Urdu.
- (9) A copy of the Annual Accounts\* (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1988-89 together with Audit Report

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\* Annual Report was laid on the Table on 23.4.1990.

thereon.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Maintained Institutions of University of Delhi, for the year 1987-88 together with Audit Report thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1989-90.  
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1989-90.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the First Ordinance Governing Academic Matters of Pondicherry University (Hindi and English versions) published in Gazette of India dated the 23rd June, 1990 under sub-section (2) of section 44 of the Pondicherry University Act, 1985.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay for the year 1989-90 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1989-90.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions)

of the Central Wakf Council, New Delhi, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1989-90 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council, New Delhi, for the year 1989-90.

- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Twenty-Sixth Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1985 to June, 1986.
- (21) An explanatory Note (Hindi and English versions) in regard to the above Report.
- (22) A copy of the Twenty-Seventh Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1986 to June, 1987.
- (23) An explanatory Note (Hindi and English versions) in regard to the above Report.
- (24) A copy of the Employees' State Insurance (Central) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 76 in Gazette of India dated the 2nd February, 1991 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (25) A copy of the Payment of Gratuity (Central) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 77 in Gazette of India dated the 2nd February, 1991 under sub-section (2) of section 15 of the Payment of Gratuity Act, 1972.
- (26) A copy of the Financial Estimates and Performance Budget for the year 1991-92 (Hindi and English versions) of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of



the Central Council for Research in Homoeopathy, New Delhi, for the year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1989-90.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1989-90.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for the Population Sciences, Bombay for the year 1989-90.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1989-90 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1989-90.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council, New Delhi, for the year 1989-90.
- (36) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A statement (Hindi and English versions) regarding causes and Remedial steps taken on Audit comments on the accounts of the National Institute of Homoeopathy, Calcutta, for the year 1986-87.
- (38) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1989-90 under section 19 of the Postgraduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1989-90 together with Audit Report thereon under section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1989-90.

- (40) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1989-90 under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1989-90 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1989-90.
- (42) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

#### 5. Statement by Minister

The Minister of Water Resources made a statement regarding Cauvery Water Dispute.

#### 6. Motions for elections to Committees

- (1) SHRI ARJUN SINGH moved the following motion :—

“That in pursuance of clause 9(1)(c) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations.”

The motion was adopted.

(2) SHRI ARJUN SINGH moved the following motion :—

“That in pursuance of Section 31(2)(k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology for a period of three years from the date of their election, subject to other provisions of the said Act.”

The motion was adopted.

(3) SHRI M. ARUNACHALAM on behalf of SHRIMATI SHEILA KAUL moved the following motion :—

“That in pursuance of Section 5(2)(h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to other provisions of the said Act.”

The motion was adopted.

(4) SHRI M. ARUNACHALAM on behalf of SHRIMATI SHEILA KAUL moved the following motion :—

“That in pursuance of Section 4(1)(d) of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to other provisions of the said Act.”

The motion was adopted.

(5) SHRI PABAN SINGH GHATOWAR on behalf of SHRI K. RAMAMURTHY moved the following motion:—

“That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker

may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The motion was adopted.

(6) SHRI M.L. FOTEDAR moved the following motion :—

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to other provisions of the said Act."

The motion was adopted.

(7) SHRI M.L. FOTEDAR moved the following motion :—

"That in pursuance of clause 3(vii)(a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

The motion was adopted.

(8) SHRI M.L. FOTEDAR moved the following motion :—

"That in pursuance of rule 15 of the Rules, Regulations and By-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research, New Delhi, subject to other provisions of the Rules."

The motion was adopted.

(9) SHRI M.L. FOTEDAR moved the following motion :—

"That in pursuance of Section 3(1)(o) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as the members

of the Indian Nursing Council, New Delhi, subject to other provisions of the said Act.”

The motion was adopted.

(10) SHRI M.L. FOTEDAR moved the following motion :—

“That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, subject to other provisions of the said Act.”

The motion was adopted.

*(Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.28 P.M.)*

**7. Government Bill—Introduced**

*The Delhi Municipal Laws (Amendment) Bill, 1991.*

**8. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Municipal Laws (Amendment) Ordinance, 1991, was laid on the Table.

**9. Government Bill—Introduced**

*The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1991.*

The motion for leave to introduce the Bill moved by Shri M.M. Jacob was opposed. The motion was adopted and the Bill was introduced.

**10. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991, was laid on the Table.

**11. Government Bill—Introduced**

*The Jammu and Kashmir Criminal Law Amendment (Second) Amending Bill, 1991.*

The motion for leave to introduce the Bill moved by Shri M.M. Jacob was opposed. The motion was adopted and the Bill was introduced.

**12. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1991, was laid on the Table.

**13. Demands for Grants on Account (general)—1991-92**

All the Demands for Grants on Account No. 1—28, 30, 31, 33—89, 91 and 93—98 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1991-92 for the amount shown under column 5 of the printed list of Demands for Grants on Account (General) for 1991-92, were voted in full.

**14. Government Bill—Introduced**

*The Appropriation (Vote on Account) No. 2 Bill, 1991*

**15. Government Bill—Passed**

*The Appropriation (Vote on Account) No. 2 Bill, 1991.*

The motion for consideration moved by Shri Manmohan Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed.

**16. The Budget (General)—1991-92**

Time allotted	:	15 hrs.
Time taken	:	2 hrs. 02 mts.
Balance	:	12 hrs. 58 mts.

General Discussion on the Budget (General) for 1991-92, commenced.

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Prof. K.V. Thomas (*speech unfinished*)

The discussion was not concluded.

**\*17. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1991, passed by Lok Sabha on the 25th July, 1991.

**\*\*18. Report of Business Advisory Committee**

Dr. Laxminarayan Pandey presented the Third Report of Business Advisory Committee.

**19. Discussion under Rule 193**

Shri Era Anbarasu raised a discussion on the statement made by the Minister of Home Affairs in the House on the 24th July, 1991 regarding escape from the custody and subsequent death of Shri Shanmugam and accused in the Rajiv Gandhi assassination case.

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri K.V. Thangkablu
- (3) Shri Chandrajeet Yadav
- (4) Shri M. Ramanna Rai
- (5) Shri Vijaya Kumar Yadav
- (6) Shri V. Sobhanadreswara Rao
- (7) Shri B. Rajaravi Verma
- (8) Shri Gumanmal Lodha
- (9) Shri Piyus Tiraky
- (10) Shri E. Ahmed
- (11) Shri Rajnath Sonkar Shastri
- (12) Shri K. Ramamurthee (Tindivanam—T.N.)

The discussion was not concluded.

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\* At 5.15 P.M.

\*\* At 6.10 P.M.



7.30 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th July, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 30, 1991 / Sravana 8, 1913 (Saka)

No. 15

11 A.M.

### 1. Starred Questions

Starred Question Nos. 204 and 206—210 were orally answered. Replies to Starred Question Nos. 205 and 211—224 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 867—1096 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
  - (i) The Aircraft (Fourth Amendment) Rules, 1991 published in Notification No.G.S.R. 196(E) in Gazette of India dated the 1st April, 1991 together with an explanatory note.
  - (ii) The Aircraft (Third Amendment) Rules, 1991 published in Notification No.G.S.R. 218 in Gazette of India dated the 30th March, 1991 together with an explanatory note.
- (2) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1989-90.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1989-90 under sub-section (2) of section 37 of the Air Corporations Act, 1953.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1989-90 together with Audit Report thereon under sub-section (4) of section 15 of the Air Corporations Act, 1953.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Oilfields (Regulation and Development) Act, 1948:—
- (i) S.O. 107(E) published in Gazette of India dated the 18th February, 1991 enhancing the rates of the Mineral Oils, namely Crude Oil and Casing-head condensate with effect from the 1st April, 1987.
  - (ii) The Petroleum and Natural Gas (Amendment) Rules, 1991 published in Notification No. G.S.R. 108(E) in Gazette of India dated the 18th February, 1991.
- (6) A copy of the Non-Pressure Stoves (Quality Control) (Amendment) Order, 1991 (Hindi and English versions) published in Notification No. G.S.R. 49(E) in Gazette of India dated the 25th January, 1991, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of the Report (Hindi and English version) of the Comptroller and Auditor General of India — Union Government — (No. 9 of 1990) — Commercial — Gas Authority of India Limited — HBJ Pipeline Project under article 151(1) of the Constitution.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1989-90 under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.

- (ii) A statement (Hindi and English versions) of objectives of the Annual Administration Report of the Punjab State Electricity Board, Patiala, for the year 1989-90.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Electricity Board, Patiala, for the year 1989-90.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Singareni Collieries Company Limited, Kothagudem Collieries, for the year 1989-90.
  - (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem Collieries, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

#### **4. Statement Under Rule 199**

Shri K. Ramamurthy made a statement in explanation of his resignation from the Council of Ministers.

#### **5. Motion Regarding Third Report of Business Advisory Committee**

Shri Ram Vilas Paswan moved the following motion:—

“That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 29th July, 1991.”

The motion was adopted.

#### **6. Matters Under Rule 377**

(1) Shri Sriballav Panigrahi raised a matter regarding need to re-introduce Vayudoot service in Orissa.

(2) Shri K.D. Sultanpuri raised a matter regarding need to provide employment to unemployed youth from Himachal Pradesh in Central Departments and Undertakings on priority basis.

(3) Smt. Basavarajeshwari raised a matter regarding need to include construction of road over-bridges at Hospet Kampli Road, Karwar-Bellary Road and Bellary-Hospet Road in South Central Railway work programme.

(4) Prof. Prem Kumar Dhumal raised a matter regarding need to provide immediate financial assistance to the Government of Himachal Pradesh to control Cholera and Gastro-enteritis.

(5) Shri Jitendra Nath Das raised a matter regarding need to instal electronic telephone exchange in Jalpaiguri, West Bengal.

(6) Dr. Parashuram Gangwar raised a matter regarding need to confer citizenship rights on refugees from East Pakistan settled in Pilibhit district of Uttar Pradesh.

(7) Shri G.M.C. Bala Yogi raised a matter regarding need to provide financial assistance to the next of kin of those who lost their lives in recent boat accident in Amalapuram, Andhra Pradesh.

#### 7. Discussion Under Rule 193

Shri S.B. Chavan replied to discussion on the statement made by him in the House on the 24th July, 1991 regarding escape from the custody and subsequent death of Shri Shanmugam, an accused in the Rajiv Gandhi assassination case, raised by Shri Era Anbarasu on the 29th July, 1991.

The discussion was concluded.

**(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.39 P.M.)**

#### 8. The Budget (General)—1991-92

Time allotted : 15 hrs.

Time taken : 5 hrs. 23 mts.

Balance : 9 hrs. 37 mts.

General Discussion on the Budget (General) for 1991-92, continued.

The following members took part in the debate:—

- (1) Prof. K.V. Thomas
- (2) Shri Chandrajeet Yadav
- (3) Shri Debi Prasad Pal
- (4) Shri Nirmal Kanti Chatterjee
- (5) Shri K. Venkatgiri Gowda
- (6) Shri Sukh Ram (Speech unfinished)

The discussion was not concluded.

**9. Message From Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) No. 2 Bill, 1991, passed by Lok Sabha on the 29th July, 1991.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st July, 1991)

**K.C. RASTOGI,**  
*Secretary-General.*

**LOK SABHA**

**BULLETIN—PART I**

**[Brief Record of Proceedings]**

**Wednesday, July 31, 1991/Sravana 9, 1913 (Saka)**

**No. 16**

11 A.M.

**1. Starred Questions**

Starred Question Nos. 225, 226, 228—230, 233 and 234 were orally answered. Replies to Starred Question Nos. 227, 231, 232 and 235—244 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1097—1100, 1102—1133, 1135—1183, 1185—1188, 1190—1195 and 1197—1209 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Development of Advanced Computing, Pune, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions)

- of the Indian Statistical Institute, Calcutta, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute Calcutta, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Sugar (Price Determination for 1990-91 Production) Amendment Order, 1991 published in Notification No. G.S.R. 151(E) in Gazette of India dated the 19th March, 1991.
- (ii) The Sugar (Price Determination for 1990-91 Production) Second Amendment Order, 1991 published in Notification No. G.S.R. 185(E) in Gazette of India dated the 27th March, 1991.
- (6) A copy of the Corrigendum (Hindi and English versions) to the Notification No. G.S.R. 855(E) dated the 23rd October 1990 regarding the Sugar (Price Determination for 1990-91 Production) Order, 1990.
- (7) A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. 56 No. EP. 16(3)/88 in Gazette of India dated the 12th March, 1991 under sub-section (5) of section 45 of the Food Corporation Act, 1964.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1989-90 along with Audited Accounts under sub-section (2) of section 35 of the Food Corporation Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1989-90.



- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1989-90.
  - (ii) Annual Report of the National Small Industries Corporation, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) A statement regarding Review by the Government on the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1988-89.
- (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1988-89, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1988-89.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1990)—Commercial—Introduction.
- (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 5 of 1990)—Commercial—Resume of the Company Auditors' Reports and comments on Account of Government Companies.
- (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 7 of 1990)—Commercial—Audit Observations on Individual Topics.

#### 4. Statements by Ministers

(1) The Minister for Coal made a statement regarding revision in rates of royalty on Coal.

(2) The Minister of Water Resources made a statement in respect of the casualties from the excessive floods in the Wardha river in Maharashtra and in the Upper Indravathi river in Orissa.

#### 5. Matters Under Rule 377

(1) Shri Sudhir Sawant raised a matter regarding need to reconsider the proposal to dismantle the airport at Ratnagiri.

(2) Kumari Farida Topno raised a matter regarding need to construct a bridge over river Koel in Rourkela.

(3) Prof. (Smt.) Savithri Lakshmanan raised a matter regarding need to constitute an independent authority to assess the damages caused due to monsoon in Kerala recently.

(4) Shri Dau Dayal Joshi raised a matter regarding need to declare Kota, Rajasthan as a 'B' grade city.

(5) Shri Kashi Ram Rana raised a matter regarding need to re-introduce air-service from Magdala airport to Surat-Bhavnagar-Delhi etc.

(6) Shri Bhubaneshwar Prasad raised a matter regarding need to connect Hazaribagh by rail.

(7) Shri Moreshwar Save raised a matter regarding need to make available necessary equipment for upgradation of Aurangabad Telephone Exchange.

*(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)*

#### 6. The Budget (General) — 1991-92

Time allotted : 15 hrs.

Time taken : 8 hrs. 47 mts.

Balance : 6 hrs. 13 mts.

General Discussion on the Budget (General) for 1991-92, continued.

The following members took part in the debate:—

- (1) Shri Sukh Ram
- (2) Shri Indrajit Gupta
- (3) Smt. Chandra Prabha Urs
- (4) Shri E. Ahmed
- (5) Shri Manoranjan Bhakta
- (6) Shri B.B. Ramaiah
- (7) Shri Anantrao Deshmukh
- (8) Shri P.G. Narayanan
- (9) Shri Bhupinder Singh Hooda (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st August, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 1, 1991 / Sravana 10, 1913 (Saka)

No. 17

11 A.M.

### 1. Starred Questions

Starred Question Nos. 245—250 were orally answered. Replies to Starred Question Nos. 251—265 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1210—1251, 1253—1278, 1280—1284, 1286—1341 and 1343—1357 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Central Reserve Police Force (Combatised Hindi Translators Cadre) Recruitment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 203 in Gazette of India dated the 30th March, 1991 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (2) A copy of the Foreign Contribution (Regulation) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 179(E) in Gazette of India dated the 25th March, 1991 under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.
- (3) A copy of the Notification No. S.O. 325(E) (Hindi and English versions) published in Gazette of India dated the 9th May, 1991 containing President's Order dated the 9th May, 1991

regarding suspension of operation of certain provisions of the Delhi Administration Act, 1966 for a further period of four months with effect from the 13th May, 1991, issued under section 31 of the said Act.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) S.O. 259(E) published in Gazette of India dated the 16th April, 1991 specifying that every manufacturer of SSP fertilisers, micro-nutrient fertilisers, physical/granulated mixtures of NPK, micro-nutrients and combination thereof shall possess the minimum laboratory facilities mentioned in the list annexed to the notification.

(ii) S.O. 260(E) published in Gazette of India dated the 16th April, 1991 making certain amendments to Notification No. S.O. 977(E) dated the 9th November, 1987.

(iii) The Fertiliser (Control) (Amendment) Order, 1991 published in Notification No. S.O. 261(E) in Gazette of India dated the 16th April, 1991.

(iv) S.O. 350(E) published in Gazette of India dated the 21st May, 1991 constituting the Central Fertiliser Committee.

(v) S.O. 1439 published in Gazette of India dated the 25th May, 1991 appointing Shri K.G. Krishnamoorthy, Joint Secretary as the Controller of Fertilisers *vice* Shri R.M. Sethi.

(vi) The Fertiliser (Control) (Second Amendment) Order, 1991 published in Notification No. S.O. 444(E) in Gazette of India dated the 2nd July, 1991.

(5) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1989-90.

(ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1991-92.

#### 4. Statement by Minister

The Minister of Agriculture made a statement regarding drought situation in the country.

#### 5. Matters under Rule 377

- (1) Shri Vilas Muttemwar raised a matter regarding need to set up large public sector industrial units in Garchiroli district, Maharashtra.
- (2) Kumari Vimla Verma raised a matter regarding need to convert satpurha metre gauge line into broad gauge and to introduce Express Diesel trains between Sivani and Jabalpur, Madhya Pradesh.
- (3) Shri K. Muraleedharan raised a matter regarding need to expedite establishment of Rating Training Project at Nedumalakkunnu, Kerala.
- (4) Shri Ram Naik raised a matter regarding need to issue 'No Objection Certificate' to the slum dwellers living on Government land in Bombay.
- (5) Shri Harpal Panwar raised a matter regarding need to double Delhi-Saharanpur railway line and also to replace old engines and bogies of the trains running on this section.
- (6) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to allow power project in private sector in Jayamkondam area of Trichy district in Tamil Nadu.
- (7) Dr. Lal Bahadur Rawal raised a matter regarding need to complete J.K. Petro-Chemicals project at Salempur in Aligarh District, Uttar Pradesh.

#### 6. The Budget (General)—1991-92

Time allotted	: 15 Hrs.
Time taken	: 14 Hrs. 08 Mts.
Balance	: —Hrs. 52 Mts.

General Discussion on the Budget (General) for 1991-92, continued.

The following members took part in the debate:—

- (1) Shri Bhupinder Singh Hooda
- (2) Shri Surya Narayan Yadav
- (3) Shri H.D. Devegowda
- (4) Col. Rao Ram Singh
- (5) Shri Murli Deora
- (6) Shri Karia Munda
- (7) Shri V.S. Vijayaraghavan
- (8) Shri Shivendra Bahadur Singh
- (9) Shri M.V.V.S. Murthy
- (10) Shri Yaima Singh Yumnam
- (11) Km. Selja
- (12) Shri Mohan Singh
- (13) Shri Sultan Salahuddin Owaisi
- (14) Shri K.D. Sultanpuri
- (15) Shri Dwarka Nath Das
- (16) Shri Amar Roypradhan
- (17) Dr. Jayant Rangpi
- (18) Shri Nurul Islam
- (19) Shri Bhagey Gobardhan
- (20) Shri Bhagwan Shankar Rawat (*Speech unfinished*)

The discussion was not concluded.

The House was adjourned for want of quorum.

6.44 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd August, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 2, 1991/Sravana 11, 1913 (Saka)

No. 18

11 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri Ram Deo Singh, a Member of Fifth and Sixth Lok Sabha; Shri Ananta Tripathi Sarma; a Member of Second, Third and Fourth Lok Sabha; and Smt. Mukul Bannerjee, a Member of Fifth Lok Sabha. Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 257—270, 273, 275 and 276 were orally answered. Replies to Starred Question Nos. 266, 271, 272, 274 and 275—285 were laid on the Table

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 1353—1427, and 1429—1520 were laid on the Table.

### 4. Papers Laid on the Table—

The following papers were laid on the Table—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1991-92.



- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1989-90.
  - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)(i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1990-91.
  - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a)(1) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollen Export Promotion Council, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 167(E) published in Gazette of India dated the 20th March, 1991 approving the Madras Port Trust (Recruitment of Heads of Departments) Regulations, 1991.

- (ii) G.S.R. 187(E) published in Gazette of India dated the 27th March, 1991 approving the Calcutta Pilot Service (other than Haldia Dock Complex) (Training Grading and Seniority) Regulations and Calcutta Port Trust Employees (other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Regulations, 1991.
  - (iii) G.S.R. 216(E) published in Gazette of India dated the 15th April, 1991 approving the Madras Port Trust Employees (Acceptance of Employment after Retirement) Regulation, 1991.
  - (iv) G.S.R. 244(E) published in Gazette of India dated the 29th April, 1991 approving the Visakhapatnam Port Trust (Recruitment of Heads of Department) Regulations, 1991.
  - (v) G.S.R. 280(E) published in Gazette of India dated the 23rd May, 1991 approving the Bombay Port Trust Employees (Recruitments, Seniority and Promotion) Amendments Regulations, 1991.
  - (vi) G.S.R. 309(E) published in Gazette of India dated the 13th May, 1991 approving the amendments to the Visakhapatnam Port Trust (Welfare Fund), Regulations, 1991.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (i) The Merchant Shipping (Examination of Engine Drivers of Sea-Going Ships) Amendment Rules, 1991 published in Notification No. G.S.R. 70 in Gazette of India dated the 2nd February, 1991.
  - (ii) G.S.R. 131 published in Gazette of India dated the 2nd March, 1991 making certain amendments to the Notification No. G.S.R. 865 dated the 7th October, 1991.

- (iii) **The Merchant Shipping (Cargo Ship Construction and Survey) Rules, 1991** published in Notification No. G.S.R. 377 in Gazette of India dated the 22nd June, 1991.
- (8) A copy of the Notification No. S.O. 301(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1991 making certain amendments to the Notification No. 443(E) dated the 12th June, 1989, issued under sub-section (4) of section 213 of the Motor Vehicles Act, 1988.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1989-90.
- (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Port Management, Madras, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Port Management, Madras, for the year 1989-90.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1989-90 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1989-90.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1989-90 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1989-90.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1989-90.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Consumer Protection (Amendment) Ordinance, 1991.

- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Representation of People Act, 1950:—
- (i) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1991 published in Notification No. S.O. 277(E) in Gazette of India dated the 23rd April, 1991.
  - (ii) The Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1991 published in Notification No. S.O. 332(E) in Gazette of India dated the 15th May, 1991.
- (21) A copy of the Conduct of Elections (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 398(E) in Gazette of India dated the 14th June, 1991 under sub-section (3) of section 169 of the Representation of People Act, 1951.
- (22) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Rupee (containing copper 75 per cent and nickel 25 per cent) coined on the occasion of the completion of 15 years of Integrated Child Development Service (1975—1990) Rules, 1990 (Hindi and English versions) published in Notification No. S.O. 947(E) in Gazette of India dated the 18th December, 1990 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (23) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1989 to the 30th June, 1990 along with Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1937.
- (24) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its subsidiary Banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of

Travancore for the year 1990-91 along with Accounts and Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

- (25) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 3 of 1991) — Union Government (Delhi Administration) under article 151(1) of the Constitution.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Report of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1991 published in Notification No. S.O. 241(E) in Gazette of India dated the 6th April, 1991.
  - (ii) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No. S.O. 1306 in Gazette of India dated the 11th May, 1991.
  - (iii) The Export of Coriander (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No. S.O. 282(E) in Gazette of India dated the 24th April, 1991.
  - (iv) The Export of Cumin Seeds (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No. S.O. 283(E) in Gazette of India dated the 24th April, 1991.
  - (v) The Export of Curry Powder (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No. S.O. 284(E) in Gazette of India dated the 24th April, 1991.
  - (vi) The Export of Fennel, Fenugreek and Celery Seeds (Inspection) (Amendment) Rules, 1991 published in Notification No. S.O. 285(E) in Gazette of India dated the 24th April, 1991.

- (vii) **The Export (Quality Control and Inspection) (Second Amendment) Rules, 1991** published in Notification No. S.O. 538 in Gazette of India dated the 23rd February, 1991.
  - (viii) S.O. 672 published in Gazette of India dated the 9th March, 1991 making certain amendments to the Rules specified in the Annexure annexed to the Notification.
  - (ix) S.O. 673 published in Gazette of India dated the 9th March, 1991 making certain amendments to the Rules specified in the Annexure annexed to the Notification.
- (27) A copy of the Notification No. S.O. 137(E) (Hindi and English versions) published in Gazette of India dated the 27th February, 1991 directing that sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 shall not apply from the 27th February, 1991 for export of commodities under section 6 of the act under sub-section (3) of section 16A of the said Act.

#### **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 1st August, 1991, Rajya Sabha passed the Consumer Protection (Amendment) Bill, 1991.

#### **6. Bill Passed By Rajya Sabha — Laid on the Table**

The Consumer Protection (Amendment) Bill, 1991.

#### **7. Assent to Bills**

Secretary-General also laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) **The Appropriation (Railways) No. 3 Bill, 1991.**
- (2) **The Appropriation (Vote of Account) No. 2 Bill, 1991.**

#### **8. Statement by Minister of Parliamentary Affairs**

Shri Ghulam Nabi Azad made a statement regarding Government business for the week commencing the 5th August, 1991.

\* (2) The Minister of Finance made a statement regarding the funds earmarked for Rajiv Gandhi Foundation in the Budget (General) — 1991-92.

**9. Government Bills — Withdrawn**

(1) *The Code of Criminal Procedure (Amendment) Bill, 1991.*

(2) *The Terrorist and Disruptive Activities (Prevention) (Amendment) Bill, 1991.*

**10. Resolution — Adopted**

The Speaker placed the following Resolution before the House:—

“THIS HOUSE:—

- (i) Recognises the historic importance of the Treaty on Strategic Arms Reduction (START) signed in Moscow on the 31st July, 1991, which provides for the first ever reduction in the strategic nuclear arsenals of the United States and the Soviet Union.
- (ii) Welcomes the conclusion of the Treaty and congratulates the leaders of the United States and the Soviet Union on this accomplishment.
- (iii) Express the Hope that there would be no interruption in the process of negotiations for nuclear disarmament so that START is followed by even more far reaching measures for nuclear arms reduction, not only between the United States and the Soviet Union but also including other nuclear weapon States.
- (iv) Appeals for the earliest possible initiation of multilateral negotiations, under the aegis of the United Nations, for a new Treaty eliminating all nuclear and other weapons within a time bound framework.
- (v) Endorses the position of the Government of India on the elimination of nuclear and other weapons of mass destruction and calls upon the Government to pursue the various proposals and initiatives for ushering in a nuclear weapon free world.”

The Resolution was adopted by the House unanimously.

*(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.13 P.M.)*

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\* At 2.58 P.M.



### 11. The Budget (General) — 1991-92

General Discussion on the Budget (General) for 1991-92, continued.

The following members took part in the debate:—

- (1) Shri Avtar Singh Badana
- (2) Smt. Dil Kumari Bhandari
- (3) Shri S.B. Sidnal
- (4) Shri Ramashry Prasad Singh
- (5) Shri Mumtaz Ansari (*Speech unfinished*)

The discussion was not concluded.

### 12. Affirmation by Member

Shri Brahma Nand Mandal elected from Monghyr Constituency of Bihar made affirmation in Hindi, signed the Roll of Members and took his seat in the House.

### 13. Private Members' Bills — Introduced

- (1) The Constitution (Amendment) Bill, 1991 (*Amendment of article 81, etc.*), by Shri Mohan Singh.
- (2) The Constitution (Amendment) Bill, 1991 (*Amendment of Eighth Schedule*), by Shri Chitta Basu.
- (3) The Constitution (Amendment) Bill, 1991 (*Insertion of new Part XIA*), by Shri Chitta Basu.
- (4) The Constitution (Amendment) Bill, 1991 (*Insertion of new article 16A*), by Shri Chitta Basu.
- (5) The Constitution (Amendment) Bill, 1991 (*Insertion of new article 19A*), by Shri Chitta Basu.

### 14. Private Member's Bill — Withdrawn

The Delimitation (Amendment) Bill, 1991 (*Amendment of section 9*) by Shri Pawan Kumar Bansal.

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal.

The following members took part in the debate:—

- (1) Shri Lal K. Advani

- (2) Shri Vijay Naval Patil
- (3) Shri Mohan Singh
- (4) Shri Ram Naik
- (5) Shri Syed Shahabuddin
- (6) Shri Sriballav Panigrahi
- (7) Shri V. Dhananjaya Kumar
- (8) Shri M. Ramanna Rai
- (9) Shri P.C. Thomas
- (10) Shri Suraj Mandal
- (11) Shri Rajendra Kumar Sharma
- (12) Shri P.K. Thungon

Shri Pawan Kumar Bansal replied to the debate.

The Bill was withdrawn by leave of the House.

#### 15. Private Member's Bill — Under Consideration

*The Infant Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1991* by Shri Ram Naik.

The motion for consideration of the Bill was moved by Shri Ram Naik. His speech was not concluded.

The discussion was not concluded.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 5th August, 1991)*

K.C. RASTOGI,  
Secretary-General.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, August 5, 1991/Sravana 14, 1913 (Saka)

No. 19

11 A.M.

### 1. Starred Questions

Starred Question Nos. 286—288 and 290 were orally answered. Replies to Starred Question Nos. 289, 291—299 and 301—305 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1521—1604, 1606—1614 and 1616—1725 were laid on the Table.

### 3. Papers laid on the table

The following papers were laid on the Table:—

- (1) Copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1988-89 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Madras, for the year 1989-90 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training, Madras, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvarya Regional College of Engineering Nagpur, for the year 1989-90 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Shimla, for the year 1989-90.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1989-90.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food for 1991-92.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:—
- (i) The Environment (Protection) Second Amendment Rules, 1991 published in Notification No. G.S.R. 93(E) in Gazette of India dated the 27th February, 1991.
- (ii) The Environment (Protection) Amendment Rules, 1991 published in Notification No. S.O. 23(E) in Gazette of India dated the 16th January, 1991.

- (12) A copy of the Notification No. S.O. 145(E) (Hindi and English versions) published in Gazette of India dated the 27th February, 1991 delegating powers to Central Pollution Control Board to recognize laboratories and Analysts and recognition of private laboratories and Analysts to continue with the Central Government, specification designation of the recognised laboratories and inclusion of the work done by each laboratory in the Annual Report of the Central Control Board issued under section 23 of the Environment (Protection) Act, 1986.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1989-90.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India, New Delhi, for the year 1989-90.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Beedi Workers Welfare Fund (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 40 (E) in Gazette of India dated the 22nd January, 1991 under sub-section (4) of section 12 of the Beedi Workers Welfare Fund Act, 1976.
- (18) A copy of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 41 (E) in Gazette of India dated the 22nd

January, 1991 under sub-section (4) of section 12 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976.

- (19) A copy of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 619 in Gazette of India dated the 29th September, 1990 under sub-section (4) of section 14 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess Act, 1976.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972:—
  - (i) The Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1990 published in Notification No. G.S.R. 618 in Gazette of India dated the 29th September, 1990.
  - (ii) The Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1990 published in Notification No. G.S.R. 42(E) in Gazette of India dated the 22nd January, 1991.
- (21) A statement (Hindi and English versions) regarding Ratification of ILO Convention No. 136 concerning protection against hazards of poisoning arising from Benzene—1971.

#### 4. Statement By Minister

The Minister of Railways made a statement regarding accident involving 1144 Chhapra-Gwalior Mail and a Military Special at Sonik Station of Lucknow Division of Northern Railway on 4 August, 1991.

#### 5. Matters Under Rule 377

(1) Shri Ananta Venkata Reddy raised a matter regarding need to connect Guntakal and Secunderabad by broad gauge and also Guntakal and Tumkur by rail.

(2) Shri K.D. Sultanpuri raised a matter regarding need for channelisation of water of rivers Tons, Sarsa and Giri in Himachal Pradesh to check the erosion and floods.

(3) Shri Santosh Gangwar raised a matter regarding need to connect Bareilly, Uttar Pradesh by Vayudoot services.

(4) Shri Muhi Ram Saikia raised a matter regarding need to look into the problems of Kendriya Vidyalaya teachers posted in North-Eastern States.

(5) Smt. Vasundra Raje raised a matter regarding need to develop Kota, Bundi and Jhalawar region as tourist centres.

(6) Shri P.C. Thomas raised a matter regarding need to conduct a survey for a railway route between Achencoil to Anangamaly in Kerala.

#### 6. The Budget (General)—1991-92

General Discussion on the Budget (General) for 1991-92, continued.

The following members took part in the debate:—

- (1) Shri Mumtaz Ansari
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Imchalemba
- (4) Shri K.V. Thangkabalu
- (5) Shri Moreshwar Save
- (6) Shri Bijoy Krishna Handique
- (7) Shri Hari Kishore Singh
- (8) Dr. R. Mallu
- (9) Shri Vijay Naval Patil
- (10) Shri Satya Narayan Jatiya
- (11) Shri Susanta Chakraborty
- (12) Shri Peter G. Marbaniang
- (13) Smt. Geeta Mukherjee
- (14) Shri M. Baga Reddy
- (15) Shri K.H. Muniyappa
- (16) Shri Ram Pujan Patel
- (17) Shri Muhiram Saikia
- (18) Shri C.K. Kuppaswamy
- (19) Shri Mohan Lal Jhikram
- (20) Shri Syed Masudal Hossain
- (21) Shri P.C. Thomas
- (22) Shri D. Pandian
- (23) Shri Phool Chand Verma
- (24) Shri Prithviraj D. Chavan
- (25) Shri Govinda Chandra Munda
- (26) Shri S. Gangadhara Ammavaripalli

- (27) Shri Ankushrao Raosaheb Tope  
 (28) Shri Vadde Sobhanadreeswara Rao  
 (29) Shri S. Mallikarjunaiah  
 (30) Shri Sriballav Panigrahi

The discussion was not concluded.

The House was adjourned for want of quorum.

7.10 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th August, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

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**CORRIGENDA**

In Bulletin Part I, dated 2 August, 1991—

- (i) Page 1, item No. 2—  
*for 257-270 read 267-270*  
*for 275-285 read 277-285*
- (ii) Page 1, item No. 3—  
*for 1353-1427 read 1358-1427*
- (iii) Page 2, item 4(3), line 2—  
*for (a)(1) read (a)(2)*
- (iv) Page 6, item 4(23), line 5—  
*for 1937 read 1987*
- (v) Page 7, item 4(26)(i), line 1—  
*for Report read Export*
- (vi) Page 8, item 8—  
*for Statement by Minister of Parliamentary Affairs read Statements by Ministers*



# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, August 6, 1991/Sravana 15, 1913 (Saka)  
No. 20

11 A.M.

### 1. Starred Questions

Starred Question Nos. 307—310, 312 and 314 were orally answered. Replies to Starred Question Nos. 306, 311, 313 and 315—325 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1726—1955 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1991-92.
- (2) A copy of the Defence Services Estimates, 1991-92 (Hindi and English versions).
- (3) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.
- (4) A copy of the Notification No. G.S.R. 516(E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1991 making certain amendments in the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957 regarding revised rates of royalty on coal under sub-section (1) of section 28 of the said Act.

- (5) (a)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1989-90 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1989-90 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1989-90 along with Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1989-90 along with Audited Accounts.
- (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1989-90 along with Audited Accounts.
- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 1989-90 along with Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1989-90 along with Audited Accounts.
- (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Ahmedabad, for the year 1989-90 along with Audited Accounts.

- (x) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1989-90 along with Audited Accounts.
- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1989-90 along with Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur, for the year 1989-90 along with Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1989-90 along with Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Visakahapatnam, for the year 1989-90 along with the Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Guwahati, for the year 1989-90 along with Audited Accounts.
- (xvi) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Gwalior, for the year 1989-90 along with Audited Accounts.
- (xvii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Aligarh, for the year 1989-90 along with Audited Accounts.
- (xviii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Udaipur, for the year 1989-90 along with Audited Accounts.
- (xix) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Faridabad, for the year 1989-90 along with Audited Accounts.

- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition, New Delhi, Bombay, Madras, Calcutta, Ahmedabad, Bangalore, Bhopal, Bhubaneswar, Hyderabad, Goa, Jaipur and Lucknow and Food Craft Institutes, Guwahati, Gwalior, Udaipur, Faridabad, Aligarh and Visakhapatnam for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 1 of 1991) — Union Government — Civil.
  - (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 8 of 1991) — Union Government — Defence Services (Army and Ordnance Factories).
- (8) A copy of the Union Government Appropriation Accounts (Civil) for the year 1989-90 (Hindi and English versions).
- (9) A copy of the Union Government Finance Accounts for the year 1989-90 (Hindi and English versions).
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for 1991-92.
- (11) A copy of the policy measures for promoting and strengthening small, tiny and village enterprises (Hindi and English versions).

#### 4. Statement by Minister

The Minister of Petroleum and Natural Gas made a statement regarding recent discoveries of oil and gas by the oil and Natural Gas Commission.

#### 5. Messages From Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:

- (1) That at its sitting held on the 5th August, 1991, Rajya Sabha

passed the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991.

- \* (2) That at its sitting held on the 6th August, 1991, Rajya Sabha passed the Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1991.

#### 6. Bills Passed by Rajya Sabha—Laid on the Table

- (1) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991.
- \* (2) The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1991.

#### 7. The Budget (General)—1991-92

Shri Manmohan Singh replied to the General Discussion on the Budget (General) for 1991-92.

The discussion was concluded.

#### 8. Matters Under Rule 377

(1) Shri Birbal raised a matter regarding need to provide financial assistance to the people affected by water logging in areas covered by Indira Gandhi Canal, Rajasthan.

(2) Shri C.P. Mudalagiriappa raised a matter regarding need to give clearance to the Vijaya Nagar Steel Project in Karnataka.

(3) Shri Sriballav Panigrahi raised a matter regarding need to set up a super thermal power station near Jharsuguda in Ib Valley, Orissa.

(4) Shri Bandaru Dattaraya raised a matter regarding need to upgrade Hyderabad Corporation into a 'Metropolitan city' and provide necessary funds for this purpose.

(5) Shri Bhagwan Shankar Rawat raised a matter regarding need to include Agra into National Capital Region and to declare it as an international tourist city.

(6) Shri Anadi Charan Das raised a matter regarding need to declare Jaipur in Orissa as a place of tourist importance.

(7) Shri Palas Barman raised a matter regarding need to provide financial assistance to the Government of West Bengal to cope with the growing incidents of gastro-enteritis.

(8) Shri Gópinath Gajapathi raised a matter regarding need for expeditious implementation of foreign language courses in Berhampur University.

#### 9. Statutory Resolution—Withdrawn

Shri Girdharilal Bhargava moved the following Resolution:—

“That this House disapproves of the Delhi Municipal Laws (Amendment) Ordinance, 1991 (Ordinance No. 1 of 1991) promulgated by the President on the 30th March, 1991.”

After discussion as indicated in para 10 below, the Resolution was withdrawn by leave of the House.

#### 10. Government Bill—Passed

*The Delhi Municipal Laws (Amendment) Bill, 1991.*

The motion for consideration of the Bill was moved by Shri M.M. Jacob.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 28th October, 1991 was moved by Shri Girdharilal Bhargava.

The following members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Madan Lal Khurana
- (2) Shri Sriballav Panigrahi
- (3) Shri Syed Shahabuddin
- (4) Shri Tarit Baran Topdar
- (5) Shri Manoranjan Bhakta
- (6) Shri Dau Dayal Joshi
- (7) Shri Bhubaneshwar Prasad Mehta
- (8) Shri Saifuddin Choudhary
- (9) Shri Mohan Singh
- (10) Shri Surya Narayan Yadav

Shri M.M. Jacob replied to the debate. -

Shri Girdharilal Bhargava spoke (by way of reply to his Statutory Resolution).

The amendment for circulation of Bill for the purpose of eliciting opinion thereon, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.M. Jacob.

The motion was adopted and the Bill was passed.

#### 11. Statutory Resolution—Negatived

Shri Bhogendra Jha moved the following Resolution:--

“That this House disapproves of the Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1991 (Ordinance No. 1 of 1991) promulgated by the Governor on the 16th June, 1991.”

After discussion as indicated in para 12 below, the Resolution was negatived.

#### 12. Government Bill—Passed

*The Jammu and Kashmir Criminal Law Amendment (Second Amending) Bill, 1991*

The motion for consideration of the Bill was moved by Shri M.M. Jacob.

Four amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Girdharilal Bhargava, Dau Dayal Joshi, Rajendra Agnihotri and Bhagwan Shankar Rawat.

The following members took part in the combined debate on the Resolution (*vide* para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Dau Dayal Joshi
- (2) Shri Ayub Khan

- (3) Shri Surya Narayan Yadav
- (4) Shri Madan Lal Khurana
- (5) Shri Saifuddin Choudhury
- (6) Shri Ramesh Chennithala
- (7) Prof. Prem Kumar Dhumal
- (8) Shri Syed Shahabuddin
- (9) Shri Girdharilal Bhargava
- (10) Shri Rajindra Agnihotri
- (11) Shri Rasa Singh Rawat

Shri S.B. Chavan replied to debate.

Shri Bhogendra Jha spoke (by way of reply to his Statutory Resolution).

All the amendments for circulation of Bill for the purpose of eliciting opinion thereon, were withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill was passed.

7.15 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th August, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*



# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, August 7, 1991/Sravana 16, 1913 (Saka)

No. 21

11 A.M.

### 1. Starred Questions

Starred Question Nos. 326—328, 330 and 331 were orally answered. Replies to Starred Question Nos. 329 and 332—345 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1956—1968, 1970—2009, 2012—2028, 2030—2044, 2046—2055, 2057—2076, 2078—2105, 2107—2130 and 2132—2139 were laid on the Table.

### 3. Personal Explanation under Rule 357

Shri Madhavrao Scindia, Minister of Civil Aviation and Tourism made a statement clarifying certain remarks reported to have been made by him recently at a Press interview at Lucknow and referred to by Shri L.K. Advani, Leader of the Opposition in the House on 6 August, 1991.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1991-92.
- (2) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of section 25 of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981:—
  - (i) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Amendment Rules, 1990 published in

Notification No. S.O. 36(E) in Gazette of India dated the 22nd January, 1991.

- (ii) **The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Second Amendment Rules, 1991** published in Notification No. S.O. 326(E) in Gazette of India dated the 10th May, 1991.
- (3) **A copy of the Standards of Weights and Measures (General) Amendment Rules, 1991** published in Notification No. G.S.R. 343(E) in Gazette of India dated the 15th July, 1991 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (4) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (i) **Review by the Government on the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahar, for the year 1989-90.**
  - (ii) **Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahar, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (5) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.**
- (6) (i) **A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 1989-90 along with Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Plasma Research, Gandhinagar, for the year 1989-90.**
- (7) (i) **A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1989-90 along with Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1989-90.**
- (8) (i) **A copy of the Annual Report (Hindi and English versions)**

of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1989-90 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1989-90.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, for the year 1989-90 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (10) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Coir Board, for the year 1989-90.
- (11) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 13 of 1991)—Union Government—Civil under article 151(1) of the Constitution.
- (12) A copy of the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Second Amendment Act, 1990 (President Act No. 5 of 1990) (Hindi and English versions) published in Gazette of India dated the 11th July, 1990 under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.

#### 5. Matters under Rule 377

(1) Shri Sharad Dighe raised a matter regarding need to modernise Matunga Telephone Exchange, Bombay

(2) Shri N. Dennis raised a matter regarding need for proper maintenance of N.H. 47 between Trivendrum and Kanyakumari.

(3) Shri Mohanlal Jhikram raised a matter regarding need to rehabilitate people displaced by Barangi Irrigation Project in Madhya Pradesh.

(4) Shri Syed Shahabuddin raised a matter regarding need to evolve a Flood Control and Water Management Scheme in Mahananda sub-basin in North Eastern Bihar.

(5) Shri T.J. Anjalose raised a matter regarding need to declare the West Coast Canal in Kerala as national waterway.

(6) Shri Bhuvaneshwar Prasad Mehta raised a matter regarding need to re-open railway out agency at Hazaribagh, Bihar.

#### 6. Statutory Resolution — Under Consideration

Shri V. Sobhanadreeswara Rao moved the following Resolution:—

“That this House disapproves of the Representation of the People (Amendment) Ordinance, 1991 (Ordinance No. 2 of 1991) promulgated by the President on the 18th April, 1991.”

#### \*7. Government Bill — Under Consideration

*The Representation of the People (Amendment) Bill, 1991, as passed by Rajya Sabha.*

The motion for consideration of the Bill was moved by Shri P.R. Kumaramangalam.

The following members took part in the combined debate on the Resolution (*vide* para 6 above) and the motion for consideration of the Bill:—

- (1) Shri Dharam Pal Singh Malik
- (2) Shri Syed Shahabuddin
- (3) Shri Chitta Basu
- (4) Shri Sharad Dighe
- (5) Shri Ramesh Chennithala
- (6) Shri Tej Narain Singh
- (7) Shri Basudeb Acharia
- (8) Shri Mohan Singh
- (9) Shri Manoranjan Bhakta
- (10) Shri P.C. Thomas
- (11) Shri E. Ahmed
- (12) Shri Sriballav Panigrahi

The discussion was not concluded.

#### 8. Discussion Under Rule 193

Shri Chandrajit Yadav raised a discussion on the flood and drought situation in the country.

The following members took part in the debate:—

- (1) Shri Arjun Charan Sethi
- (2) Shri Anantha Venkata Reddy

- (3) Shri R.M. Ghangare
- (4) Shri B. Vijay Kumar Raju
- (5) Shri Bolin Kuli
- (6) Shri Gopi Nath Gajapathi
- (7) Shri Sripal Singh Yadav
- (8) Shri Piyus Tiraky (*Speech unfinished*)

The discussion was not concluded.

**\*\*9. Statement by Minister**

The Minister of Finance made a statement regarding affairs of Bank of Credit and Commercial International (O) Ltd., Bombay Branch.

6.04 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th August, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

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\*\*At 5 P.M.

MGIP(PLU)MRND-836LS-7-8-91.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 8, 1991/Sravana 17, 1913 (Saka)

No. 22

11 A.M.

### Questions

Due to uproarious scenes in the House, Starred Questions could not be called for oral answer. SQ. Nos. 347—365 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2140—2210 and 2212—2333 will be printed in the Official Report for the day.

*(Lok Sabha adjourned at 11.04 A.M. and re-assembled at 11.45 A.M.)*

*(Lok Sabha adjourned at 11.46 A.M. and re-assembled at 12.45 P.M.)*

*(Lok Sabha adjourned at 12.46 P.M. and re-assembled at 2.30 P.M.)*

*(Lok Sabha adjourned at 2.31 P.M. and re-assembled at 5.00 P.M.)*

5.01 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 9th August, 1991)*

K. C. RASTOGI,  
*Secretary-General.*

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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Friday, August 9, 1991/Sravana 18, 1913 (Saka)

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**No. 23**

11.07 A.M.

### 1. Reference by Speaker

The Speaker made a reference to the 49th anniversary of the 'Quit India' Movement launched on that day in 1942 under the leadership of Mahatma Gandhi and paid homage to the martyrs who sacrificed their lives for the freedom of the motherland.

He also made reference to the 46th anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, Members stood in silence for a short while in memory of the martyrs of freedom movement and victims of the atomic holocaust.

### 2. Starred Questions

Starred Question Nos. 367, 369, 373, 374 and 376 were orally answered. Replies to Starred Question Nos. 366, 368, 370, 371, 372, 375 and 377—385 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 2334—2395, 2397—2432 and 2434—2540 were laid on the Table.

#### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Central Reserve Police Force (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 345 in Gazette of India dated the 8th June, 1991 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1991-92.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for 1991-92.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1989-90.
  - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Ministry of Surface Transport, Internal Work Study Unit (Research Assistant) Recruitment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 426 in Gazette of India dated the 20th July, 1991 issued under article 309 of the Constitution.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1988-89 under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950 read with clause (c)(iv) of the Proclamation dated



the 11th May, 1987 issued by the President in relation to the State of Punjab.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1988-89.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1988-89 together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of Pepsu Road Transport Corporation, Patiala, for the year 1988-89.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Accounts of the Pepsu Road Transport Corporation, Patiala, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) The Mineral Concession (Amendment) Rules, 1990 published in Notification No. G.S.R. 197(E) in Gazette of India dated the 1st April, 1991.
  - (ii) The Mineral Conservation and Development (Amendment) Rules, 1990 published in Notification No. G.S.R. 227(E) in Gazette of India dated the 22nd April, 1991.

(13) A copy each of the following notifications (Hindi and English versions) issued under section 51 of the Government of Union Territories Act, 1963 :—

(i) S.O. 19(E) published in Gazette of India dated the 12th January, 1991 containing President's Order dated the 12th January, 1991 regarding suspension of operation of certain provisions of the Government of Union Territories Act, 1963 in relation to the Union Territory of Pondicherry for a period of six months with effect from the 12th January, 1991.

(ii) S.O. 153(E) published in Gazette of India dated the 4th March, 1991 containing President's Order dated the 4th March, 1991 dissolving the Legislative Assembly of the Union Territory of Pondicherry with immediate effect and directing that the provisions of the order shall have effect subject to certain modifications mentioned in the Notification.

(iii) S.O. 447(E) published in Gazette of India dated the 4th July, 1991 rescinding the Order made by the President on the 12th January, 1991 in relation to the Union Territory of Pondicherry.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:—

(i) The Indo-Tibetan Border Police Company Commander (Engineer) Recruitment (Amendment) Rules, 1991 published in Notification No. G.S.R. 378 in Gazette of India dated the 29th June, 1991.

(ii) The Indo-Tibetan Border Police Commandant (Engineer) and Assistant Commandant (Engineer) Recruitment (Amendment) Rules, 1991 published in Notification No. G.S.R. 379 in Gazette of India dated the 29th June, 1991.

(15) A copy of the Notification No. S.O. 2544 (Hindi and English versions) published in Gazette of India dated the 29th September,

- 1990 specifying the four regional constituencies for the purposes of elections to the Council of the Institute of Cost and Works Accountants of India issued under sub-section (2) of section 9 of the Cost and Works Accountants Act, 1959.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Goa Meat Complex Limited, Panjim, for the year 1989-90.
  - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi (Volumes I and II) for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Horticulture Board, Gurgaon, for the year 1989-90.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board for the year 1989-90 along with Audited Accounts under sub-section (4) of section 14 and sub-section (4) of

section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) The Allahabad Bank (Officers') Service (Amendment) Regulations, 1990 published in Notification No. Legal 2/90 in Gazette of India dated the 28th July, 1990.
  - (ii) The United Bank of India (Officers') Service (Amendment) Regulations, 1990 published in Notification No. 4/90 in Gazette of India dated the 10th November, 1990.
  - (iii) The UCO Bank (Officers') Service (Amendment) Regulations, 1991 published in Notification No. PER/TP/PCR/1041/91 in Gazette of India dated the 30th March, 1991.
  - (iv) The Bank of India (Officers') Service Regulations, 1979 published in Notification No. P:IR:VNK:1473 in Gazette of India dated the 6th April, 1991.
  - (v) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1991 published in Notification No. 199/S/0090/PD:IRD(O) in Gazette of India dated the 20th April, 1991.
- (24) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins of One Rupee containing Copper 75 per cent and Nickel 25 per cent coined in commemoration of Dr. B.R. Ambedkar Centenary) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 202(E) in Gazette of India dated the 22nd March, 1991, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (25) A copy of the Small Industries Development Bank of India (Employees Provident Fund) Regulations, 1990 (Hindi and English versions) published in Notification No. 3590/PF in

Gazette of India dated the 20th November, 1990 under sub-section (3) of section 52 of the Small Industries Development Bank of India Act, 1989.

(26) A copy each of the following Annual Reports (Hindi and English versions):—

- (i) Report of the Uttarbanga Kshetriya Gramin Bank, Cooch Behar, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
- (ii) Report of the Sabarkantha Gandhinagar Gramin Bank, Himatnagar, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
- (iii) Report of the Jammu Rural Bank, Jammu, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
- (iv) Report of the South Malabar Gramin Bank, Malapuram, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
- (v) Report of the Indore Ujjain Kshetriya Gramin Bank, Ujjain, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
- (vi) Report of the Fatehpur Kshetriya Gramin Bank, Fatehpur, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
- (vii) Report of the Bardhaman Gramin Bank, Burdwan, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
- (viii) Report of the Farrukhabad Gramin Bank, Farrukhabad, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.

- (ix) Report of the Tripura Gramin Bank, Agartala, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
  - (x) Report of the Kashi Gramin Bank, Varanasi, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
  - (xi) Report of the Chhatrasal Gramin Bank, Orai, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
  - (xii) Report of the Mizoram Rural Bank, Aizawl, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
  - (xiii) Report of the Hazaribagh Kshetriya Gramin Bank, Hazaribagh, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
  - (xiv) Report of the Champaran Kshetriya Gramin Bank, Motihari, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
  - (xv) Report of the Pragjyotish Gaonlia Bank, Malbari, for the year ended the 31st March, 1990 together with the Accounts and Auditor's Report thereon.
- (27) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Sixteenth Amendment) Rules, 1990 published in Notification No. S.O. 959(E) in Gazette of India dated the 26th December, 1990.
  - (ii) The Income-tax (Fourth Amendment) Rules, 1991 published in Notification No. S.O. 90(E) in Gazette of India dated the 13th February, 1991.
  - (iii) The Income-tax (Fifth Amendment) Rules, 1991 published in Notification No. S.O. 127(E) in Gazette of India dated the 25th February, 1991.

- (iv) The Income-tax (Sixth Amendment) Rules, 1991 published in Notification No. S.O. 148(E) in Gazette of India dated the 28th February, 1991.
  - (v) The Income-tax (Seventh Amendment) Rules, 1991 published in Notification No. S.O. 220(E) in Gazette of India dated the 26th March, 1991.
  - (vi) The Income-tax (Eighth Amendment) Rules, 1991 published in Notification No. S.O. 258(E) in Gazette of India dated the 12th April, 1991.
  - (vii) The Income-tax (Ninth Amendment) Rules, 1991 published in Notification No. S.O. 340(E) in Gazette of India dated the 16th May, 1991.
- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 828(E) published in Gazette of India dated the 10th October, 1990 together with an explanatory memorandum seeking to waive payment of excise duty on printing frames when used in the factory of production in the printing of textile fabrics for the period from the 28th February, 1986 to the 2nd September, 1987.
  - (ii) G.S.R. 829(E) published in Gazette of India dated the 10th October, 1990 together with an explanatory memorandum seeking to waive payment of excise duty on parts of headgear for the period commencing from the 1st March, 1986 to the 1st May, 1988.
  - (iii) G.S.R. 852(E) published in Gazette of India dated the 22nd October, 1990 together with an explanatory memorandum seeking to waive payment of excise duty on paper or paper board required in the manufacture of low density polyethylene coated paper or paper board to be used for packaging of milk for the period from the 28th February, 1986 to the 4th June, 1987, together with a corrigendum thereto published in Notification No. G.S.R. 1002(E) dated the 26th December, 1990.

- (iv) G.S.R. 911(E) published in Gazette of India dated the 15th November, 1990 together with an explanatory memorandum seeking to waive payment of excise duty in excess of that leviable on permanent magnets under Notification No. 160/86 on articles intended to become permanent magnets for the period from the 1st March, 1986 to the 15th November 1988.
- (v) G.S.R. 53(E) published in Gazette of India dated the 30th January, 1991 together with an explanatory memorandum seeking to waive payment of excise duty on Copper Wire Rods manufactured out of duty paid Copper Wire Bars for the period from the 13th May, 1969 to the 1st August, 1984.
- (vi) G.S.R. 57(E) published in Gazette of India dated the 6th February, 1991 together with an explanatory memorandum seeking to waive payment of excise duty on cold formed or cold finished steel bars commonly known as Bright Bars when made from duty paid inputs on which credit of duty had not been availed of for the period from the 1st March, 1988 to the 19th May, 1988.
- (vii) The Central Excise (Amendment) Rules, 1991 published in Notification No. G.S.R. 72(E) in Gazette of India dated the 15th February, 1991.
- (viii) G.S.R. 156(E) published in Gazette of India dated the 20th March, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 23/90-CE, dated the 18th June, 1990.
- (ix) G.S.R. 271 (E) published in Gazette of India dated the 8th May, 1991 together with an explanatory memorandum providing that in accordance with the general practice that was prevalent at the relevant time the whole of the duty of excise and special duty of excise not paid in respect of Copper Oxy Chloride shall not be required to be paid during the period from the 28th February, 1986 to the 19th March, 1990.



- (x) G.S.R. 51(E) published in Gazette of India dated the 29th January, 1991 together with an explanatory note seeking to extend inter warehousing, movement of mineral oil products without payment of duty to and from Karwar in Karnataka State.
- (xi) G.S.R. 27(E) published in Gazette of India dated the 25th January, 1991 together with an explanatory note seeking to extend the boundaries of the Madras Export Processing Zone so as to include more area therein.
- (xii) G.S.R. 88(E) published in Gazette of India dated the 25th February, 1991 together with an explanatory memorandum seeking to waive payment of excise duty on parts consumed within the factory of production for the manufacture of Solar and other non-conventional energy based products systems specified in the Table to the Notification No. 120-81-CE, dated the 15th May, 1991 for the period from the 28th February, 1986 to the 24th May, 1988.
- (xiii) The Central Excise (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 242(E) in Gazette of India dated the 26th April, 1991.
- (xiv) G.S.R. 245(E) published in Gazette of India dated the 30th April, 1991 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the duty of excise payable on Potato Wafers which was not being levied during the period from the 28th February, 1986 to the 20th May, 1987.
- (xv) G.S.R. 252(E) published in Gazette of India dated the 2nd May, 1991 together with an explanatory memorandum seeking to provide that in accordance with the general practice that was prevalent at the relevant time, the excise duty payable on fruit pulp based drinks in excess of the duty paid at the rate applicable to heading No. 20.01 during the period from the 28th March, 1988 to the 19th March, 1990.

- (xvi) The Central Excise (Third Amendment) Rules, 1991 published in Notification No. G.S.R. 321(E) in Gazette of India dated the 28th June, 1991.
  - (xvii) G.S.R. 325(E) published in Gazette of India dated the 2nd July, 1991 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty payable on unprocessed cotton fabrics manufactured on powerlooms during the period from the 15th July, 1977 to the 16th March, 1985 shall not be required to be paid.
  - (xviii) The Central Excise (Fourth Amendment) Rules, 1991 published in Notification No. G.S.R. 337(E) in Gazette of India dated the 11th July, 1991.
  - (xix) The Central Excise (Fifth Amendment) Rules, 1991 published in Notification No. G.S.R. 344(E) in Gazette of India dated the 18th July, 1991.
- (29) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1990 published in Notification No. G.S.R. 993(E) in Gazette of India dated the 21st December, 1990 together with an explanatory memorandum.
  - (ii) G.S.R. 79(E) published in Gazette of India dated the 18th February, 1991 together with an explanatory memorandum regarding exemption to Roundabouts, Swings and other fairground amusements and parts and accessories thereof when imported into India for setting up of amusement parks from the basic customs duty in excess of 45 per cent *ad valorem* and the whole of the additional duty of customs leviable thereon.
  - (iii) G.S.R. 155(E) published in Gazette of India dated the 20th March, 1991 together with an explanatory memorandum rescinding the Notification No. 258/90-Cus., dated the 23rd October, 1990.

- (iv) G.S.R. 175(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the Notification.
- (v) G.S.R. 176(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum seeking to extend the validity of certain notifications mentioned in the list annexed to the Notification upto 31st March, 1992.
- (vi) G.S.R. 177(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum extending the validity of Notification No. 522/86-Cus., dated the 31st December, 1986 upto 31st March, 1992.
- (vii) G.S.R. 178(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum making certain amendments to Notification No. 64/90-Cus., dated the 20th March, 1990 so as to extend the validity of exemption without any time limit.
- (viii) G.S.R. 243(E) published in Gazette of India dated the 29th April, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 203/90-Cus., dated the 21st June, 1990.
- (ix) G.S.R. 284(E) published in Gazette of India dated the 30th May, 1991 together with an explanatory memorandum declaring that the whole of the material specified in the Table annexed to the Notification as is contained in the goods manufactured in India and exported outside India shall be deemed to be imported material.
- (x) G.S.R. 327(E) published in Gazette of India dated the 3rd July, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or *vice-versa*.
- (xi) G.S.R. 329(E) published in Gazette of India dated the 5th July, 1991 together with an explanatory memorandum

making certain amendments to the Notification No. 252/83-Cus., dated the 27th August, 1983.

- (xii) G.S.R. 330(E) published in Gazette of India dated the 5th July, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 16/90-Cus., dated the 16th April, 1990.
  - (xiii) G.S.R. 331(E) published in Gazette of India dated the 5th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 17/90-Cus., dated the 6th April, 1990.
  - (xiv) G.S.R. 336(E) published in Gazette of India dated the 10th July, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or *vice-versa*.
  - (xv) S.O. 426(E) published in Gazette of India dated the 27th June, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
  - (xvi) S.O. 443(E) published in Gazette of India dated the 2nd July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India for the year 1989-90 with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India for the year 1989-90.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

### 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 7th August, 1991, Rajya Sabha agreed without any amendment to the Delhi Municipal Laws (Amendment) Bill, 1991, passed by the Lok Sabha on the 6th August, 1991.
- (2) That at its sitting held on the 7th August, 1991, Rajya Sabha agreed without any amendment to the Jammu and Kashmir Criminal Law Amendment (Second Amending) Bill, 1991, passed by the Lok Sabha on the 6th August, 1991.

### 6. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 12th August, 1991.

### 7. Motions for Elections to Committees

- (1) Shri Bal Ram Jakhar moved the following motion:—

“That in pursuance of Section 4(4)(e) of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to other provisions of the said Act.”

The motion was adopted.

- (2) Shri Mullappally Ramachandran moved the following motion:—

“That in pursuance of Section 4(4)(e) of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act.”

The motion was adopted.

(3) Shri K.C. Lenka moved the following motion:—

“That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research, subject to other provisions of the said Rules.”

The motion was adopted.

(4) Shri P. Chidambaram moved the following motion:—

“That in pursuance of Section 4(3)(f) of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

(5) Shri P. Chidambaram moved the following motion:—

“That in pursuance of Section 4(3)(c) of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to other provisions of the said Act.”

The motion was adopted.

(6) Shri S. Krishna Kumar moved the following motion:—

“That in pursuance of Section 12(1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to other provisions of the said Act.”

The motion was adopted.

*(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.34 P.M.)*

### \*8. Statutory Resolution — Withdrawn

Discussion on the following Resolution moved by Shri V. Sobhanadreeswara Rao on the 7th August, 1991, continued:—

“That this House disapproves of the Representation of the People (Amendment) Ordinance, 1991 (Ordinance No. 2 of 1991) promulgated by the President on the 18th April, 1991.”

After discussion as indicated in para 9 below, the Resolution was withdrawn by leave of the House.

### \*9. Government Bill — Passed

*The Representation of the People (Amendment) Bill, 1991 as passed by Rajya Sabha.*

Shri P.R. Kumaramangalam replied to the combined discussion on the motion for consideration of the Bill moved by him on the 7th August, 1991 and Resolution (*vide* para 8 above)

Shri V. Sobhanadreeswara Rao spoke by way of reply to his Statutory Resolution.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.R. Kumaramangalam.

The motion was adopted and the Bill was passed.

### 10. Private Member's Resolution — Under Consideration

Further discussion on the following Resolution moved by Shri Zainal Abedin on the 12th July, 1991, continued:—

“This House urges upon the Government to take early steps to peacefully settle the dispute regarding the shrine at Ayodhya and to enact suitable legislation for preserving and maintain-

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\* Discussed together.

ing the *status quo* of all religious shrines and places of worship as they existed on August 15, 1947.”

The following members took part in the debate:—

- (1) Shri Sharad Dighe
- (2) Shri Syed Shahabuddin
- (3) Shri Vishwanath Shastri
- (4) Shri V. Sobhanadreeswara Rao
- (5) Shri Pawan Kumar Bansal
- (6) Shri E. Ahmed
- (7) Shri Arjun Singh

The discussion was not concluded.

#### \*\*11. Statutory Resolution — Under Consideration

Shri Syed Shahabuddin moved the following Resolution:—

“That this House disapproves of the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (Ordinance No. 5 of 1991) promulgated by the President on the 2nd May, 1991.”

#### \*\*12. Government Bill — Under Consideration

*The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1991, as passed by Rajya Sabha.*

The motion for consideration of Bill was moved by Shri Ram Lal Rahi.

The following members took part in the combined debate on the Resolution (*vide* para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Sudhir Giri
- (2) Shri Mani Shankar Aiyar (*Speech unfinished*)

The discussion was not concluded.

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\*\* Discussed together.



6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 12th August, 1991),*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Monday, August 12, 1991/Sravana 21, 1913 (Saka)

No. 24

11 A.M.

### 1. Observation by the Speaker

Lauding the sentiments expressed by the Leader of the House and the Leader of the Opposition about the need of resolving the impasse caused after the statement of Minister of Civil Aviation and Tourism in the house on 7 August, 1991 so that the House could resume its normal functioning, the Speaker observed that he would take appropriate steps in the matter.

### 2. Starred Questions

Starred Question Nos. 386 and 387 were orally answered. Replies to Starred Question Nos. 389—406 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 2541—2546 and 2548—2774 were laid on the Table.

A statement by the Minister of State of Urban Development correcting the reply given on 29 July, 1991 to Unstarred Question No. 825 regarding lease agreement of Hotels Le Meridian and Holiday Inn was also laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table—

- (1) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 90 in Gazette of

India dated the 9th February, 1991 under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1989-90.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1989-90 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1989-90 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1989-90.
  - (ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hospital

**Services Consultancy Corporation (India) Limited for the year 1989-90.**

- (ii) **Annual Report of the Hospital Services Consultancy Corporation (India) Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (10) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.**
  - (11) (i) **A copy of the Annual Report (Hindi and English versions) of the Medical Council of India for the year 1988-89 along with Audited Accounts.**
    - (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Medical Council of India for the year 1988-89.**
  - (12) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.**
  - (13) (i) **A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1988-89 along with Audited Accounts.**
    - (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1988-89.**
  - (14) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.**
  - (15) (i) **A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1989-90 along with Audited Accounts.**
    - (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1989-90.**
  - (16) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.**
  - (17) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1989-90 along with Audited Accounts.**

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1989-90.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1989-90 together with an Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1989-90.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

#### 5. Matters under Rule 377

- (1) Shri Palai K.M. Mathew raised a matter regarding need to instal high power transmitter at Idukki and Pathanamthitta Doordarshan Kendra.
- (2) Sri Uttamrao Deorao Patil raised a matter regarding need to set up Development Boards for Vidharbha, Marathwada etc. in Maharashtra.
- (3) Shri N. Dennis raised a matter regarding need to provide adequate assistance to the people affected by heavy rains in Kanyakumari District, kerala.
- (4) Shri V. Dhananjay Kumar raised a matter regarding need to declare Mangalore-Mysore-Bangalore State Highway, Karnataka as National Highway.
- (5) Dr. Lal Bahadur Rawal raised a matter regarding need to direct University Grants Commission to open degree colleges in Sasani, Gangri, Atrauli and Sikandararau, Uttar Pradesh.
- (6) Shri Harpal Panwar raised a matter regarding need to declare Delhi-Saharanpur road *via* Baraut-Shamali as National Highway.

(7) Shri K.P. Reddaiah raised a matter regarding need to provide financial assistance to the Government of Andhra Pradesh for restoring road communication in interior regions of Malleswaram affected by cyclone during 1989-90.

**\*6. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Syed Shahabuddin on the 9th August, 1991, continued:—

“That this House disapproves of the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (Ordinance No. 5 of 1991) promulgated by the President on the 2nd May, 1991.”

After discussion as indicated in para 7 below, the Resolution was negatived.

**\*7. Government Bill—Passed**

*The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1991, as passed by Rajya Sabha*

Combined discussion on the motion for consideration of the Bill moved by Shri Ram Lal Rahi on the 9th August, 1991 and Resolution (*vide* para 6 above), continued.

The following members took part in the debate:—

- (1) Shri Mani Shankar Aiyar
- (2) Dr. Laxmi Narayan Pandey
- (3) Shri Chitta Basu
- (4) Shri Vijoy Krishan Handique
- (5) Shri V. Sobhanadreeswara Rao
- (6) Shri George Fernandes
- (7) Shri Ram Naik
- (8) Shri Lokanath Choudhury
- (9) Shri E. Ahmed
- (10) Shri P.C. Chacko
- (11) Shri Ramashray Prasad Singh
- (12) Shri S.B. Chavan

Shri Ram Lal Rahi replied to the debate.

Shri Syed Shahabuddin spoke (by way of his Statutory Resolution)

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\*Discussed together

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S.B. Chavan.

The following members took part in debate:—

- (1) Shri George Fernandes
- (2) Shri Nirmal Kanti Chatterjee
- (3) Shri Basudeb Acharya
- (4) Shri Ram Naik
- (5) Shri Syed Shahabuddin
- (6) Shri K.P. Unnikrishnan
- (7) Shri V. Sobhanadreeswara Rao
- (8) Shri S.B. Chavan

On the motion the House divided, Ayes 133; Noes 116. The motion was accordingly adopted and the Bill was passed.

#### 8. Announcement by Chairman

The Chairman informed the House that the Speaker, in consultation with Leaders of Parties and Groups, had decided that a motion under Rule 184 regarding atrocities on Scheduled Castes and Scheduled Tribes and other weaker sections of the society already admitted in the names of Sarvashri Ram Vilas Paswan and Ramashray Prasad Singh might be taken up for discussion in the House on Tuesday, the 13th August, 1991 after the election of the Deputy Speaker fixed for that date.

#### \*\*9. Statutory Resolution—Withdrawn

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Consumer Protection (Amendment) Ordinance, 1991 (Ordinance No. 6 of 1991) promulgated by the President on the 15th June, 1991.”

After discussion as indicated in para 10 below, the Resolution was withdrawn by leave of the House.

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\*\*Discussed together.

**\*\*10. Government Bill—Passed***The Consumer Protection (Amendment) Bill, 1991, as passed by  
Rajya Sabha.*

The motion for consideration of the Bill was moved by Shri Kamaluddin Ahmed.

The following members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Mohan Singh
- (2) Prof. Rasa Singh Rawat
- (3) Shri V. Sobhanadreeswara Rao
- (4) Shri Sriballav Panigrahi
- (5) Shri Masudal Hossain Syed
- (6) Shri S. Mallikarajunaiah
- (7) Shri P.C. Thomas
- (8) Shri Tej Narayan Singh
- (9) Shri Ram Kapse
- (10) Shri Manoranjan Bhakta
- (11) Shri Govinda Chandra Munda

Shri Kamaluddin Ahmed replied to the debate.

Shri Girdharilal Bhargava spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamaluddin Ahmed.

The following members took part in the debate:—

- (1) Shri Sudhir Giri
- (2) Shri Asim Bala



The motion was adopted and the Bill was passed.

6.53 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th August, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN — PART I [Brief Record of Proceedings]

Tuesday, August 13, 1991/Sravana 22, 1913 (Saka)

No. 25

11 A.M.

### 1. Starred Questions

Starred Question Nos. 407, 410, 411, 417 and 421—424 were orally answered. Replies to Starred Question Nos. 408, 409, 412—416, 418—420, 425 and 426 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2775—2996 and 2998—3008 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society for the year 1989-90 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

### 4. Presentation of Petition

Prof. Ram Ganesh Kapse presented a petition signed by Shri Chaman Lal Gupta, President, Jammu and Kashmir BJP,

Jammu and two others regarding the problems of the people of Jammu region.

### 5. Motions for Election of Deputy Speaker

(1) Shri Lal Krishan Advani moved the following motion:—

“That Shri S. Mallikarjunaiah, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Atal Bihari Vajpayee seconded the motion.

(2) Smt. Vijaya Raje Scindia moved the following motion:—

“That Shri S. Mallikarjunaiah, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Jaswant Singh seconded the motion.

(3) Shri Vishwanath Pratap Singh moved the following motion:—

“That Shri Rasheed Masood, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Basudeb Acharia seconded the motion.

On the motion moved by Shri Lal Krishan Advani and seconded by Shri Atal Bihari Vajpayee, the House divided, Ayes \*278, Noes \*104. The motion was adopted and Shri S. Mallikarjunaiah was chosen as the Deputy Speaker.

### 6. Felicitations to the Deputy Speaker

The following members offered felicitations to the Deputy Speaker:—

- (1) Shri Arjun Singh
- (2) Shri Lal Krishan Advani
- (3) Shri Rasheed Masood
- (4) Shri Vishwanath Pratap Singh
- (5) Shri Somnath Chatterjee
- (6) Shri Indrajit Gupta
- (7) Shri Ebrahim Sulaiman Sait
- (8) Shri Bh. Vijay Kumar Raju
- (9) Shri Chitta Basu
- (10) Shri Piyus Tirkay

- (11) Shri Sultan Salahuddin Owaisi
- (12) Shri P.G. Narayanan
- (13) Shri P.C. Thomas
- (14) Shri H.D. Devegowda
- (15) Shri Inderjit
- (16) Speaker

The Deputy Speaker in reply thanked the Speaker and the members.

#### 7. Motion—Under Consideration

Shri Ram Vilas Paswan moved the following:—

“That this House do express its concern over the atrocities being committed on the Scheduled Castes and Scheduled Tribes and other weaker sections of the society in the country and urge upon the Government to take early necessary steps to prevent their recurrence.”

The following members took part in the debate:—

- (1) Shri Mukul Balkrishna Wasnik
- (2) Shri Ramashray Prasad Singh
- (3) Shri Frank Anthony
- (4) Shri Kalka Das
- (5) Shri Digvijaya Singh
- (6) Shri Sita Ram Kesri
- (7) Shri B.N. Reddy
- (8) Kum. Selja
- (9) Shri Dattatraya Bandaru

The discussion was not concluded.

#### \*8. Statement by Minister

The Minister of State for Commerce made a statement on Trade Policy.

He also laid on the Table a copy of the Statement (Hindi and English versions) containing decisions on Trade Policy.

### 9. Matters Under Rule 377

(1) Shri K. Ramakrishna raised a matter regarding need to provide more railway facilities for Vishakhapatnam in Andhra Pradesh.

(2) Prof. (Smt.) Savithri Lakshmanan raised a matter regarding need to repair damaged road between Athani and Potta on N.H.-47.

(3) Shri K.D. Sultanpuri raised a matter regarding need to set up more industries in public sector and also to ensure labour participation in private sector in Himachal Pradesh.

(4) Shri Santosh Kumar Gangwar raised a matter regarding need to open regional office of Central Schools Organisation at Bareilly.

(5) Satya Narayan Jatiya raised a matter regarding need to open a Petroleum Project Depot and more gas agencies in Ujjain, Madhya Pradesh.

(6) Manjay Lal raised a matter regarding need to direct Unit Trust of India and other financial institutions to make more investments in Bihar.

(7) Prof. Sushant Chakraborty raised a matter regarding need to ply passenger train from Dankuni to Kharagpur via Maunigram, Howrah.

(8) Shri Ayub Khan raised a matter regarding need for special trains during "Rani Sati's Mela" in Jhunjhunu, Rajasthan.

(9) Shri E. Ahmed raised a matter regarding need to construct Calicut-Mahe bye-pass road on National Highway No. 17.

6.05 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th August, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 14, 1991/Sravana 23, 1913 (Saka)

No. 26

11 A.M.

### 1. Questions

Due to uproarious scenes in the House, Starred Questions could not be called for oral answers. SQ Nos. 427—446 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 3009—3047, 3049—3156, 3158—3203, 3205 and 3207—3217 will be printed in the Official Report for the day.

*(Lok Sabha adjourned at 11.12 A.M. and re-assembled at 12 noon)*

*(Lok Sabha adjourned at 12.01 P.M. and re-assembled at 2 P.M.)*

*(Lok Sabha adjourned at 2.01 P.M. and re-assembled at 4 P.M.)*

### 2. Statements by Ministers

(1) The Minister of Home Affairs made a statement on the incident that took place in front of residence of Shri Madhavrao Scindia, Minister of Civil Aviation and Tourism at New Delhi on the 14th August, 1991.

(2) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 19th August, 1991.

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\* At 4.17 P.M.

\* (3) The Minister of State in the Ministry of Personnel, Public Grievances and Pension laid a statement correcting the reply given on August 7, 1991 to Starred Question No. 331 by Shri Mukul Wasnik regarding SC/ST employees.

\*\* (4) The Minister of State in the Ministry of Agriculture made a statement regarding modalities for exempting the small and marginal farmers from fertiliser price increase.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum (Hindi and English versions) regarding Constitution of Committee on the Financial System.
- (2) A copy of the Notification No. S.O. 213(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1991 regarding extension of period of take over of management of Messrs Lily Biscuit Company (Private) Limited and Messrs Lily Barley Mills (Private) Limited, Calcutta, upto 31st March, 1992 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 212(E) published in Gazette of India dated the 26th March, 1991 regarding extension of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, upto 5th September, 1991.
  - (ii) S.O. 214(E) published in Gazette of India dated the 26th March, 1991 regarding extension of period of take over of management of Messrs Appollo Zipper Company Private Limited, Calcutta, upto 31st March, 1992.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report\*\*\* of the Andaman and

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\* At 4.24 P.M.

\*\* At 6 P.M.

\*\*\*The Annual Report was laid on the Table on the 31st July, 1991.

**Nicobar Islands Integrated Development Corporation Limited  
for the year 1988-89.**

- (5) A copy of the Corrigendum to the Hindi version of the statement\* on the Industrial Policy.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1989-90 along with Audited Accounts.  
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Annual Reports (Hindi and English versions):—
  - (i) Report of the Saryu Gramin Bank, Lakhimpur Kheri, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (ii) Report of the Sri Saraswathi Grameena Bank, Adilabad, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (iii) Report of the Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (iv) Report of the Chambal Kshetriya Gramin Bank, Morena, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (v) Report of the Aravali Kshetriya Gramin Bank, Sawai Madhopur, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (vi) Report of the Siwan Kshetriya Gramin Bank, Siwan for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report.

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\* The statement was laid on the Table on the 24th July, 1991.



- (vii) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
- (viii) Report of the Rajgarh Sehore Kshetriya Gramin Bank, Sehore, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report.
- (ix) Report of the Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
- (x) Report of the Junagarh Amreli Gramin Bank, Junagarh, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report.
- (xi) Report of the Ballia Kshetriya Gramin Bank, Ballia for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report.
- (xii) Report of the Bundi Chittorgarh Kshetriya Gramin Bank, Bundi for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report.
- (xiii) Report of the Mahakaushal Kshetriya Gramin Bank, Narsingpur for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report.
- (xiv) Report of the Kankadurga Grameena Bank, Gudivada, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
- (xv) Report of the Golconda Grameena Bank, Hyderabad, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
- (xvi) Report of the Solapur Gramin Bank, Solapur, for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
- (xvii) Report of the Panchmahal Vadodra Gramin Bank, Godhra for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
- (xviii) Report of the Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.

- (xix) Report of the Sri Visakha Grameena Bank, Srikakulam for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (xx) Report of the Buldana Gramin Bank, Buldana for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (xxi) Report of the Bijapur Grameena Bank, Bijapur for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (xxii) Report of the Sravasthi Gramin Bank, Bahraich for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (xxiii) Report of the Etawah Kshetriya Gramin Bank, Etawah for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (xxiv) Report of the Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
  - (xxv) Report of the Rani Lakshmibai Kshetriya Gramin Bank, Jhansi for the year ended the 31st March, 1991 together with the Accounts and Auditor's Report thereon.
- (9) A copy of the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Act, 1991 (President Act No. 1 of 1991) (Hindi and English versions) published in Gazette of India dated the 10th January, 1991 under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.

#### **4. Government Bill—Introduced**

*[The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991.]*

### \*5. Statutory Resolution—Negatived

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1991 (Ordinance No. 3 of 1991) promulgated by the President on the 19th April, 1991.”

After discussion as indicated in para 6 below, the Resolution was negatived.

### \*6. Government Bill—Passed

*The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991, as passed by Rajya Sabha.*

The motion for consideration of the Bill was moved by Shri Sitaram Kesri.

The following members took part in the combined debate on the Resolution (*vide* para 5 above) and the motion for consideration of the Bill:—

- (1) Shri Syed Shahabuddin
- (2) Shri Piyus Tiraky
- (3) Shri Rajnath Sonkar Shastri
- (4) Shri Suraj Mandal

Shri Sitaram Kesri replied to the debate.

Shri Girdhari Lal Bhargawa spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sitaram Kesri.

The motion was adopted and the Bill was passed.

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\* Discussed together.

### 7. Motion—Under Consideration

Further discussion on the following motion moved by Shri Ram Vilas Paswan on the 13th August, 1991, continued:—

“That this House do express its concern over the atrocities being committed on the Scheduled Castes and Scheduled Tribes and other weaker sections of the society in the country and urge upon the Government to take early necessary steps to prevent their recurrence.”

The following members took part in the debate:—

- (1) Shri Vishwa Nath Pratap Singh
- (2) Smt. Maharani Bibhu Kumari Devi
- (3) Shri D. Venkateswara Rao
- (4) Shri Buta Singh
- (5) Shri Shyam Lal Kamal (*Speech unfinished*)

The discussion was not concluded.

7 P.M.

(*Lok Sabha adjourned till 11 A.M. on Monday, the 19th August, 1991*)

**K. C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 19, 1991/Sravana 28, 1913 (Saka)

No. 27

11.01 A.M.

### 1. Oath by Member

Shri B. Akber Pasha elected from Vellore constituency of Tamil Nadu took oath in English, signed the Roll of Members and took his seat in the House.

### 2. Starred Questions

Starred Question Nos. 447 and 449—451 were orally answered. Replies to Starred Question Nos. 448 and 452—466 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 3218—3248, 3250—3384, 3386—3414 and 3416—3420 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1989-90 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 62 of the Juvenile Justice Act, 1986:—
- (i) The Juvenile Justice (Lakshadweep) Rules, 1988 published in Lakshadweep Gazette dated the 28th March, 1988.
- (ii) The Juvenile Justice (Daman and Diu) Rules, 1988 published in Notification No. 35-1-87 D & D in Daman and Diu Gazette dated the 28th July, 1988.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for 1991-92.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1989-90.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1987 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1987.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1989-90 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Naturopathy, Pune, for the year 1989-90.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Employees' Provident Funds (Amendment) Scheme, 1991 (Hindi and English versions) published in Notification No. G.S.R. 343 in Gazette of India dated the 1st June, 1991 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

#### 5. Financial Committees—A Review

*Secretary-General* laid on the Table a copy each of the Hindi and English versions of the "Financial Committees (1990-91)—A Review".

#### 6. Motions for Elections to Committees

- (1) SHRI GHULAM NABI AZAD moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1992".

The motion was adopted.

(2) **SHRI GHULAM NABI AZAD** moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1992”.

The motion was adopted.

(3) **SHRI GHULAM NABI AZAD** moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1992 and do communicate to this House the names of the members so nominated by Rajya Sabha”.

The motion was adopted.

(4) **SHRI GHULAM NABI AZAD** moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 1992”.

The motion was adopted.

(5) **SHRI GHULAM NABI AZAD** moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 30th April, 1992 and do communicate to this House the names of the members so nominated by Rajya Sabha”.

The motion was adopted.

(6) **SHRI GHULAM NABI AZAD** moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of



Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1992”.

The motion was adopted.

(7) SHRI GHULAM NABI AZAD moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30th April, 1992 and do communicate to this House the names of the members so nominated by Rajya Sabha”.

The motion was adopted.

#### 7. Matters under Rule 377

- (1) Shri Shraavan Patel raised a matter regarding need for early completion of Radio and T.V. transmission services at Jabalpur.
- (2) Shri Girdharilal Bhargava raised a matter regarding need to increase quota for provincial services for nomination to IAS etc., particularly for PCS of Rajasthan.
- (3) Shri Dau Dayal Joshi raised a matter regarding need to give clearance to Gardaha Irrigation Project in Bundi District, Rajasthan.
- (4) Shri Chandrajeet Yadav raised a matter regarding need to set up a 'Development Commission' for the all-round development of Eastern Uttar Pradesh.
- (5) Shri R. Ramaswamy raised a matter regarding need to start second channel from Kodaikanal T.V. relay station.
- (6) *Kumari Farida Topno* raised a matter regarding need to resettle the persons displaced due to setting up of Rourkela Steel Plant.

#### 8. Government Bill—Passed

*The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991*

The motion for consideration of the Bill was moved by Shri Sitaram Kesri.

An amendment for circulation of the Bill for the purpose of eliciting opinion, thereon, was moved by Shri Girdharilal Bhargava.

The following members took part in the debate:—

- (1) Dr. Laxmi Narayan Pandey
- (2) Shri V.S. Vijayaraghavan
- (3) Shri Syed Shahabuddin
- (4) Shri Rupchand Murmu
- (5) Shri Manoranjan Bhakta
- (6) Shri Ram Naik
- (7) Shri Rajnath Sonkar Shastri
- (8) Shri P.C. Thomas
- (9) Shri Ram Vilas Paswan
- (10) Shri Frank Anthony
- ✓(11) Shri H.D. Devegowda

Shri Sitaram Kesri replied to the debate.

The amendment for circulation of Bill for the purpose of eliciting opinion thereon was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sitaram Kesri.

The motion was adopted and the Bill was passed.

#### 9. Motion Withdrawn

Further discussion on the following motion moved by Shri Ram Vilas Paswan on the 13th August, 1991, continued:—

“That this House do express its concern over the atrocities being committed on the Scheduled Castes and Scheduled Tribes and other weaker sections of the society in the country and urge upon the Government to take early necessary steps to prevent their recurrence.”

The following members took part in the debate:—

- (1) Shri Shyam Lal Kamal
- (2) Shri Rajnath Sonkar Shastri
- (3) Shri Shibu Soren
- (4) Shri Manoranjan Bhakta
- (5) Shri Ratilal Verma
- (6) Shri G. Venkatswamy
- (7) Shri A. Ashokraj
- (8) Prof. Savithri Lakshmanan
- (9) Shri Chitta Basu
- (10) Shri Piyus Tiraky
- (11) Shri Peter G. Marbaniang
- (12) Shri Roshan Lal
- (13) Shri K.P. Reddaiah
- (14) Shri Ravi Mallu
- (15) Shri Rup Chand Murmu
- (16) Shri Chokka Rao Juvvadi
- (17) Shri Ram Nihor Rai
- (18) Shri S.B. Chavan

Shri Ram Vilas Paswan replied to the debate. The Motion was withdrawn by leave of the House.

**\*10. Statements by Ministers**

(1) The Minister of Civil Aviation and Tourism made a statement regarding the tragic air crash of the Indian Airlines plane near Imphal on the 16th August, 1991.

(2) The Minister of Home Affairs made a statement regarding the incident of violence / arson in the house of Shri Ram Vilas Paswan at New Delhi on the 22nd May, 1991.

(3) The Minister of State in the Ministry of Home Affairs made a statement regarding the incident of violence near the Boat Club lawns at New Delhi on 13.8.1991.

8.03 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th August, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*

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\* At 3.54 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 20, 1991/Sravana 29, 1913 (Saka)

No. 28

11 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Digvijay Narain Singh, a Member of First to Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 467, 470—474 and 478 were orally answered. Replies to Starred Question Nos. 468, 469, 475—477 and 479—486 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 3421—3650 were laid on the Table.

### 4. Statements by Ministers

(1) The Minister of External Affairs made a statement on the political situation in the Soviet Union.

*(Lok Sabha adjourned at 12.40 P.M. and re-assembled at 1.04 P.M.)*

\*(2) The Minister of State for Information and Broadcasting made a statement regarding prices of imported Newsprint.

\*At 1.41 P.M.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions):—
  - (i) The Detailed Demands for Grants (Volume-I) of the Ministry of Home Affairs for 1991-92.
  - (ii) The Detailed Demands for Grants (Volume-II) of the Ministry of Home Affairs (Union Territories without Legislature) for 1991-92.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for 1991-92.

### 6. Panel of Chairmen

The Deputy Speaker informed the House that the Speaker had nominated Shri Ram Naik as Member of the Panel of Chairmen.

### 7. Matter under Rule 377

(1) Col. Rao Ram Singh raised a matter regarding need to set up Agro-based Industries in Mohindergarh District, Haryana and also to earmark funds for exploration of minerals in the region.

(2) Shri Phool Chand Verma raised a matter regarding need for maintaining proper record of printing ink used by Bank Note Press, Dewas (Madhya Pradesh).

(3) Shri Hari Kewal Prasad raised a matter regarding need to create 'Purvanchal Pradesh' comprising eighteen districts of Eastern Uttar Pradesh.

(4) Shri Sivaji Patnaik raised a matter regarding need to direct National Airport Authority to go ahead with its plan for expansion of run-way etc. of Bhubaneswar Airport, Orissa.

(5) Shri Peter G. Marbaniang raised a matter regarding need to take immediate remedial steps to check the spread of the mysterious disease affecting araca-nut trees in villages of Jaintia Hills District, Meghalaya.

(6) Shri Santosh Gangar raised a matter regarding need to review the policy of rural electrification.

(7) Shri P.C. Thomas raised a matter regarding need to provide S.T.D. facilities at Erattupetta Telephone Exchange in Kottayam District, Kerala.

(8) Shri Tejsingh Rao Bhonsle raised a matter regarding need to ensure early payment of wages to the workers at Narkheda Railway Station in Nagpur.

**8. The Budget (General)—1991-92: Demands for Grants**

**MINISTRY OF INDUSTRY**

TIME ALLOTTED: 8 HRS.

TIME TAKEN : 4 HRS. 04 MTS.

BALANCE : 3 HRS. 56 MTS.

Discussion on the Demands for Grants Nos. 51 to 54 under the control of the Ministry of Industry, commenced.

Twenty-four cut motions (Nos. 14, 16 to 18, 27 to 32, 45, 52, 53, 57 to 59, 61, 70 to 73 and 86 to 88 were moved.

The following members took part in the debate:—

- (1) Shri Shankarji Laxmanji Vaghela
- (2) Shri Chandulal Chandrakar
- (3) Shri Ajoy Mukhopadhyay
- (4) Shri A. Charles
- (5) Shri Chanderjeet Yadav
- (6) Shri Praful Patel
- (7) Shri Mohan Vishnu Rawle

The discussion was not concluded.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st August, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 21, 1991/Sravana 30, 1913 (Saka)

No. 29

11 A.M.

### 1. Starred Questions

Starred Question Nos. 489, 491, 493, 497, 498 and 500 were orally answered. Replies to Starred Question Nos. 487, 488, 490, 492, 494, 495, 496, 499 and 501—507 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3651—3723, 3725—3789, 3791—3802 and 3804—3817 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 1991-92.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar (Central Government Employees Consumer Cooperative Society Limited), New Delhi, for the year 1989-90 alongwith Audited Accounts.  
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Bhandar (Central Government Employees Cooperative Society Limited), New Delhi, for the year 1989-90.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1989-90 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1991-92.
- (7) A statement (Hindi and English versions) correcting the reply given on the 14th August, 1991 to Unstarred Question No. 3037 by Shri Vijay Naval Patil regarding members of UPSC.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1989-90 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1989-90.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1989-90.
- (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.



#### 4. Motion for Election to Committee

Prof. P.J. Kurien moved the following motion:—

“That in pursuance of Rule 4 (1) (e) of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, subject to other provisions of the said Rules.”

The motion was adopted.

#### 5. Matters under Rule 377

- (1) Shri Bherulal Meena raised a matter regarding need to increase the quota of wheat etc. for distribution to Scheduled Tribes through Public Distribution System in Rajasthan.
- (2) Shri Sriballav Panigrahi raised a matter regarding need for overall development of Talcher in Orissa.
- (3) Shri Gopinath Gajapathi raised a matter regarding need to review the proposal to drop the income tax for exemption on wagering/horse races.
- (4) Shri Anna Joshi raised a matter regarding need to include 'The Handloom (Reservation of articles of Production) Act, 1985' in the Ninth Schedule to the Constitution.
- (5) Shri Rajendra Agnihotri raised a matter regarding need for overall development of Bundelkhand region comprising some districts of Uttar Pradesh and Madhya Pradesh.
- (6) Shri Vijay Kumar Yadav raised a matter regarding need to check illegal felling of trees in Rajgir hills, Bihar.
- (7) Shri Muhiram Saikia raised a matter regarding need to appoint a high level Committee to look into the functioning of Kendriya Vidyalaya Sangathan.
- (8) Prof. Sripal Singh Yadav raised a matter regarding need to restart cancelled passenger trains running between Sambhal and Moradabad.

#### 6. The Budget (General)—1991-92: Demands for Grants

Discussion on the Demands for Grants Nos. 51 to 54 under the control of the Ministry of Industry and cut motions thereto moved on the 20th August, 1991, continued.

The following members took part in the debate:—

- (1) Shri R. Jeevarathinam
- (2) Shri Bhubaneswar Prasad Mehta
- (3) Shri Vilas Muttemwar
- (4) Shri K. P. Reddaiah
- (5) Shri Sartaj Singh
- (6) Shri Ankushrao Raosaheb Tope
- (7) Shri Mohan Singh
- (8) Shri E. Ahmed
- (9) Shri Kamla Mishra Madhukar
- (10) Shri N. Dennis
- (11) Shri R. Kanaga Govindarajulu
- (12) Shri Piyus Tiraky
- (13) Shri Basudeb Acharia
- (14) Dr. Laxmi Narain Pandey
- (15) Shri Yaima Singh Yumnam (*Speech unfinished*)

The discussion was not concluded.

#### 7. Statements by Ministers

- \* (1) The Minister of State in the Ministry of Home Affairs made a statement regarding the death of a suspect in police custody on 19.8.1991 at New Delhi.
- \*\* (2) The Minister of Home Affairs made statements regarding:—
  - (i) Encounter with LTTE militants on 20 August, 1991 at Konanakunte near Bangalore; and
  - (ii) Release of Shri K. Doraiswamy, a Senior Indian Oil Corporation's Official abducted by the terrorists in Srinagar in June, 1991.

#### 8. Discussion under Rule 193

Discussion on the flood and drought situation in the country, raised by Shri Chandraject Yadav on the 7th August, 1991, continued.

The following members took part in the debate:—

- (1) Shri Piyus Tiraky
- (2) Shri Lokanath Choudhury
- (3) Shri Srikanta Jena

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\* At 1.05 P M

\*\* At 5.38 P.M

- (4) Shri Vilas Muttemwar
- (5) Shri Sriballav Panigrahi
- (6) Shri S. Mallikarjunaiah
- (7) Shri H. D. Devegowda
- (8) Shri K. H. Muniyappa
- (9) Shri V. Dhananjaya Kumar
- (10) Shri V. Krishna Rao
- (11) Shri Suraj Mandal
- (12) Shri Mohan Singh
- (13) Prof. Prem Kumar Dhumal
- (14) Shri Sanipalli Gangadhara
- (15) Shri Surya Narayan Yadav
- (16) Kumari Uma Bharti
- (17) Shri C.M.C. Bala Yogi
- (18) Shri Ayub Khan
- (19) Prof. Rasa Singh Rawat
- (20) Shri Muhi Ram Saikia
- (21) Shri Uddhab Barman

Shri Bal Ram Jakhar replied to the discussion.

The discussion was concluded.

8.28 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd August, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 22, 1991 / Sravana 31, 1913 (Saka)

No. 30

11.01 A.M.

### 1. Starred Questions

Starred Question Nos. 508 and 510—513 were orally answered. Replies to Starred Question Nos. 509 and 514—527 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3818—3835, 3837—3875, 3877—3940, 3942—4019, 4021—4033 and 4035—4048 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 10 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977:—

(i) The Leaders of Opposition in Parliament (Allowances, Medical and other Facilities) (Amendment) Rules, 1991 published in Notification No. G.S.R. 269(E) in Gazette of India dated the 8th May, 1991, together with a corrigendum thereto published in Notification No. G.S.R. 346(E) dated the 19th July, 1991.

(ii) The Leaders of Opposition in Parliament (Advance for Motor Car) Rules, 1991 published in Notification No. G.S.R. 270(E) in Gazette of India dated the 8th May, 1991 together with a corrigendum thereto published in Notification No. G.S.R. 347(E) dated the 19th July, 1991.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for 1991-92.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 473(E) published in Gazette of India dated the 25th July, 1991 fixing the maximum price of fertilisers to be sold in bags to tea, coffee or rubber plantations or to cultivators.
  - (ii) S.O. 1877 published in Gazette of India dated the 6th July, 1991 appointing Shri R.M. Sethi, Joint Secretary, Ministry of Agriculture as Controller of Fertilisers *vice* Shri K.C. Krishnamoorthy.
- (5) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1982-83.
  - (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1982-83 along with Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

#### 4. Government Bill—Introduced

*The Central Excises and Customs Laws (Amendment) Bill, 1991*

#### 5. Matters under Rule 377

- (1) Shri Sudhir Sawant raised a matter regarding need to provide television facilities to people of Ratnagiri and Sindhudurg district, Maharashtra.
- (2) Shri A. Charles raised a matter regarding need to set up a bench of Kerala High Court and also one more Administrative Tribunal at Trivandrum.

- (3) Prof. (Smt.) Savithri Lakshmanan raised a matter regarding need to ban unauthorised lotteries conducted by private organisers on behalf of State Governments.
- (4) Shri Bandaru Dattatreya raised a matter regarding need to locate the Buddha statue from the lake and instal it in the midst of the Hussain Sagar lake in Hyderabad.
- (5) Shri Chhedi Paswan raised a matter regarding need to introduce a new train between Gaya and Delhi and also to regularise Deluxe Express on this route.
- (6) Prof. Sudarshan Raychoudhury raised a matter regarding need to review the proposal to increase duty on paper rolled bidis.
- (7) Shri Moreshwar Save raised a matter regarding need to ensure admission of deserving candidates in professional courses.
- (8) Prof. Rasa Singh Rawat raised a matter regarding need to take steps to cope with drinking water problem in Ajmer, Rajasthan.

6. **The Budget (General)—1991-92: Demands for Grants**

**Ministry of Industry**

Time allotted: 8 Hrs.

Time taken: 14 Hrs. 20 mts.

Discussion on the Demands for Grants No. 51 to 54 under the control of the Ministry of Industry and cut motions thereto moved on the 20th August, 1991, continued.

The following members took part in the debate:—

- (1) Shri Yaima Singh Yumnam
- (2) Shri Sukh Ram
- ✓ (3) Shri H. D. Devegowda
- (4) Prof. Prem Kumar Dhumal
- (5) Shri Chhedi Paswan
- (6) Shri Suraj Mandal
- (7) Smt. Basavarajeswari
- (8) Shri Ramashray Prasad Singh
- (9) Shri Bheru Lal Mecna
- (10) Shri Mukul Balkrishna Wasnik
- (11) Shri B. B. Ramaiah
- (12) Shri Haradhan Roy
- (13) Shri Harish Narayan Prabhu Zantya
- (14) Shri Ratilal Verma

- (15) Shri Sunil Dutt
- (16) Dr. Jayanta Rongpi
- (17) Shri K. Ramamurthce Tindivanam
- (18) Shri Ram Nihor Rai
- (19) Kumari Farida Topno
- (20) Shri Vijay N. Patil
- (21) Shri P. C. Thomas
- (22) Prof. K. V. Thomas
- (23) Prof. Ram Gancsh Kapse (*Speech unfinished*)

The discussion was not concluded.

6.17 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd August, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Friday, August, 23, 1991/Bhadra 1, 1913 (Saka)

No. 31

11 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Prof. Raja Ram Shastri, a Member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 528, 529, 531 and 532 were orally answered. Replies to Starred Question Nos. 530, 533—542 and 544—548 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 4049—4060, 4062—4252, 4254—4273 and 4275—4282 were laid on the Table.

### 4. Statement by Ministers

The Minister of External Affairs made a statement on developments in the Soviet Union.

### 5. Observation by Speaker

On the historic occasion of restoration of the constitutional and democratic authority in Soviet Union, the Speaker, on behalf of the House, congratulated President Mikhail Gorbachev, Parliament and the people of USSR and wished peace and prosperity to that country.



## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1989-90 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Audit Report (Hindi and English versions) on the General Fund Accounts of the Coffee Board for the year 1989-90.  
(ii) A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1989-90.
  - (ii) Annual Report of the British India Corporation Limited, Kanpur for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1987-88 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1989-90.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 620A(3) of the Companies Act, 1956:—
- (i) G.S.R. 513 published in Gazette of India dated the 18th August, 1990 declaring Messrs Park Town Benefit Fund Limited, Madras, to be a 'Nidhi'.
- (ii) G.S.R. 314 published in Gazette of India dated the 18th May, 1991 declaring Messrs Pammal Makkal Nala Fund Limited, Madras, to be a 'Nidhi'.
- (iii) G.S.R. 303 published in Gazette of India dated the 19th May, 1990 declaring Messrs Kellys Benefit Fund Limited, Madras, to be a 'Nidhi'.
- (12) A copy of the Notifications No. S.O. 363(E) (Hindi and English versions) published in Gazette of India dated the 31st May, 1991 appointing the 31st May, 1991 as the date on which the provisions of the Companies (Amendment) Act, 1988 shall come into force issued under the said Act.
- (13) A copy of the Notification No. S.O. 364(E) (Hindi and English versions) published in Gazette of India dated the 31st May, 1991 constituting a Board of Company Law Administration consisting of six members with effect from the forenoon of the 31st May, 1991 issued under section 10E of the Companies Act, 1956.
- (14) A copy of the Notification No. S.O. 365(E) (Hindi and English versions) published in Gazette of India dated the 31st May, 1991 authorising the Board of Company Law Administration to decide all questions of the nature referred in 2A section of the Monopolies and Restricted Trade Practices Act, 1969, issued under the said Act.

- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 637 of the Companies Act, 1956:—
- (i) S.O. 366(E) published in Gazette of India dated the 31st May, 1991 making certain amendments to the Notification No. G.S.R. 507(E) dated the 24th June, 1985.
  - (ii) S.O. 368(E) published in Gazette of India dated the 31st May, 1991 making certain amendments to the Notification No. G.S.R. 627 dated the 15th May, 1978.
  - (iii) G.S.R. 287(E) published in Gazette of India dated the 31st May, 1991 rescinding the Notifications No. G.S.R. 443(E) dated the 18th October, 1972, No. G.S.R. 343(E) dated the 24th June, 1975 and No. G.S.R. 477 dated the 31st March, 1978.
  - (iv) G.S.R. 288(E) published in Gazette of India dated the 31st May, 1991 delegating the powers to the Regional Directors at Bombay, Calcutta, Madras and Kanpur, the powers and functions of the Central Government under certain provisions of the Companies Act, 1956.
- (16) A copy of the Companies (Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. S.O. 367(E) in Gazette of India dated the 31st May, 1991 under sub-section (3) of section 641 of the Companies Act, 1956.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) G.S.R. 286(E) published in Gazette of India dated the 31st May, 1991 rescinding certain Rules mentioned in the Notification.
  - (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1991 published in Notification No. G.S.R. 289(E) in Gazette of India dated the 31st May, 1991.

- (iii) **The Company Law Board (Fees on Applications and Petitions) Rules, 1991 published in Notification No. G.S.R. 290(E) in Gazette of India dated the 31st May, 1991.**
- (18) **A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 52 of the Small Industries Development Bank of India Act, 1989:—**
- (i) **The Small Industries Development Bank of India (Issue and Management of Bonds) Regulations, 1990 published in Notification No. 3144/CAD in Gazette of India dated the 25th October, 1990.**
  - (ii) **The Small Industries Development Bank of India General Regulations, 1990 published in Notification No. 3144/CAD in Gazette of India dated the 25th October, 1990.**
- (19) **A copy of the Notification No. 2469/SIDBI.PF. (Hindi and English versions) published in Gazette of India dated the 8th February, 1991 containing Errata to the Notification No. 3590/PF dated the 20th November, 1990.**
- (20) **A copy of the Annual Report (Hindi and English versions) of the Nadia Gramin Bank, Nadia, for the period the 1st January, 1988 to the 31st March, 1989 together with the Accounts and Auditor's Report thereon.**
- (21) **A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—**
- (i) **G.S.R. 247(E) published in Gazette of India dated the 1st May, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 278/82-CE, dated the 17th November, 1982.**
  - (ii) **A copy each of the Notification Nos. G.S.R. 350(E) to G.S.R. 422(E) (Hindi and English versions) published in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to indirect taxes announced by the Finance Minister in Lok Sabha on the 24th July, 1991.**

- (22) A copy each of Notification Nos. G.S.R. 423(E) to G.S.R. 490(E) (Hindi and English versions) published in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to the Indirect Taxes announced by the Finance Minister in Lok Sabha on the 24th July, 1991 under section 159 of the Customs Act, 1952.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1989-90.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-II)\* for the year 1989-90.

### **7. Assent to Bills**

Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Representation of the People (Amendment) Bill, 1991.
- (2) The Consumer Protection (Amendment) Bill, 1991.
- (3) The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1991.
- (4) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991.

### **8. Statements by Ministers**

(1) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 26th August, 1991.

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\*Annual Report (Volume-I) was laid on the Table on 10.1.1991.

The Minister also informed that at the Speaker's meeting with Leaders or Parties held on 22 August, 1991, it was agreed that:—

- (i) Minister of Industry might reply to discussion on Demands for Grants relating to his Ministry on Monday, the 26th August, 1991.
- (ii) After the disposal of Demands relating to Ministry of Industry, the Statutory Resolution extending Presidential proclamation in relation to the State of Jammu & Kashmir might be taken up and passed on the 26th August, 1991.
- (iii) On conclusion of discussion and voting on the Demands for Grants of the Ministry of External Affairs, the Demands for Grants of the Ministries of Human Resource Development, Home Affairs and Commerce might be taken up in that order.
- (iv) All questions necessary to dispose of all the outstanding matters in connection with Demands for Grants might be put to vote at 6 P.M. on Thursday, the 5th September, 1991 in place of 3rd September, 1991.
- (v) The Finance (No.2) Bill, 1991 for which 12 hours had been allotted might be taken up for consideration and passing on 9, 10 and 11 September, 1991.
- (vi) Discussion regarding BCCI affairs might be taken up on 6 September and completed same day by sitting late, if necessary.

The House agreed with the above suggestions.

\* (2) The Minister of External Affairs made a statement regarding Pakistan Prime Minister's interview to the Newsweek magazine of 19 August, 1991.

#### 9. Government Bill — Introduced

**The Places of Worship (Special Provision) Bill, 1991.**

The motion for leave to introduce the Bill moved by Shri S.B. Chavan was opposed. The motion was adopted and the Bill was introduced.

*(Lok Sabha adjourned at 1.53 P.M. and re-assembled at 3.04 P.M.)*

## 10. The Budget (General) — 1991-92 : Demands for Grants

### Ministry of Industry

Time allotted : 8 hrs.

Time taken

: 14 hrs. 44 mts.

Discussion on the Demands for Grants Nos. 51 to 54 under the control of the Ministry of Industry and cut motions thereto moved on the 20th August, 1991, continued.

The following members took part in the debate:—

- (1) Prof. Ram Ganesh Kapse
- (2) Shri Nirmal Kanti Chatterjee (*Speech unfinished*)

The discussion was not concluded.

### 11. Private Member's Resolution — Withdrawn

Further discussion on the following Resolution moved by Shri Zainal Abedin on the 12th July, 1991, continued:—

“This House urges upon the Government to take early steps to peacefully settle the dispute regarding the shrine at Ayodhya and to enact suitable legislation for preserving and maintaining the *status quo* of all religious shrines and places of worship as they existed on August 15, 1947.”

The following members took part in the debate:—

- (1) Shri Chinmayanand Swami

*(Lok Sabha adjourned at 3.57 P.M. and re-assembled at 4.17 P.M.)*

- (2) Shri M.M. Jacob

Shri Zainal Abedin replied to the debate.

The Resolution was withdrawn by leave of the House.

### 12. Private Member's Resolution — Under Consideration

Shri Tej Narayan Singh moved the following Resolution:—

“This House do consider the situation arising out of growing unemployment in the country and recommend to the Government to take urgent measures to tackle the same.”

The following members took part in the debate:—

- (1) Shri Sriballav Panigrahi
- (2) Prof. Prem Kumar Dhumal
- (3) Shri Mohan Singh
- (4) Shri Ramana Rai
- (5) Shri E. Ahmed *(Speech unfinished)*

The discussion was not concluded.

6.05 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 26th August, 1991)*

K.C. RASTOGI,  
*Secretary-General.*



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 26, 1991/Bhadra 4, 1913 (Saka)

No. 32

11-02 A.M.

### 1. Starred Questions

Starred Question Nos. 549, 550, 552, 554, 555 and 562 were orally answered. Replies to Starred Question Nos. 551, 553, 556—561 and 563—568 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4283—4309, 4311—4318, 4320—4368, 4370—4372, 4374—4394, 4396—4400, 4402—4487 and 4489—4514 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 1989-90 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Allahabad Museum Society, Allahabad, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training (Eastern Region), Calcutta, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1991-92.
- (6) A copy of the Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991 (No. 7 of 1991) (Hindi and English versions) promulgated by the President on the 20th August, 1991 under article 123(2)(a) of the Constitution.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1989-90.
- (8) A statement (Hindi and English versions) (a) showing reasons for delay in laying the papers mentioned at (1) above, and (b) explaining reasons for not laying the Audited Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (9) A copy of the Central Advisory Committee on Equal Remuneration Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 514(E) in Gazette of India dated the 31st July, 1991 under sub-section (3) of section 13 of the Equal Remuneration Act, 1976.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1991-92.

#### **4. The Punjab Budget—1991-92**

Shri Shantaram Potdukhe presented a statement of estimated receipts and expenditure of the State of Punjab for the year 1991-92.

#### 5. The Jammu and Kashmir Budget—1991-92

Shri Shantaram Potdukhe presented a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1991-92.

#### 6. Government Bill—Introduced

##### *The Special Protection Group (Amendment) Bill, 1991*

The motion for leave to introduce the Bill moved by Shri S.B. Chavan was opposed. The motion was adopted and the Bill was introduced.

#### 7. Matters under Rule 377

- (1) Shri P.C. Chacko raised a matter regarding need to distribute 'titles' of their properties to the agriculturists of Kerala.
- (2) Shri K. Pradhani raised a matter regarding need to open a T.V. centre at Nowrangpur in Koraput district, Orissa.
- (3) Shri Gabhaji M. Thakore raised a matter regarding need to review and reinforce the Tractor (Distribution and Sale) Control Order, 1971.
- (4) Shri Purna Chandra Malik raised a matter regarding need to expedite revamping of public sector fertiliser plant at Durgapur under Hindustan Fertiliser Corporation Limited.
- (5) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to divert gas from Bombay High to Southern States especially Tamil Nadu.
- (6) Shri Madan Lal Khurana raised a matter regarding need to write off loans given to the victims of 1984 riots.
- (7) Shri Hannan Mollah raised a matter regarding need to review the policy of opening of "Dealer's Centres" by State Bank of India, Foreign Department, Calcutta.

#### 8. The Budget (General)—1991-92: Demands for Grants

Ministry of Industry

Time allotted: 8 Hrs.

Time taken: 16 Hrs. 21 Mts.

Discussion on the Demands for Grants Nos. 51 to 54 under the control of the Ministry of Industry and cut motions thereto moved on the 20th August, 1991, continued.

Shri Nirmal Kanti Chatterjee took part in the debate.

Shri P.V. Narasimha Rao replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants No. 51 to 54 (both Revenue Account and Capital Account) for which the Ministry of Industry is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants-Budget (General) for 1991-92 were voted in full.

#### 9. Statutory Resolution—Adopted

Shri S.B. Chavan moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd September, 1991.”

An amendment was moved by Shri George Fernandes.

The following members took part in the debate:—

- (1) Prof. Prem Kumar Dhumal
- (2) Shri Digvijay Singh
- (3) Shri Syed Shahabuddin
- (4) Shri Sudhir Roy
- (5) Shri Madan Lal Khurana
- (6) Shri Sriballav Panigrahi
- (7) Shri George Fernandes
- (8) Shri Mani Shanker Aiyar
- (9) Shri Indrajit Gupta
- (10) Shri Chitta Basu

Shri S.B. Chavan replied to the debate.

The amendment moved by Shri George Fernandes was negatived.

The Resolution was adopted.

#### 10. The Budget (General)—1991-92: Demands for Grants

- |                                     |                          |
|-------------------------------------|--------------------------|
| * (1) Ministry of Agriculture       | Time allotted: 10 Hrs.   |
| * (2) Ministry of Food              | Time taken: —Hrs. 5 Mts. |
| * (3) Ministry of Rural Development | Balance: 9 Hrs. 55 Mts.  |

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\*Discussed together.

Combined discussion on the following items of Business commenced:—

- \* (i) Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture.
- \* (ii) Demand for Grant No. 38 under the control of the Ministry of Food.
- \* (iii) Demand for Grant No. 69 under the control of the Ministry of Rural Development.

Kumari Uma Bharati took part in the combined debate.

Her speech was not concluded.

The discussion was not concluded.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th August, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*

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\* Discussed together.

MGIP(PLU)MRND—1207LS—26-08-1991.

**LOK SABHA**

**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

**Tuesday, August 27, 1991/Bhadra 5, 1913 (Saka)**

**No. 33**

**11.01 A.M.**

**1. Starred Questions**

Starred Question Nos. 569—574 were orally answered. Replies to Starred Question Nos. 575—588 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 4515—4525, 4527—4538, 4540—4542, 4544—4637, 4639—4745 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for 1991-92.

(2) (i) A copy of the Annual Report (Hindi and English versions) of Oil Industry Development Board, New Delhi, for the year 1989-90 along with Audited Accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1989-90.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for 1991-92.

#### 4. Matters under Rule 377

(1) Shri Ankushrao Tope raised a matter regarding need to construct a new bridge at Shahagad on river Godavari.

(2) Shri A. Sai Pratap raised a matter regarding need to restart Janatha and Navajeevan Express trains between Madras and Bombay.

(3) Kum. Farida Topno raised a matter regarding need to open coal division at Gopalpur in Sundargarh district of Orissa.

(4) Dr. Gunawant Rambhau Sarode raised a matter regarding need to prevent delay caused at Kanpur railway station in distribution of bananas sent from Jalgaon to Lucknow.

(5) Prof. Prem Kumar Dhumal raised a matter regarding need to take 'resin' and 'rosin' out of the purview of Open General Licence and procure them from indigenous sources.

(6) Shri Keshri Lal raised a matter regarding need to take immediate steps to control the pollution caused by factories in Kanpur City and Kanpur Dehat.

(7) Shri Pratap Singh raised a matter regarding need to increase the upper age limit for recruitment in Central Government services.

(8) Shri V. Sobhanadreswara Rao raised a matter regarding need to delete Forest pig from the list of Wild Life Protection Act to safeguard the interests of cultivators of Andhra Pradesh.

#### 5. The Budget (General)—1991-92: Demands for Grants

* (1) Ministry of Agriculture		Time allotted: 10 Hrs.
* (2) Ministry of Food		Time taken: 5 Hrs. 15 Mts.
* (3) Ministry of Rural Development		Balance: 4 Hrs. 45 Mts.

Combined discussion on the following items of Business continued.

\* (1) Demands for Grants No. 1 to 4 under the Control of the Ministry of Agriculture.

46 cut motions (Nos. 1, 7, 10, 11; 40 to 50, 53, 65, 71 to 84, 144 to 153, 199 to 201, 203 and 204) were moved.

\* (2) Demand for Grant No. 38 under the Control of the Ministry of Food.

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\*Discussed together.

12 cut motions (Nos. 8, 19 to 24 and 34 to 38) were moved.

\* (3) Demand for Grant No. 69 under the Control of the Ministry of Rural Development..

7 cut motions (Nos. 19, 20 and 50 to 54) were moved.

The following members took part in the combined debate:—

- (1) Kumari Uma Bharati
- (2) Shri K. Pradhani
- (3) Shri Sheo Sharan Singh
- (4) Shri Narain Singh
- (5) Shri Zainal Abedin
- (6) Shri K. Venkatagiri Gowda
- (7) Shri Mani Shankar Aiyar
- (8) Shri H.D. Devegowda
- (9) Dr. (Smt.) K.S. Soundaram
- (10) Shri K. Thulasiah Vandayar
- (11) Shri Ummareddy Venkateswarlu
- (12) Shri Rajveer Singh
- (13) Shri V. Krishna Rao
- (14) Shri E. Ahmed (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(*Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th August, 1991*)

**K.C. RASTOGI,**  
*Secretary-General.*

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\*Discussed together.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 28, 1991/Bhadra 6, 1913 (Saka)

No. 34

11 A.M.

### 1. Starred Questions

Starred Question Nos. 589—592 were orally answered. Replies to Starred Question Nos. 593—605 and 607—609 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4746—4822, 4824—4923, 4925—4931, 4933—4967 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) (Second Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. G.S.R. 519(E) in Gazette of India dated the 2nd August, 1991 under section 39 of the Bureau of Indian Standards Act, 1986.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1989-90.

- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Trivandrum, for the year 1989-90 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Trivandrum, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, New Delhi, for the year 1989-90 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Materials for Electronics Technology, New Delhi, for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Imphal, for the year 1989-90 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Imphal, for the year 1989-90.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1989-90 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Aurangabad, for the year 1989-90.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1991-92.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1991-92.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the period from July, 1987 to March, 1989 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the period from July, 1987 to March, 1989.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1989-90.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1991-92.

#### 4. Matters Under Rule 377

(1) Shri Palai K.M. Mathew raised a matter regarding need to include Dalit Christian in the category of Scheduled Castes.

(2) Shri Mohanlal Jhikram raised a matter regarding need to ensure timely payment of scholarship to Scheduled Caste and Scheduled Tribe students.

(3) Shri Satya Narain Jatiya raised a matter regarding need to release funds to Madhya Pradesh Government from Central Road Fund for early construction of roads in that State.

(4) Shri Kashi Ram Rana raised a matter regarding need to allot more pig iron to the small scale engineering and foundry industries in Gujarat.

(5) Dr. Girja Devi raised a matter regarding need for early conversion of Daraunda-Maharajganj rail section into broad gauge.

(6) Shri Suraj Mandal raised a matter regarding need to form a new company by taking over coal fields left out by the Eastern Coal Field and Central Coal Field in Bihar and West Bengal.

(7) Shri Gopinath Gajapathi raised a matter regarding need to create a Maritime Border Protection Force.

(8) Prof. Rup Chand Pal raised a matter regarding need to declare Rabindranath Tagore as National Poet and preserve his literary and artistic works.

#### 5. The Budget (General)—1991-92: Demands for Grants

\* (1) Ministry of Agriculture

\* (2) Ministry of Food

\* (3) Ministry of Rural Development

} Time allotted : 10 Hrs.

} Time taken: 10 Hrs. 11 Mts.

Combined discussion on the following items of Business continued.

\* (i) Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture and cut motions thereto moved on the 27th August, 1991.

\* (ii) Demand for Grant No. 38 under the control of the Ministry of Food and cut motions thereto moved on the 27th August, 1991.

\* (iii) Demand for Grant No. 69 under the control of the Ministry of Rural Development and cut motions thereto moved on the 27th August, 1991.

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\*Discussed together.

The following members took part in the combined debate:—

- (1) Shri E. Ahmed
- (2) Shri Birbal Ram
- (3) Shri Brahma Nand Mandal
- (4) Shri Tara Singh
- (5) Shri Shibu Soren
- (6) Shri Kamla Mishra Madhukar
- (7) Shri Devendra Prasad Yadav
- (8) Shri K.D. Sultanpuri
- (9) Shri Guman Mal Lodha
- (10) Shri Arvind Netam
- (11) Shri Ashokrao Anandrao Deshmukh
- (12) Shri Pali K.M. Mathew
- (13) Shri Ram Sagar
- (14) Shri Shankar Rao Kale
- (15) Shri R.M. Ghangare
- (16) Shri Dharam Pal Singh Malik
- (17) Shri Gabhaji Mangaji Thakore
- (18) Smt. Kesharbai Sonaji Ksirsagar (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(*Lok Sabha adjourned till 11 A.M. on Thursday, the 29th August, 1991*)

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, August 29, 1991/Bhadra 7, 1913 (Saka)

No. 35

11 A.M.

### 1. Starred Questions

Starred Question Nos. 610—613 were orally answered. Replies to Starred Question Nos. 614—629 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4968—5070, 5072—5094, 5096—5103, 5105—5124, 5126—5136, 5138—5144 and 5146—5151 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for 1991-92.

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for 1991-92.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1991-92.

(4) A copy of the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. F.5/36/89-Home (P)/Estt. in Delhi Gazette dated the 22nd August, 1989 under sub-section (2) of section 148 of the Delhi Police Act, 1978.

(5) *A copy of the Central Industrial Security Force (First Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 79 in Gazette of India dated the 9th February, 1991 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.*

(6) *A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab:—*

- (i) Review by the Government on the working of the Punjab State Seeds Corporation Limited, Chandigarh, for the year 1986-87.
- (ii) Annual Report of the Punjab State Seeds Corporation Limited, Chandigarh, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) *A statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (6) above.*

(8) *A copy of the Resolution (Hindi and English versions) regarding constitution of a high level committee of experts to examine the structure of direct and indirect taxes and to make recommendations thereto.*

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 27th August, 1991, Rajya Sabha passed with amendment the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, which had been passed by Lok Sabha on the 19th August, 1991, and returned the Bill with the request that the concurrence of the Lok Sabha to the amendment be communicated to Rajya Sabha.

#### **5. Bill as amended by Rajya Sabha—laid on the Table**

Secretary-General laid on the Table the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991 returned by Rajya Sabha with an amendment.

## 6. Motion for Election to Committee

**Shri Arjun Singh** moved the following motion:—

“That in pursuance of Statute 2 (1) (xix) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University.”

The motion was adopted.

## 7. Matters under Rule 377

(1) **Shri R. Dhanushkoti Atithan** raised a matter regarding need to accord clearance to Panchayaru Reservoir Scheme in Kamraj district, Tamil Nadu.

(2) **Shri Vilas Muttemwar** raised a matter regarding need to give adequate recognition to the people of Chimur on the 50th anniversary of freedom movement.

(3) **Shri Shraavan Patel** raised a matter regarding need to give more concessions to small newspapers.

(4) **Shri Vishwanath Sharma** raised a matter regarding need to ensure proper functioning of telephones in Hamirpur, Uttar Pradesh.

(5) **Shri Janardan Prasad Mishra** raised a matter regarding need to convert Sitapur-Burhwal metre gauge line into broad gauge.

(6) **Shri Mahendra Baitha** raised a matter regarding need for early sanction of plan for setting up a sugar mill in Dhanaha, Bihar.

(7) **Shri Brahma Nand Mandal** raised a matter regarding need to start manufacturing of railway wagons and coaches in Jamalpur Railway Workshop.

(8) **Shri Ram Sagar** raised a matter regarding need to re-open the closed Katihar Jute Mill in Bihar.



### 8. The Budget (General)—1991-92: Demands for Grants

- |                                     |   |
|-------------------------------------|---|
| * (1) Ministry of Agriculture       | } Time allotted: 10 Hrs.<br>Time Taken: 14 Hrs. 13 Mts. |
| * (2) Ministry of Food              |   |
| * (3) Ministry of Rural Development |   |

Combined discussion on the following items of business continued:—

\* (i) Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture and cut motions thereto moved on the 27th August, 1991.

\* (ii) Demand for Grant No. 38 under the control of the Ministry of Food and cut motions thereto moved on the 27th August, 1991.

\* (iii) Demands for Grant No. 69 under the control of the Ministry of Rural Development and cut motions thereto moved on the 27th August, 1991.

The following members took part in the combined Debate:—

- (1) Smt. Kesharbai Sonaji Ksirsagar
- (2) Shri K.V. Thangkabalu
- (3) Shri Piyus Tiraky
- (4) Shri V.S. Vijayaraghavan
- (5) Shri Brishin Patel
- (6) Smt. Pratibha Devisingh Patil ✓
- (7) Shri Uttambhai Patel
- (8) Shri Amar Roypradhan
- (9) Shri K.C. Lenka
- (10) Shri Surya Narayan Yadav
- (11) Shri Ayub Khan
- (12) Dr. P.R. Gengwar
- (13) Shri Tarun Gegoj
- (14) Shri V. Sobhanadreswara Rao (*Speech unfinished*)

The discussion was not concluded.

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\* Discussed together.

**\*9. Statement by Prime Minister**

The Prime Minister made a statement regarding launch of second Indian Remote Sensing Satellite, IRS-IB.

**10. Half-an-hour Discussion**

Shri Bhuwan Chander Khanduri raised a discussion on the points arising out of answer given by the Minister of State in the Ministry of Environment and Forests on August 5, 1991 to Starred Question No. 287 regarding clearance of Tehri Dam Project.

Shri Kamal Nath replied to the discussion.

6.29 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 30th August, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*

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\* At 4 P.M.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 30, 1991/Bhadra 8, 1913 (Saka)

No. 36

11 A.M.

### 1. **Obituary Reference**

The Speaker made a reference to the passing away of Shri Samar Brahma Choudhury, a Member of Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. **Starred Questions**

Starred Question Nos. 630—635 were orally answered. Replies to Starred Question Nos. 636—638, 640—648 and 650 were laid on the Table.

### 3. **Unstarred Questions**

Replies to Unstarred Question Nos. 5152—5210, 5212—5228, 5230—5282, 5284—5339 were laid on the Table.

### 4. **Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1989-90 alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1989-90.

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for 1991-92.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Fashion Technology for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 15(E) published in Gazette of India dated the 8th January, 1991 approving the Tuticorin Port Trust Employees (Family Security Fund) First Amendment Regulations, 1991.
- (ii) G.S.R. 215(E) published in Gazette of India dated the 15th April, 1991 approving the new Mangalore Port Trust (Recruitment of Heads of Department) Regulations, 1991.
- (iii) G.S.R. 272(E) published in Gazette of India dated the 8th May, 1991 approving the Visakhapatnam Port Employees (Retirement) Amendment Regulations, 1991.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) The United Bank of India Officers Employees (Conduct) (Amendment) Regulations, 1976 published in Gazette of India dated the 25th February, 1989 together with a corrigendum thereto published in Notification No. RD/61/90 in Gazette of India dated the 17th November, 1990.
- (ii) Corrigendum to the Canara Bank Officer Employees' (Conduct) Regulations, 1989 published in Gazette of India dated the 29th June, 1991.
- (8) A statement (Hindi and English versions) showing the results of market loans floated by the Central Government in August, 1991.

(9) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

- (i) Report on the working and activities of the Allahabad Bank for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of the Bank of Baroda for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (iii) Report on the working and activities of the Bank of India for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (iv) Report on the working and activities of the Bank of Maharashtra for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Canara Bank for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (vi) Report on the working and activities of the Central Bank of India for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (vii) Report on the working and activities of the Indian Bank for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (viii) Report on the working and activities of the Syndicate Bank for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (ix) Report on the working and activities of the Union Bank of India for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (x) Report on the working and activities of the United Bank of India for the year 1990-91 along with Accounts and Auditors' Report thereon.

- (xi) Report on the working and activities of the UCO Bank for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (10) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
- (i) Report on the working and activities of the Andhra Bank for the year 1990-91 along with Accounts and Auditors' Report thereon.
  - (ii) Report on the working and activities of the Corporation Bank for the year 1990-91 along with Accounts and Auditors' Report thereon.
  - (iii) Report on the working and activities of the Oriental Bank of Commerce for the year 1990-91 along with Accounts and Auditors' Report thereon.
  - (iv) Report on the working and activities of the Vijaya Bank for the year 1990-91 along with Accounts and Auditors' Report thereon.
- (11) A copy of the Indian Air Travel Tax (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 496 (E) in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum under section 49 of the Finance Act, 1989.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
- (i) G.S.R. 345(E) published in Gazette of India dated the 19th July, 1991 together with an explanatory memorandum regarding exemption to the Rt. Honourable Sir Anerood Jugnauth, Q.C., P.C., K.C., M.G., Prime Minister of Mauritius and seven members of the delegation who visited India from the 23rd to the 26th July, 1991 from the payment of foreign travel tax.

- (ii) G.S.R. 511(E) published in Gazette of India dated the 29th July, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. James Edward Harold Herat, the Minister of Foreign Affairs of the Democratic Socialist Republic of Sri Lanka and five members of the delegation who visited India from the 27th to the 31st July, 1991 from the payment of foreign travel tax.
- (13) A copy of the Income-tax (Tenth Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 467 (E) in Gazette of India dated the 24th July, 1991 under section 296 of the Income-tax Act, 1961.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 497(E) published in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 340-Cus/86, dated the 13th June, 1986.
- (ii) G.S.R. 498(E) published in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum making certain amendments to Notification No. 339-Cus/85, dated the 21st November, 1985.
- (iii) G.S.R. 499(E) published in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum making certain amendments to Notification No. 263-Cus/85, dated the 16th August, 1985.
- (iv) G.S.R. 500(E) published in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 262-Cus/85, dated the 16th August, 1985.
- (v) G.S.R. 501(E) published in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 227-Cus/79, dated the 30th November, 1979.
- (vi) G.S.R. 502(E) published in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 77-Cus/80, dated the 17th April, 1980.

- (vii) G.S.R. 508(E) published in Gazette of India dated the 26th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 109/91-Cus, dated the 25th July, 1991.
  - (viii) G.S.R. 509(E) published in Gazette of India dated the 26th July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 99/90-Cus, dated the 20th March, 1990.
  - (ix) G.S.R. 517(E) published in Gazette of India dated the 1st August, 1991 together with an explanatory memorandum making certain amendments to Notifications No. 27/91-Cus, dated the 14th March, 1991 and 109/91-Cus, dated the 25th July, 1991.
  - (x) G.S.R. 518(E) published in Gazette of India dated the 1st August, 1991 together with an explanatory memorandum making certain amendments to Notification No. 172/89-Cus, dated the 29th May, 1989.
  - (xi) G.S.R. 319(E) published in Gazette of India dated the 27th June, 1991 together with an explanatory memorandum making certain amendments to Notification No. 514/86-Cus, dated the 30th December, 1986.
  - (xii) G.S.R. 515(E) published in Gazette of India dated the 31st July, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 287/87-Cus, dated the 7th August, 1987.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 102(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum prescribing effective rates of special excise duty on all excisable goods under the Finance Bill, 1991.
  - (ii) G.S.R. 103(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption to all the goods mentioned in the schedule to the Central Excise Tariff Act, 1985 from the whole of the special duty of excise leviable thereon for the period from the 5th to the 31st March, 1991.



- (iii) G.S.R. 104(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption of special excise duty paid on inputs used in finished products under certain circumstances.
- (iv) G.S.R. 105(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum regarding exemption to goods produced or manufactured in a free trade zone or in a hundred per cent export-oriented undertakings from the whole of the special duty of excise leviable thereon.
- (v) G.S.R. 106(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum rescinding certain notifications mentioned in the Notification.
- (vi) G.S.R. 107(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 177/86-CE, dated the 1st March, 1986.
- (vii) G.S.R. 108(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum prescribing rebate of special excise duty on export of excisable goods under Rule 12 or Rule 12A of the Central Excise Rules, 1944.
- (viii) G.S.R. 109(E) published in Gazette of India dated the 5th March, 1991 together with an explanatory memorandum allowing movement of excisable goods without payment of special excise duty under Rule 191B of the Central Excise Rules, 1944.
- (ix) G.S.R. 142(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum prescribing effective rate of special excise duty on all excisable goods.
- (x) G.S.R. 143(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum regarding exemption of special excise duty paid on inputs used in the finished products under certain circumstances.

- (xi) G.S.R. 144(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum regarding exemption to goods produced in a free trade zone or hundred per cent export oriented undertaking from the levy of special excise duty.
  - (xii) G.S.R. 145(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 177/86-CE, dated the 1st March, 1986.
  - (xiii) G.S.R. 146(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum prescribing rebate of special excise duty on export of excisable goods under Rule 12 or Rule 12A of the Central Excise Rules, 1944.
  - (xiv) G.S.R. 147(E) published in Gazette of India dated the 14th March, 1991 together with an explanatory memorandum allowing movement of excisable goods without payment of special excise duty under Rule 191B of the Central Excise Rules, 1944.
  - (xv) G.S.R. 174(E) published in Gazette of India dated the 25th March, 1991 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the Notification.
  - (xvi) G.S.R. 258(E) published in Gazette of India dated the 3rd May, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 82/84-CE, dated the 31st March, 1984.
  - (xvii) G.S.R. 355(E) published in Gazette of India dated the 10th July, 1991 together with an explanatory memorandum directing that the whole of the duty of excise and the special duty of excise payable on such computer software in the form of a recorded media, but for the said practice shall not be required to be paid during the period from 28th February, 1986 to the 27th April, 1988.
- (16) A copy of the Export of Frozen Fish and Fishery Products (Quality Control and Inspection) (Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No.

S.O. 3331 in Gazette of India dated the 15th December, 1990 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

### 5. Assent to Bills

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Delhi Municipal Laws (Amendment) Bill, 1991
- (2) The Jammu and Kashmir Criminal Law Amendment (Second Amending) Bill, 1991.

### 6. Matters Under Rule 377

(1) Shri Narain Singh raised a matter regarding need to set up Doordarshan Kendra at Hissar.

(2) Shri Kodikkunnil Suresh raised a matter regarding need to take immediate steps for all-round development of Thannithodu region in Pathanamthitta district, Kerala.

(3) Shri Ram Prasad Singh raised a matter regarding need to lay railway line between Arrah and Sasaram.

(4) Shri C. Srinivasan raised a matter regarding need to set up cold storage and air conditioning rooms in important market places and also to establish Food Processing Unit in Dindigul, Tamil Nadu.

(5) Shri K.D. Sultanpuri raised a matter regarding need to provide Remote Area Allowance to the employees of Central Government posted in Himachal Pradesh.

(6) Shri Parshuram Gangwar raised a matter regarding need to construct a railway overbridge at railway crossing in Pilibhit, Uttar Pradesh.

### 7. The Budget (General)—1991-92: Demands for Grants

* (1) Ministry of Agriculture	} Time allotted: 10 Hrs. Time Taken: 15 Hrs. 42Mts.
* (2) Ministry of Food	
* (3) Ministry of Rural Development	

Combined discussion on the following items of business continued:—

- \* (i) Demands for Grants Nos. 1 to 4 under the control of the

---

\*Discussed together

Ministry of Agriculture and cut motions thereto moved on the 27th August. 1991.

\**(ii)* Demand for Grant No. 38 under the control of the Ministry of Food and and cut motions thereto moved on the 27th August. 1991.

\**(iii)* Demand for Grant No. 69 under the control of the Ministry of Rural Development and cut motions thereto moved on the 27th August. 1991.

The following members took part in the combined debate:—

(1) Shri V. Sobhanadreeswara Rao

*(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.15 P.M.)*

(2) Shri Bolin Kuli

(3) Shri Mohiram Saikia

(4) Shri Laita Umbrey

(5) Shri Rameshwar Patidar *(Speech unfinished)*

The discussion was not concluded.

#### 8. Private Members' Bills—Introduced

(1) The High Court of Orissa (Establishment of a permanent Bench at Sambalpur) Bill, 1991 by Shri Sriballav Panigrahi.

(2) The Constitution (Amendment) Bill, 1991 *(Insertion of new articles 23A, 23B and 23C)* by Shrimati Basavarajeswari.

(3) The Married Women (Protection of Rights) Bill, 1991 by Shrimati Basavarajeswari.

(4) The Banning of Sex Determination Tests Bill, 1991 by Shrimati Basavarajeswari.

(5) The Railway Protection Force (Amendment) Bill, 1991 *(Substitution of new Long Title for Long Title, etc.)* by Shri Basudeb Acharia.

(6) The Abolition of Begging Bill, 1991 by Shrimati Basavarajeswari.

(7) The High Court of Gujarat (Establishment of a permanent Bench at Rajkot) Bill, 1991 by Shri Dilcepbbhai Sanghani.

(8) The High Court of Gujarat (Establishment of a permanent Bench at Rajkot) Bill, 1991 by Shrimati Bhavna Chikhhalia.

(9) The Public Premises (Eviction of Unauthorised Occupants) Amendmnt Bill, 1991 (*Amendment of section 2*) by Shri Sharad Dighe.

(10) The High Court of Andhra Pradesh (Establishment of a permanent Bench at Gururur) Bill, 1991 by Shri Vadde Sobhanadreeswara Rao.

(11) The Constitution (Amendment) Bill, 1991 (*Amendment of article 58, etc.*) by Shri (Pandit) Vishwanath Sharma.

The motion for leave to introduce the Bill moved by Shri (Pandit) Vishwanath Sharma was opposed. The motion was adopted and the Bill was introduced.

(12) The Representation of the People (Amendment) Bill, 1991 (*Amendment of section 36*) by Shri Vadde Sobhanadreeswara Rao.

(13) The Constitution (Amendment) Bill, 1991 (*Amendment of Eighth Schedule*) by Shri Gumanmal Lodha.

(14) The Constitution (Amendment) Bill, 1991 (*Amendment of article 48, etc.*) by Shri Gumanmal Lodha.

(15) The Constitution (Amendment) Bill, 1991 (*Amendment of article 311*) by Shri Sudhir Giri.

(16) The Working Women Welfare Bill, 1991 by Kum. Umabharti.

(17) The Mother's Lincage Bill, 1991 by Kum. Umabharti.

(18) The Constitution (Amendment) Bill, 1991 (*Amendment of article 371*) by Shri Harisinh Pratapsinh Chavda.

(19) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991 (*Amendment of the Schedule*) by Prof. K.V. Thomas.

(20) The Constitution (Amendment) Bill (*Insertion of new article 31*) by Shri Sudhir Giri.

(21) The Constitution (Amendment) Bill, 1991 (*Amendment of article 29, etc.*) by Shri Sudhir Giri.

(22) The Constitution (Amendment) Bill, 1991 (*Amendment of article 356*) by Shri Sudhir Giri.

#### 9. Private Member's Bills — Withdrawn

(1) The Constitution (Amendment) Bill, 1991 (*Amendment of article 81, etc.*)

- (2) **The Infant Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1991** by Shri Ram Naik, M.P.

Shri Ram Naik concluded his speech on the motion for consideration of the Bill moved by him on the 2nd August, 1991.

The following members took part in the debate:—

- (1) Shri Rasa Singh Rawat
- (2) Dr. Laxmi Narayan Pandey
- (3) Shri K.D. Sultanpuri
- (4) Shri Sriballav Panigrahi
- (5) Shri Chhedi Paswan
- (6) Kumari Mamata Banerjee

Shri Ram Naik replied to the debate.

The Bill was withdrawn by leave of the House.

#### 10. **Private Member's Bill — Under Consideration**

The Constitution (Amendment) Bill, 1991 (*Insertion of new article 19A*), by Shri Chitta Basu, M.P.

The motion for consideration of the Bill was moved by Shri Chitta Basu. His speech was not concluded.

The discussion was not concluded.

6. P.M.

(*Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd September, 1991*)

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

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## BULLETIN—PART I [Brief Record of Proceedings]

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Tuesday, September 3, 1991/Bhadra 12, 1913 (Saka)

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No. 37

11 A.M.

### 1. Starred Questions

Starred Question Nos. 651—658 were orally answered. Replies to Starred Question Nos. 659—670 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 5340—5346 and 5348—5570 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1991-92.

(2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for 1991-92.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for 1991-92.

(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for 1991-92.

(6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power and Non-Conventional Energy Sources for 1991-92.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies and Public Distribution for 1991-92.

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for 1991-92.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for 1991-92.

#### 4. Statement by Minister

The Deputy Minister of Labour made a statement regarding submission of Report by the National Commission on Rural Labour set up in August, 1987.

#### 5. Government Bills—Introduced

(1) *In Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Bill, 1991*

The motion for leave to introduce the Bill moved by Shri Manmohan Singh was opposed. The motion was adopted and the Bill was introduced.

(2) *The Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1991.*

#### 6. Matters Under Rule 377

- ✓ (1) Shri P.P. Kaliaperumal raised a matter regarding need to construct a road over bridge at Thirupapuliyur, railway station in Cuddalore, Tamil Nadu.
- ✓ (2) Shri Gopinath Gajapathi raised a matter regarding need to upgrade the Gopalpur minor port at Arzipalli in Orissa.
- ✓ (3) Prof. Ram Ganesh Kapse raised a matter regarding need to restore proper functioning of telephone services in Thane, Dombivilli, Kalyan and Murbad areas in Maharashtra.
- ✓ (4) Prof. Mumtaj Ansari raised a matter regarding need to lay new rail line to connect Girdih with Kodarma, Bihar.



(5) Shri Subrata Mukherjee raised a matter regarding need to convert existing telephone exchanges in West Dinajpur and Malda districts of West Bengal into C-DOT Exchanges.

(6) Shri Vijay Kumar Yadav raised a matter regarding need to extend Bakhtyarpur-Rajgir railway line upto Bodh Gaya, Bihar.

(7) Km. Farida Topno raised a matter regarding need to improve the communication facilities in tribal dominated district of Sundargarh, Orissa.

(8) Prof. K. Venkatagiri Gowda raised a matter regarding need to construct new Railway Station in Yeshawantpur, a suburb of Bangalore.

### 7. The Budget (General)—1991-92: Demands for Grants

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|-------------------------------------|---|
| * (1) Ministry of Agriculture       | } Time allotted: 10 Hrs.<br>Time taken: 20 Hrs. 20 Mts. |
| * (2) Ministry of Food              |   |
| * (3) Ministry of Rural Development |   |

Combined discussion on the following items of business continued:—

- \* (i) Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture and cut motions thereto moved on the 27th August, 1991.
- \* (ii) Demand for Grant No. 38 under the control of the Ministry of Food and cut motions thereto moved on the 27th August, 1991.
- \* (iii) Demand for Grant No. 69 under the control of the Ministry of Rural Development and cut motions thereto moved on the 27th August, 1991.

The following members took part in the combined debate:—

- (1) Shri Rameshwar Patidar
- (2) Shri Vishwanath Pratap Singh
- (3) Shri S. Mallikarjunaiah
- (4) Shri G. Venkat Swamy
- (5) Shri Chokka Rao Javvadi
- (6) Shri Syed Masudal Hossain

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\*Discussed together.

- (7) Smt. Basavarajeshwari
- (8) Shri Premchand Ram
- (9) Shri Yaima Singh Yumnam
- (10) Smt. Chandra Prabha Urs
- (11) Shri Amal Datta
- (12) Shri Rajendra Kumar Sharma
- (13) Shri Chun Chun Prasad Yadav
- (14) Shri Digvijay Singh
- (15) Shri Kalka Das

Shri Balram Jakhar replied to the combined debate on the Demands for Grants of the Ministries of Agriculture Food and Rural Development.

The discussion on the Demands for Grants was concluded.

(i) All the cut motions moved to the Demands for Grants of the Ministry of Agriculture were negatived.

All the Demands for Grants Nos. 1 to 4 (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants—Budget (General) for 1991-92 were voted in full.

(ii) All the cut motions moved to the Demand for Grant of the Ministry of Food were negatived.

The Demand for Grant No. 38 (both Revenue Account and Capital Account) for which the Ministry of Food is responsible for the amounts shown under column 4 of the Printed List of Demands for Grants—Budget (General) for 1991-92 was voted in full.

(iii) All the cut motions moved to the Demand for Grant of the Ministry of Rural Development were negatived.

The Demand for Grant No. 69 (both Revenue Account and Capital Account) for which the Ministry of Rural Development is responsible for amounts shown under column 4 of the Printed List of Demands for Grants—Budget (General) for 1991-92 was voted in full.

## **8. Report of Business Advisory Committee**

**Shri P.R. Kumaramangalam presented the Fourth Report of the Business Advisory Committee.**

**6.21 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th September, 1991)*

**K.C. RASTOGI,  
Secretary-General.**

# LOK SABHA

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## BULLETIN—PART I [Brief Record of Proceedings]

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Wednesday, September 4, 1991/Bhadra 13, 1913 (Saka)

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No. 38

11 A.M.

### 1. Starred Questions

Starred Question Nos. 671, 673 and 674 were orally answered. Replies to Starred Question Nos. 672, 675—690 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 5571—5578, 5580—5598, 5600—5612, 5614—5661, 5663—5675 and 5677—5736 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation and Tourism for 1991-92.
- (2) A copy of the Sugar Development Fund (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 235(E) in Gazette of India dated the 24th April, 1991 under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for 1991-92.

- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) for the Expenditure of the Central Government on the Department of Telecommunications for 1991-92.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for 1991-92.
- (6) A copy of the Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1991 (Hindi and English versions) published in Notification No. G.S.R. 428 in Gazette of India dated the 27th July, 1991 under sub-section (2) of section 3 of the All India Services Act, 1951.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
  - (i) The Central Administrative Tribunal (Accounts Personnel Posts) Recruitment Rules, 1990 published in Notification No. G.S.R. 144(E) in Gazette of India dated the 20th March, 1990.
  - (ii) The Central Administrative Tribunal (Group 'C' and Group 'D' Posts) Recruitment (Amendment) Rules, 1990 published in Notification No. G.S.R. 626(E) in Gazette of India dated the 3rd July, 1990.
  - (iii) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1991 published in Notification No. G.S.R. 52(E) in Gazette of India dated the 29th January, 1991.
  - (iv) The Central Administrative Tribunal (Procedure) Amendment Rules, 1991 published in Notification No. G.S.R. 99(E) in Gazette of India dated the 27th February, 1991.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1991-92.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1989-90.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1989-90 together with Audit Report thereon.

(iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1989-90.

(10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1990 (No. 8 of 1990)—Union Government (Commercial)—Hindustan Fertilizer Corporation Limited, Haldia Fertilizer Project under article 151(1) of the Constitution.

(12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for 1991-92.

#### 4. Motion regarding Fourth Report of Business Advisory Committee

Shir P.R. Kumaramangalam moved the following motion:—

“That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 3rd September, 1991.”

The motion was adopted.

#### 5. Matters under Rule 377

(1) Shri K.T. Vandayar raised a matter regarding need to provide better amenities to the slum dwellers in the country particularly in Delhi.

(2) Dr. V. Rajeshwaran raised a matter regarding need to sanction the Sethu Samudram Canal Project.

(3) Smt. Krishendra Kaur raised a matter regarding need to provide more funds to Rajasthan Government to cope with the drought situation in Bharatpur.

(4) Dr. K.D. Jeswani raised a matter regarding need to set up some major industry in Thasara Taluk of Kaira district, Gujarat.

(5) Shri Mahendra Baitha raised a matter regarding need for early metalling of southern embankment of Don Canal in Champaran district, Bihar.

(6) Dr. R. Sridharan raised a matter regarding need to direct Indian Drugs and Pharmaceuticals Ltd., to spare some portion of land in its possession earmarked for construction of Trade Fair Complex in Madras.

(7) Shri Sanat Kumar Mandal raised a matter regarding need to resume off-shore and on-shore oil drilling operations in West Bengal basin.

(8) Kum. Vimla Verma raised a matter regarding need to replace old telephone exchange in Seoni district, Madhya Pradesh with electronic telephone exchange.

#### 6. The Budget (General)—1991-92: Demands for Grants

##### MINISTRY OF DEFENCE

Time allotted: 8 Hrs.

Time taken : 4 Hrs. 36 Mts.

Balance : 3 Hrs. 24 Mts.

Discussion on the Demands for Grants Nos. 16 to 22 under the control of the Ministry of Defence, commenced.

Sixty cut motions (Nos. 8 to 19, 26 to 34, 36 to 46, 48, 49, 57 to 60 and 70 to 91) were moved.

The following members took part in the debate:—

- (1) Shri Bhuwan Chandra Khanduri
- (2) Rao Ram Singh
- (3) Shri Chandrajit Yadav
- (4) Shri Sudhir Sawant
- (5) Shri R. Ramaswamy
- (6) Shri Amal Datta
- (7) Shri Ayub Khan
- (8) Shri S. Krishna Kumar

The discussion was not concluded.

**7. Half-an-Hour Discussion**

Shri George Fernandes raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Food Processing Industries on July 17, 1991 to Starred Question No. 61 regarding performance of Pepsi Foods Project.

Shri Girdhar Gomango replied to the discussion.

6.50 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th September, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*



# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, September 5, 1991/Bhadra 14, 1913 (Saka)

No. 39

11 A.M.

### 1. Starred Questions

Starred Question Nos. 692—695, 697 and 699 were orally answered. Replies to Starred Question Nos. 691, 696, 698 and 700—710 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 5737—5893 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1990-91.
- (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Corrigendum to the Detailed Demands for Grants\* of the Ministry of Mines for 1991-92.

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\*The Demands for Grants of the Ministry of Mines for 1991-92 was laid on the Table on the 22nd August, 1991.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for 1991-92.

(4) A copy of the Notification No. S.O. 516(E) (Hindi and English versions) published in Gazette of India dated the 14th August, 1991 fixing the maximum price of fertiliser with immediate effect to be sold in bags to tea, coffee or rubber plantations or to cultivators under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 28th August, 1991, Rajya Sabha passed the Wild Life (Protection) Amendment Bill, 1991.

#### 5. Bill Passed by Rajya Sabha—Laid on the Table

*The Wild Life (Protection) Amendment Bill, 1991.*

#### 6. Matters Under Rule 377

(1) Shri Mohanlal Jhikram raised a matter regarding need for central assistance to curb the growing activities of naxalites in Madhya Pradesh.

(2) Shri R. Dhanuskodi Athithan raised a matter regarding need to supply adequate quantity of diesel and kerosene to fishermen and transport corporations in Tamil Nadu at subsidised rates.

(3) Shri K. Murlcedharan raised a matter regarding need to construct convenient link roads to West Kallal of Calicut city in Kerala.

(4) Dr. Lal Bahadur Rawal raised a matter regarding need to recognise Aheria, Bahcilia etc. as Scheduled Caste all over the country.

(5) Shri Tarachand Khandelwal raised a matter regarding need for early implementation of the schemes for the improvement of the slum areas in Delhi.

(6) Shri Devendra Prasad Yadav raised a matter regarding need to retain Chikana Railway Station (North Eastern Railway) as a junction.

(7) Shri Ajoy Mukhopadhyay raised a matter regarding need to convert Krishnanagar Telephone Exchange into an electronic exchange.

(8) Shri E. Ahmad raised a matter regarding need to complete track renewal work on Shoranur-Nilambur line.

**7. The Budget (General)—1991-92: Demands for Grants**

**(i) MINISTRY OF DEFENCE**

Time allotted: 8 Hrs.  
Time taken: 9 Hrs.  
22 Mts.

Discussion on the Demands for Grants Nos. 16 to 22 under the control of the Ministry of Defence and cut motions thereto moved on the 4th September, 1991, continued.

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Shri Shravan Kumar Patel
- (3) Shri Vishwanath Pratap Singh
- (4) Shri Indrajit Gupta
- (5) Shri D. Venkateswara Rao
- (6) Dr. Kartikeswar Patra
- (7) Shri D.D. Khanoria
- (8) Shri Surya Narayan Yadav
- (9) Shri Mohan Vishnu Rawle
- (10) Shri Tejsingh Rao Bhonsle
- (11) Shri Sripal Singh Yadav
- (12) Shri Vishwanath Shastri
- (13) Shri Inderjit

Shri Sharad Pawar replied to the debate.

The discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 16 to 22 (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed list of Demands for Grants—Budget (General) for 1991-92 were voted in full.

(ii) At 6.09 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants — Budget (General) for

1991-92 were submitted to the House and voted in full:—

- (1) Demand Nos. 5 and 6 relating to Ministry of Chemicals and Fertilizers.
- (2) Demand Nos. 7 and 8 relating to Ministry of Civil Aviation and Tourism.
- (3) Demand No. 9 relating to Ministry of Civil Supplies and Public Distribution.
- (4) Demand No. 10 relating to Ministry of Coal.
- (5) Demand Nos. 11 and 12 relating to Ministry of Commerce.
- (6) Demand Nos. 13 to 15 relating to Ministry of Communications.
- (7) Demand No. 23 relating to Ministry of Environment and Forests.
- (8) Demand No. 24 relating to Ministry of External Affairs.
- (9) Demand Nos. 25 to 28, 30, 31, 33 to 37 relating to Ministry of Finance.
- (10) Demand Nos. 39 relating to Ministry of Food Processing Industries.
- (11) Demand Nos. 40 and 41 relating to Ministry of Health and Family Welfare.
- (12) Demand Nos. 42 to 46 relating to Ministry of Home Affairs.
- (13) Demand Nos. 47 to 50 relating to Ministry of Human Resource Development.
- (14) Demand Nos. 55 and 56 relating to Ministry of Information and Broadcasting.
- (15) Demand No. 57 relating to Ministry of Labour.
- (16) Demand Nos. 58 and 59 relating to Ministry of Law, Justice and Company Affairs.
- (17) Demand No. 60 relating to Ministry of Mines.
- (18) Demand No. 61 relating to Ministry of Parliamentary Affairs.
- (19) Demand No. 62 relating to Ministry of Personnel, Public Grievances and Pensions.
- (20) Demand No. 63 relating to Ministry of Petroleum and Natural Gas.

- (21) Demand Nos. 64 to 66 relating to Ministry of Planning and Programme Implementation.
- (22) Demand Nos. 67 and 68 relating to Ministry of Power and Non-conventional Energy Sources.
- (23) Demand Nos. 70 to 72 relating to Ministry of Science and Technology.
- (24) Demand No. 73 relating to Ministry of Steel.
- (25) Demand Nos. 74 to 76 relating to Ministry of Surface Transport. (26) Demand No. 77 relating to Ministry of Textiles.
- (27) Demand Nos. 78 to 80 relating to Ministry of Urban Development. (28) Demand No. 81 relating to Ministry of Water Resources.
- (29) Demand No. 82 relating to Ministry of Welfare.
- (30) Demand Nos. 83 and 84 relating to Department of Atomic Energy.
- (31) Demand No. 85 relating to Department of Electronics.
- (32) Demand No. 89 relating to Department of Ocean Development.
- (33) Demand No. 87 relating to Department of Space.
- (34) Demand No. 88 relating to Lok Sabha.
- (35) Demand No. 86 relating to Rajya Sabha.
- (36) Demand No. 91 relating to the Secretariat of the Vice-Presidentis.
- (37) Demand No. 93 relating to the Union Territory of Delhi.
- (38) Demand No. 94 relating to Union Territory of Andaman and Nicobar Islands.
- (39) Demand No. 95 relating to Union Territory of Dadra and Nagar Haveli.
- (40) Demand No. 96 relating to Union Territory of Lakshadweep.
- (41) Demand No. 97 relating to Union Territory of Chandigarh and
- (42) Demand No. 98 relating to Union Territory of Daman and Diu.

**8. Government Bill—Introduced**

*The Appropriation (No. 4) Bill, 1991*

**9. Government Bill—Passed**

*The Appropriation (No. 4) Bill, 1991*

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

The following members took part in the debate:—

(1) Shri Ram Naik

(2) Shri P.A. Sangma

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed.

6.24 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 6th September, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, September 6, 1991/Bhadra 15, 1913 (Saka)

No. 40

11 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shrimati Bimal Kaur, a Member of the Ninth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 712—716, 718 and 719 were orally answered. Starred Question No. 729 was postponed to 13 September, 1991. Replies to Starred Question Nos. 717, 720—728, 730 and 731 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 5894—6096 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 150(E) published in Gazette of India dated the 19th March, 1991 approving the Paradip Port Employees (General Provident Fund) Regulations, 1991.

- (ii) G.S.R. 180(E) published in Gazette of India dated the 25th March, 1991 approving the Mormugao Port Employees (Leave Travel Concession) (Second Amendment) Regulations, 1991.
  - (iii) G.S.R. 201(E) published in Gazette of India dated the 3rd April, 1991 approving the Visakhapatnam Port Employees (Classification, Control and Appeal) Amendment Regulations, 1991.
  - (iv) G.S.R. 214(E) published in Gazette of India dated the 15th April, 1991 approving the Madras Port Trust (Pension) (Amendment) Regulations, 1991.
  - (v) G.S.R. 217(E) published in Gazette of India dated the 15th April, 1991 approving the Madras Port Trust Employees (Retirement) (Amendment) Regulations, 1991.
  - (vi) G.S.R. 228(E) published in Gazette of India dated the 22nd April, 1991 approving the Kandla Port (Authorisation of Pilots) Amendment (Second) Regulations, 1991.
  - (vii) G.S.R. 278(E) published in Gazette of India dated the 17th May, 1991 approving the Mormugao Port Trust (Recruitment of Heads of Department) Regulations, 1991.
  - (viii) G.S.R. 931(E) published in Gazette of India dated the 30th November, 1990 approving the Madras Port Trust (Pension) (First Amendment) Regulations, 1990 together with corrigendum thereto published in Notification No. G.S.R. 202(E) in Gazette of India dated the 3rd April, 1991.
- (2) A copy of the Draft Notification (Hindi and English versions) exempting Mishra Dhatu Nigam Limited from the provisions of clause (e) of sub-section (1) of section 217 of the Companies Act, 1956 under sub-section (2) of section 620 of the said Act.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1989-90 along with Audited Accounts.



- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Law Institute, New Delhi, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Life Insurance Corporation of India (Agents) Second Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 745 in Gazette of India dated the 5th December, 1990 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (8) A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1989-90 (Hindi and English versions).
- (9) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 12 of 1991)—Municipal Corporation of Delhi—New Delhi Municipal Committee under article 151(1) of the Constitution.
- (10) A copy each of the following Annual Reports (Hindi and English versions):—
- (i) Report of the Chandrapur Gadchiroli Gramin Bank, Chandrapur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.

- (ii) Report of the Ambala Kurukshetra Gramin Bank, Ambala City, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (iii) Report of the Vidisha Bhopal Kshetriya Gramin Bank, Vidisha, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (iv) Report of the Durg—Rajnandgaon Gramin Bank, Rajnandgaon, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (v) Report of the Marwar Gramin Bank, Pali, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (vi) Report of the Bareilly Kshetriya Gramin Bank, Bareilly, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (vii) Report of the Gwalior Datia Kshetriya Gramin Bank, Datia, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (viii) Report of the Devi Patan Kshetriya Gramin Bank, Gonda, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (ix) Report of the Shekhawati Gramin Bank, Sikar, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (x) Report of the Pithoragarh Kshetriya Gramin Bank, Pithoragarh, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xi) Report of the Thar Aanchalik Gramin Bank, Jodhpur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.

- (xii) Report of the Sri Sathavahana Grammeena Bank, Karimnagar, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xiii) Report of the Godavari Grammeena Bank, Rajahmundry, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xiv) Report of the Bundelkhand Kshetriya Gramin Bank, Tikamgarh, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xv) Report of the Surendranagar Bhavnagar Gramin Bank, Surendranagar (Gujarat) for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xvi) Report of the Varada Grammeena Bank, Kumta, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xvii) Report of the Manjira Grammeena Bank, Kota, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xviii) Report of the Hadoti Kshetriya Gramin Bank, Kota, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xix) Report of the Sree Anantha Grammeena Bank, Anantapur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xx) Report of the Aurangabad Jalna Gramin Bank, Aurangabad, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxi) Report of the Alwar Bharatpur Anchalik Gramin Bank, Bharatpur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxii) Report of the Indore Ujjain Kshetriya Gramin Bank, Ujjain, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.

- (xxiii) Report of the Sahyadri Gramin Bank, Shimoga, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxiv) Report of the Vallalar Grama Bank, Cuddalore, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (11) A copy of the Review (Hindi and English versions) by the Government on the working of the \*Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1990-91.
- (12) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1989-90 along with Audited Accounts.
- (13) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1989-90.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 16A of the Export (Quality Control and Inspection) Act, 1963:—
- (i) S.O. 481(E) published in Gazette of India dated the 25th July, 1991 regarding exemption from purview of sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 for export of certain items mentioned in the Notification.
- (ii) S.O. 482(E) published in Gazette of India dated the 25th July, 1991 regarding exemption from purview of sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 for export of certain items mentioned in the Notification by the Star Trading Houses, Trading Houses and Export Houses recognised by the Central Government.

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\* The Annual Report of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1990-91 was laid on the Table of the House on the 26th July, 1991.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 4 September, 1991, Rajya Sabha passed the Code of Criminal Procedure (Second Amendment) Bill, 1991.

## 6. Bill Passed by Rajya Sabha—Laid on the Table

*The Code of Criminal Procedure (Second Amendment) Bill, 1991*

## 7. Statements by Ministers

(1) The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining period of the Session.

\*(2) The Minister of State in the Ministry of Defence made a statement regarding 'Accidental Death of Major General A.M. Malik on 4 September, 1991'.

*(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.20 P.M.)*

## \*\*8. Statutory Resolution—Withdrawn

Shri Ram Naik moved the following Resolution:—

"That this House disapproves of the Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991 (Ordinance No. 7 of 1991) promulgated by the President on the 20th August, 1991."

The Resolution was withdrawn by leave of the House after discussion as indicated in para 9 below.

## \*\*9. Amendment made by Rajya Sabha to Government Bill—Agreed to the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, as passed by Lok Sabha on 19 August, 1991

The motion that the following amendment made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Sitaram Kesri:—

### *New Clause 3*

Page 1, after line 10 insert—

*Ord. 7 of 1991  
Repeal and Savings*

"3. (1) The Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991 is hereby repealed.

\* At 3.37 P.M.

\*\* Discussed together.

(2) Notwithstanding such repeal, anything done or any action taken under the Constitution (Scheduled Tribes) Order, 1950, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Order, as amended by this act."

Shri Girdharilal Bhargava took part in the combined debate on the Resolution *vide* para 8 above and the motion for consideration of the Bill.

Shri Sitaram Kesri replied to the debate.

Shri Ram Naik spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted.

Amendment made by Rajya Sabha in the Bill was also adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to was moved by Shri Sitaram Kesri.

The motion was adopted and the amendment was agreed to.

#### 10. Motion—Under Consideration

Shri Jaswant Singh moved the following motion:—

"That this House, taking serious note of the collapse of the Bank of Credit and Commerce International (Overseas) Ltd. (BCCI) expresses its concern about various reports of misuse of funds by this Bank, inclusive of cornering of stocks of Indian Companies and recommends the immediate announcement of norms of conduct by the public financial institutions and the establishment of a Joint Parliamentary Committee of enquiry in the matter."

His speech was not concluded.

The discussion was not concluded.

#### 11. Personal Explanation Under Rule 357

Shri Eduardo Faleiro made personal explanation regarding certain remarks about him relating to Konkan Railway Project made by Shri George Fernandes in the House earlier during the day.

## 12. Private Members' Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri Tej Narayan Singh on 23 August, 1991, continued:—

“This House do consider the situation arising out of growing unemployment in the country and recommend to the Government to take urgent measures to tackle the same.”

The following members took part in the debate:—

- (1) Shri E. Ahmad
- (2) Shri K.D. Sultanpuri
- (3) Shri Santosh Kumar Gangwar
- (4) Shri Nawal Kishore Rai
- (5) Shri Subrata Mukherjee
- (6) Shri Mukul Wasnik
- (7) Shri P.P. Kalliaperumal
- (8) Shri Satya Narayan Jatiya
- (9) Shri Surya Narayan Yadav
- (10) Shri K. Pradhani
- (11) Shri Ramashray Prasad Singh
- (12) Shri Ashte Bhuja Prasad Shukla
- (13) Shri Harish Narayan Prabhu Zantya

The discussion was not concluded.

6.16 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 9th September, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*

### CORRIGENDA

*In Bulletin Part I, dated 5 September, 1991—*

(i) Page 5, item 7 (ii) (32), line 1—  
*for 89 read 86*

(ii) Page 5, item 7 (ii) (35), line 1—  
*for 86 read 89*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, September 9, 1991 / Bhadra 18, 1913 (Saka)

No. 41

11.01 A.M.

### 1. Starred Questions

Starred Question Nos. 732—735 were orally answered. Replies to Starred Question Nos. 736—744 and 746—753 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 6097—6162, 6164—6170, 6172—6279 and 6281—6330 were laid on the Table.

### Correcting Statements

- (i) A statement by the Minister of State of Environment and Forests correcting the reply given on 15 July, 1991 to Unstarred Question No. 67 regarding World Bank Aid for Pollution Control Measures
- (ii) A statement by the Minister of State of Health and Family Welfare correcting the reply given on 19 August, 1991 to Unstarred Question No. 3252 regarding population of Sundergarh District, Orissa.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1989-90 alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library Board, Rampur, for the year 1989-90 alongwith Audited Accounts under sub-section (2) of section 22 of the Rampur Raza Library Act, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library Board, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1989-90 under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1989-90 together with the Audit Report thereon under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority for the year 1989-90.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

**A copy of the Twenty-eighth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1987 to June, 1988.**

**An explanatory Note (Hindi and English versions) regarding delay in laying the above Report.**

**A copy each of the following Notifications (Hindi and English versions) issued under section 26 of the Environment (Protection) Act, 1986:—**

- (i) S.O. 114(E) published in Gazette of India dated the 20th February, 1991 declaring Coastal Stretches as Coastal Regulation Zone together with a corrigendum thereto published in Notification No. S.O. 190(E) dated the 19th March, 1991.**
- (ii) S.O. 479(E) published in Gazette of India dated the 25th July, 1991 delegating the powers vested in the Central Government under section 5 of the Environment (Protection) Act, 1986 to the State Government of Tripura subject to certain conditions.**

**A copy of the Water (Prevention and Control of Pollution) Cess (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 504(E) in Gazette of India dated the 25th July, 1991 under sub-section (3) of section 17 of the Water (Prevention and Control of Pollution) Cess Act, 1977.**

- (i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan for the year 1990-91 alongwith Audited Accounts.**
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Govind Ballabh Pant Himalaya Paryavaran Evam Vikas Sansthan for the year 1990-91.**

**A statement (Hindi and English versions) (i) correcting the reply given on the 26th August, 1991 to Unstarred Question No. 4462 by Shri Uttamrao Patil regarding Litigation Cell of Directorate of Estates; and (ii) the reasons for delay in correcting the reply.**

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Academy of Medical Sciences, New Delhi, for the year 1989-90.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homocopathy, Calcutta, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homocopathy, Calcutta, for the year 1989-90.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1989-90.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1988-89 together with Audit Report thereon.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1989-90.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Cancer Centre, Trivandrum, for the year 1989-90.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the following Notifications (Hindi and English versions) under section 36 of the Workmen's Compensation Act, 1923:—
- (i) The Workmen's Compensation (Transfer of Money) Amendment Rules, 1991 published in Notification No. G.S.R. 400 in Gazette of India dated the 6th July, 1991.
- (ii) G.S.R. 401 published in Gazette of India dated the 6th July, 1991 repealing the Workmen's Compensation (Transfer of Money, Burma) Rules, 1938.
- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948:—
- (i) The Employees' State Insurance (General) (First Amendment) Regulations, 1991 published in Notification No. N-12/13/2/89-P&D in Gazette of India dated the 8th June, 1991.

(ii) The Employees' State Insurance (General) (Second Amendment) Regulations, 1991 published in Notification No. N-12/13/190-P&D in Gazette of India dated the 15th June, 1991.

(29) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 305(E) in Gazette of India dated the 7th June, 1991 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.

(30) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1989-90 together with Audit Report thereon under sub-section (9) of section 5A of the Employees Provident Funds and Miscellaneous Provisions Act, 1952.

(31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

#### 4. Parliamentary Committees—Summary of Work

Secretary-General laid on the Table a copy of the 'Parliamentary Committees (Other than Financial Committees)—Summary of Work' (Hindi and English versions) pertaining to the period 22 December, 1989 to 13 March, 1991.

#### 5. Statements by Ministers

(1) The Minister of Urban Development made a statement (i) correcting the reply given on 5 August, 1991 to Starred Question No. 294 by Sarvashri M.V. Chandrashekara Murthy and V. Sreenivasa Prasad regarding Non-Governmental Organisations for slums and (ii) the reasons for delay in correcting the reply.

\*(2) The Minister of State in the Ministry of Home Affairs made a statement on the incident relating to atrocities on the members of Scheduled Tribes in West Nimar, Khargone district of Madhya Pradesh.

- \*\* (3) The Minister of State in the Ministry of External Affairs made a statement on recognition by Government of the three Baltic states, Estonia, Latvia and Lithuania.**

**6. Government Bills—Introduced**

- (1) The Voluntary Deposits (Immunities and Exemptions) Bill, 1991.**

The motion for leave to introduce the Bill moved by Shri Manmohan Singh was opposed. The motion was adopted and the Bill was introduced.

- (2) The Electricity Laws (Amendment) Bill, 1991.**

- (3) The Public Debt (Amendment) Bill, 1991.**

**7. Matters Under Rule 377**

- (1) Shri K. Pradhani raised a matter regarding need to check spread of epidemics in Koraput district in Orissa and also restore compensatory allowance to medical officers working there.**
- (2) Shri Gopinath Gajapathi raised a matter regarding need to check the decline in oil production in oil wells in Gujarat and Bombay High off-shore.**
- (3) Dr. Parshuram Gangwar raised a matter regarding need to set up electronic telephone exchange in Pilibhit, Uttar Pradesh.**
- (4) Shri Janardan Prasad Mishra raised a matter regarding need to take steps to control recurring floods in Sitapur, Uttar Pradesh.**
- (5) Shri Ram Prasad Singh raised a matter regarding need to convert Sasaram-Bauxur Road, Bihar into a National Highway.**
- (6) Shri Shivaji Patnaik raised a matter regarding need to declare Bhubaneswar, Orissa as B-2 grade city.**
- (7) Shri C. Srinivasan raised a matter regarding need to prevent export of raw cotton in order to safeguard the interests of handloom weavers in Tamil Nadu and other parts of the country.**
- (8) Shri P.P. Kaliaperumal raised a matter regarding need to ameliorate the lot of adivasis in Kalvaroyan hills in Cuddalore, Tamil Nadu.**

### 8. Government Bill—Under Consideration

The Places of Worship (Special Provisions) Bill, 1991

Time allotted : 4 Hrs.

Time Taken : 3 Hrs. 52 mts.

Balance : —Hrs. 8 mts.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Girdharilal Bhargava and Madan Lal Khurana.

The following members took part in the debate:—

- (1) Kum. Uma Bharti
- (2) Shri P.M. Sayeed
- (3) Shri Ram Vilas Paswan
- (4) Shri Mani Shankar Iyer
- (5) Shri Somnath Chatterjee
- (6) Shri Ghulam Nabi Azad
- (7) Shri Indrajit Gupta
- (8) Shri Vijay Kumar Raju
- (9) Shri Ghumanmal Lodha
- (10) Shri Rajnath Sonkar Shastri *(Speech unfinished)*

The discussion was not concluded.

6.04 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th September, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 10, 1991/Bhadra 19, 1913 (Saka)

No. 42

11 A.M.

### 1. Starred Questions

Starred Question Nos. 754—756 and 758—760 were orally answered. Replies to Starred Question Nos. 757 and 761—773 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 6331—6388, 6390—6560 were laid on the Table.

*(Lok Sabha adjourned at 12.15 P.M. and re-assembled at 12.45 P.M.)*

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the National Airports Authority (Conditions of Service of the Chairman and Other Members) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. S.O. 1890 in Gazette of India dated the 21st July, 1990 under section 40 of the National Airports Authority Act, 1985.
- (2) A copy of the Oil and Natural Gas Commission (Pay and Allowances) Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. Sec.RR/3.3/88 in Gazette of India dated the 2nd March, 1991 under sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959.
- (3) A copy each of the following Notifications (Hindi and English



versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1991 published in Notification No. S.O. 468(E) in Gazette of India dated the 25th July, 1991.
  - (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1991 published in Notification No. S.O. 469(E) in Gazette of India dated the 25th July, 1991.
  - (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1991 published in Notification No. S.O. 470(E) in Gazette of India dated the 25th July, 1991.
  - (iv) The Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1991 published in Notification No. S.O. 471(E) in Gazette of India dated the 25th July, 1991.
  - (v) The Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1991 published in Notification No. S.O. 472(E) in Gazette of India dated the 25th July, 1991.
- (4) A copy of the Agreement (Hindi and English versions) dated the 24th July, 1991 entered into between the President of India and the Oil and Natural Gas Commission to amend the principal agreement dated the 17th December, 1966 under section 42 of the Income-tax Act, 1961.

#### 4. Presentation of Petition

SHRI MADAN LAL KHURANA presented a petition signed by Shri Om Prakash Kohli, President, Delhi Pradesh Bhartiya Janata Party and others regarding need for holding early elections to the Municipal Corporation of Delhi and the Delhi Metropolitan Council.

#### 5. Matters under Rule 377

- (1) Shri K. Muralcedharan raised a matter regarding need to remove the grievances of Bank Deposit Collectors in the country.

- (2) Shri V.S. Vijayaraghavan raised a matter regarding need to widen the road near Valayar checkpost on National Highway No. 47.
- (3) Kum. Deepika Chikhliia raised a matter regarding need to declare important roads in Gujarat as National Highways.
- (4) Shri Satya Narain Jatiya raised a matter regarding need to set up electronic telephone exchange in Ujjain, Madhya Pradesh.
- (5) Shri Devendra Prasad Yadav raised a matter regarding need to provide a halt at Narpatnagar village between Sakari Junction and Tarasari railway stations of North Eastern Railway and to name it after 'Shahid Suraj Narain Singh.'
- (6) Shri G.M.C. Balayogi raised a matter regarding need to develop the Konaseema areas in East Godavari district in Andhra Pradesh.
- (7) Shri Moreshwar Save raised a matter regarding need to fill up the vacancies of Managing Director and Chairman in the New Bank of India urgently.
- (8) Shri Shravan Patel raised a matter regarding need to introduce a new train between Jabalpur and Delhi.

*(Lok Sabha adjourned at 1.37 P.M. and re-assembled at 2 P.M.)*

#### 6. Government Bills—Passed

Time allotted: 4 Hrs.

Time taken: 8 Hrs. 56 Mts.

##### (1) *The Places of Worship (Special Provisions) Bill, 1991*

Discussion on the motion for consideration of the Bill moved by Shri S.B. Chavan and amendments thereto moved on the 9th September, 1991, continued.

The following members took part in the debate:—

- (1) Shri Rajnath Sonkar Shastri
- (2) Shri Digvijay Singh
- (3) Shri Shreesh Chandra Dikshit
- (4) Shri Ebrahim Sulaiman Sait
- (5) Shri Mohammed Yunus Saleem
- (6) Shri Ashokrao Anandrao Deshmukh

- (7) Shri Sudhir Sawant
- (8) Shri Sultan Salahuddin Owaisi
- (9) Shri Sunil Dutt
- (10) Shri Ram Sunder Das
- (11) Shri K.P. Unnikrishnan
- (12) Shri Ram Saran Yadav
- (13) Shrimati Malini Bhattacharya

Shri S.B. Chavan replied to the debate.

Both the amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 8 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

The following members took part in the debate:—

- (1) Shri L.K. Advani
- (2) Shri Saifuddin Choudhury

The motion was adopted and the Bill, as amended, was passed.

(2) *The Central Excises and Customs Laws (Amendment) Bill, 1991*

Time allotted: 3 Hrs.

Time taken: 1 Hr. 13 Mts.

The motion for consideration of the Bill was moved by Shri Rameshwar Thakur.

The following members took part in the debate:—

- (1) Smt. Geeta Mukherjee
- (2) Shri Rasa Singh Rawat
- (3) Shri Sriballav Panigrahi
- (4) Shri Nirmal Kanti Chatterjee
- (5) Shri Girdharilal Bhargava
- (6) Shri Mohan Singh

- (7) Shri B.B. Ramaiah
- (8) Shri Bhogendra Jha
- (9) Shri Dau Daya! Joshi
- (10) Shri M. Ramanna Rai
- (11) Prof. Prem Kumar Dhumal

Shri Rameshwar Thakur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rameshwar Thakur.

The following members took part in the debate:—

- (1) Shri Nirmal Kanti Chatterjee
- (2) Dr. Laxmi Narayan Pandey
- (3) Shri Rameshwar Thakur

The motion was adopted and the Bill was passed.

#### 7. Government Bill—Under Consideration

Time allotted: 2 Hrs.

Time taken: Hrs. 11 Mts.

Balance: 1 Hrs. 49 Mts.

*The Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Bill, 1991.*

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Mohan Singh, Girdharilal Bhargava and Bhagwan Shankar Rawat.

Shri Bhagwan Shankar Rawat took part in the debate.

The discussion was not concluded.

8.15 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th September, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 11, 1991/Bhadra 20, 1913 (Saka)

No. 43

11.01 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Ravi Narayan Reddi a Member of First and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Question Nos. 776—778, 780 and 783—785 were orally answered. Replies to Starred Question Nos. 774, 775, 779, 781, 782 and 786—794 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 6561—6599, 6601—6613, 6615—6618, 6621—6650 and 6652—6788 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Bureau of Indian Standards (Certification) Amendment Regulations, 1991 (Hindi and English versions) published in Notification No. G.S.R. 524(E) in Gazette of India dated the 9th August, 1991 under section 39 of the Bureau of Indian Standards Act, 1986.

- (2) A copy of the Notification No. S.O. 539(E) (Hindi and English versions) published in Gazette of India dated the 22nd August, 1991 constituting an Executive Committee consisting of 15 Members of the Bureau of the Indian Standards for a period of two years issued under sub-section (1) of section 4 of the Bureau of Indian Standards Act, 1986.
- (3) A copy of the Consumer Protection (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 533(E) in Gazette of India dated the 14th August, 1991 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.
- (4) A copy of the Central Administrative Tribunal (Group 'C' and Group 'D' posts) Recruitment (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 544(E) in Gazette of India dated the 8th August, 1991 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the 1st January, 1989 to the 31st December, 1989.  
(ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's advice in certain cases mentioned in the Report.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1989-90.
  - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A copy of the Half-yearly-Report (Hindi and English versions) of the Coir Board, Kochi, for the period from the 1st April, 1990 to the 30th September, 1990 under section 19 of the Coir Industry Act, 1953.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1989-90.
  - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

#### 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1991, passed by Lok Sabha on the 5th September, 1991.

#### 6. Matters Under Rule 377

(1) Shri Sharad Dighe raised a matter regarding need to grant funds for early completion of work relating to improvement and rehabilitation of Dharvi slum in Bombay.

(2) Shri Ankushrao Tope raised a matter regarding need for expeditious conversion from metre gauge to broad gauge of railway line between Aurangabad-Parbhani to Parli.

(3) Shri Chandubhai Deshmukh raised a matter regarding need to connect Bharuch, Gujarat by Vayudoot service.

(4) Prof. Ram Kapse raised a matter regarding need to ensure steady supply of yarn at reasonable prices to save powerloom industry in the country, particularly in Maharashtra.

(5) Shri Jitendra Nath Das raised a matter regarding need to run another express train between Haldibari and Scaldah.



(6) Shri Ramashray Prasad Singh raised a matter regarding need to enact legislation for the welfare of farm labourers.

(7) Prof. Prem Kumar Dhumal raised a matter regarding need to instal low power T.V. transmitters at Sujanpur Tihara, Awah Devi, etc.

(8) Shri Khelsai Singh raised a matter regarding need to open girls schools in Sarguja district, Madhya Pradesh for proper education of SC/ST girls.

(9) Shri H.D. Devegowda raised a matter regarding need to provide adequate funds to meet the situation caused by floods in various parts of Karnataka.

#### 7. Government Bills—Passed

Time allotted : 2 Hrs.

Time taken : 2 Hrs. 10 Mts.

- (1) **The Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Bill, 1991.**

Discussion on the motion for consideration of the Bill moved by Shri Manmohan Singh and amendments moved on the 10th September, 1991, continued.

The following members took part in the debate:—

- (1) Shri Mohan Singh
- (2) Prof. Rasa Singh Rawat
- (3) Shri Hannan Mollah
- (4) Shri K.V.R. Chowdari
- (5) Shri E. Ahmad
- (6) Shri George Fernandes
- (7) Smt. Geeta Mukherjee
- (8) Shri Girdharilal Bhargava
- (9) Shri Nirmal Kanti Chatterjee

Shri Manmohan Singh replied to the debate.

All the amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed.

**(2) The Special Protection Group (Amendment) Bill, 1991**

Time allotted : 2 Hrs.

Time taken : 2 Hrs. 44 Mts.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 9th December, 1991 was moved by Shri Girdharilal Bhargava.

✓ An amendment for reference of the Bill to a Select Committee was moved by Shri George Fernandes.

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri M. Ramanna Rai
- (3) Shri George Fernandes
- (4) Shri Digvijay Singh
- (5) Bh. Vijay Kumar Raju
- (6) Prof. Rasa Singh Rawat
- (7) Shri Pawan Kumar Bansal
- (8) Shri Somnath Chatterjee
- (9) Shri Chitta Basu
- (10) Shri Ramashray Prasad Singh
- (11) Shri Ram Prasad Singh
- (12) Prof. Prem Kumar Dhumal
- (13) Shri Girdharilal Bhargava

Shri S.B. Chavan replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was negatived.

The amendment for reference of the Bill to a Select Committee was also negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

#### 8. Report of Business Advisory Committee

Shri Saifuddin Choudhury presented the Fifth Report of Business Advisory Committee.

#### 9. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1991	{	Time allotted : 12 Hrs.
		Time taken : 1 Hr. 50 Mts.
		Balance : 10 Hrs. 10 Mts.

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

The following members took part in the debate:—

- (1) Shri Bhagwan Shanker Rawat
- (2) Dr. Debi Prosad Pal
- (3) Shri Manjay Lal
- (4) Shri K. Muraleedharan
- (5) Shri Girdharilal Bhargava (*Speech unfinished*)

The discussion was not concluded.

8 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th September, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, September 12, 1991/Bhadra 21, 1913 (Saka)

No. 44

11.01 A.M.

### 1. Starred Questions

Starred Question Nos. 795—799 were orally answered. Replies to Starred Question Nos. 801—814 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 6789—6840, 6842—6925, 6927—6984, 6984A and 6984B were laid on the Table.

*(Lok Sabha adjourned at 12.40 P.M. and re-assembled at 1 P.M.)*

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority for the year 1989-90 alongwith Audited Accounts.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A statement (Hindi and English versions) (i) correcting the reply given on the 18th July, 1991 to Unstarred Question No. 354 by Shri V. Sobhanadreeswara Rao regarding Pulichintala Balancing Reservoir Project of Andhra Pradesh and (ii) giving reasons for delay in correcting the reply.

- (4) A copy of the Notification No. U. 14011/16089-Delhi (Hindi and English versions) published in Delhi Gazette dated the 4th September, 1991 making certain amendments to the Notification No. U. 14011/16089-Delhi dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957.
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the years 1983-84 to 1989-90 within the stipulated period of nine months after the close of the Accounting year.
- (6) A copy of the Delhi Cooperative Societies (Second Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. F. 47578/GH/Coop. in Delhi Gazette dated the 19th August, 1991 under sub-section (3) of section 97 of the Delhi Cooperative Societies Act, 1972.
- (7) A copy of the Fertiliser (Control) (Third Amendment) Order, 1991 (Hindi and English versions) published in Notification No. S.O. 530(E) in Gazette of India dated the 16th August, 1991, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1988-89.
  - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1983-84.
  - (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

#### 4. Messages From Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 4th September, 1991, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1992 and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee:—
- (1) Shri Vishvjit P. Singh
  - (2) Shri H. Hanumanthappa
  - (3) Shri R.K. Dhawan
  - (4) Shri Ish Dutt Yadav
  - (5) Shri J.P. Javali
  - (6) Shri Murasoli Maran
  - (7) Shri Dipen Ghosh
- (2) That at its sitting held on the 4th September, 1991, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1992 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
- (1) Shri Ashwani Kumar
  - (2) Prof. Chandresh P. Thakur
  - (3) Shri Syed Sibtey Razi
  - (4) Shri Ajit P.K. Jogi
  - (5) Shri Mohinder Singh Lather
  - (6) Dr. G. Vijaya Mohan Reddy
  - (7) Shrimati Kamla Sinha
- (3) That at its sitting held on the 4th September, 1991, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1992, and had

elected the following members of Rajya Sabha to serve on the said Committee.

- (1) Shri Chaturanan Mishra
- (2) Shri M. Vincent
- (3) Shri Radhakishan Malviya
- (4) Shri S.K.T. Ramachandran
- (5) Shri Khyomo Lotha
- (6) Shri Rajubhai A. Parmar
- (7) Kumari Sushila Tiria
- (8) Shri Anantray Devshanker Dave
- (9) Shri Sunil Basu Ray
- (10) Shri Anand Prakash Gautam

#### 5. Presentation of Petition

Shri K.P. Unnikrishnan presented a petition signed by Dr. P.S. Sahni, Orthopaedic Surgeon and Medico Social Worker and six others regarding need for an inquiry into the functioning of V.P. Chest Institute, Delhi.

#### 6. Motion Regarding Fifth Report of Business Advisory Committee

Shri P.R. Kumaramangalam moved the following motion:—

“That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 11th September, 1991.”

The motion was adopted.

#### 7. Government Bills—Introduced

##### (1) *The Cancellation of General Elections in Punjab Bill, 1991*

The motion for leave to introduce the Bill moved by Shri K. Vijaya Bhaskara Reddy was opposed. On the motion the House divided, Ayes \*81; Noes \*49. The motion was accordingly adopted and the Bill was introduced.

##### (2) *The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991.*

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\*Subject to correction

## 8. Matters Under Rule 377

- ✓ (1) Shri Vilas Muttemwar raised a matter regarding need to take measures to cope with the growing activities of naxalites.
- ✓ (2) Shri C.P. Mudalagiriappa raised a matter regarding need to clear the project for rehabilitation of victims of the practice of Devadasi and provide them succour.
- ✓ (3) Shri A. Sai Pratap raised a matter regarding need to clear irrigation projects of Andhra Pradesh.
- ✓ (4) Shri Rajveer Singh raised a matter regarding need to set up sugar mills at Faridpur-Anwala and Vinawar-Dattaganj, Uttar Pradesh.
- ✓ (5) Shri Bandaru Dattatreya raised a matter regarding need to complete the surveyed railway lines in Andhra Pradesh urgently.
- ✓ (6) Dr. Girja Devi raised a matter regarding need to construct a bridge on Manghi-Ballia Road, between Uttar Pradesh and Bihar.
- ✓ (7) Shri Sanat Kumar Mandal raised a matter regarding need to provide financial assistance to Bakreswar and Kolaghat thermal power projects.
- ✓ (8) Shri R. Jeevarathinam raised a matter regarding need to provide financial assistance to the Government of Tamil Nadu for sinking giant borewells to solve the drinking water problem.
- ✓ (9) Shri Narul Islam raised a matter regarding need to establish centrally sponsored medical college, regional Engineering College or I.I.T. either at Goalpara or Dhubri in Assam.

## 9. Government Bill—Under Consideration

<i>The Finance (No. 2) Bill, 1991</i>	Time allotted	: 12 Hrs.
	Time taken	: 5 Hrs. 50 Mts.
	Balance	: 6 Hrs. 10 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Manmohan Singh on the 11th September, 1991, continued.

The following members took part in the debate:—

- (1) Shri Girdharilal Bhargava
- (2) Shri Murli Deora



- (3) Shri Terit Baron Topdar
- (4) Shri Magunta Subbarama Reddy
- (5) Shri Roshan Lal
- (6) Shri Bhogendra Jha
- (7) Shri R. Jeevarathinam
- (8) Shri V. Sobhanadreeswara Rao
- (9) Shri Gumanmal Lodha
- (10) Shri Mohan Singh
- (11) Shri Prithviraj D. Chavan
- (12) Shri Ram Kapse (Speech unfinished)

The discussion was not concluded.

✓ \*10. **Half-an-Hour Discussion**

Shrimati Suseela Gopalan raised a discussion on the points arising out of the answer given by the Minister of Human Resource Development on August 5, 1991 to Starred Question No. 291 regarding National Commission for Women.

Kum. Mamta Banerjee replied to the discussion.

8.02 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 13th September, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*

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\*From 5.53 P.M. to 6.57 P.M.

MGIP(PLU)MRND—1581LS—12.09.91.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, September 13, 1991/Bhadra 22, 1913 (Saka)

No. 45

11 A.M.

### 1. Starred Questions

Starred Question Nos. 815, 816, 819, 820 and 822 were orally answered. Replies to Starred Question Nos. 817, 818, 821, 823-836 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 6985—7163 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coast Guard Director-General Recruitment Rules, 1990 (Hindi and English versions) published in Notification No. S.R.O. 69 in Gazette of India dated the 23rd March, 1991 under sub-section (3) of section 123 of the Coast Guard Act, 1978.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1989-90.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 1989-90.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1989-90.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1989-90 together with Audit Report thereon.  
(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 551(E) in Gazette of India dated the 29th August, 1991 under section 199 of the Railways Act, 1989.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1989-90 alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1989-90.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
  - (i) Amendments to the Canara Bank (Officers') Service (Amendment) Regulations, 1979 published in Notification No. PWPM/2929/71/RAO in Gazette of India dated the 20th April, 1991.

- (ii) **Amendments to the Canara Bank (Officers') Service (Amendment) Regulations, 1979 published in Notification No. PWPM/15012/71/RAO in Gazette of India dated the 26th January, 1991.**
  - (iii) **The Bank of Maharashtra Officers' Service Amendment Regulations, 1989 published in Notification No. Advt. III/IV/F.178/90-91 in Gazette of India dated the 1st September, 1990.**
- (10) **A copy of the Corporation Bank (Officers') Service (Amendment) Regulations, 1989 (Hindi and English versions) published in Notification No. HRD/G/58821/010/90 in Gazette of India dated the 20th April, 1991 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.**
- (11) **A copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—**
- (i) **The Life Insurance Corporation of India Class III and Class IV Employees (Revision of terms and conditions of service) Amendment Rules, 1991 published in Notification No. G.S.R. 338(E) in Gazette of India dated the 11th July, 1991.**
  - (ii) **The Life Insurance Corporation of India Class III Employees (Special Allowance for passing Examination) Amendment Rules, 1991 published in Notification No. G.S.R. 339(E) in Gazette of India dated the 11th July, 1991.**
- (12) **A copy of the Appropriation Accounts of the Defence Services for the year 1989-90 (Hindi and English versions).**
- (13) (i) **A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India for the year 1990-91 alongwith Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India for the year 1990-91.**

(14) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—

- (i) S.O. 183(E) published in Gazette of India dated the 14th March, 1991 making certain amendments in the (Import Trade Control) Order No. 41/90—93, dated the 5th October, 1990.
- (ii) S.O. 433(E) published in Gazette of India dated the 28th June, 1991 directing that the Import Trade Control Order No. 1/90—93 (Open General Licence No. 1/90), dated the 30th March, 1990 shall remain further suspended upto the 31st July, 1991.
- (iii) S.O. 431(E) published in Gazette of India dated the 28th June, 1991 directing that the Import Trade Control Order No. 3/90—93 (Open General Licence No. 3/90), dated the 30th March, 1990 shall remain further suspended upto the 31st July, 1991.
- (iv) S.O. 432(E) published in Gazette of India dated the 28th June, 1991 directing that the Import Trade Control Order No. 7/90—93 (Open General Licence No. 7/90), dated the 30th March, 1990 shall remain further suspended upto the 31st July, 1991.
- (v) S.O. 448(E) published in Gazette of India dated the 4th July, 1991 directing that the Import Trade Control Order No. 1/90—93 (Open General Licence No. 1/90), dated the 30th March, 1990 shall be suspended for the remaining period of the Import and Export Policy, 1990—93.
- (vi) S.O. 449(E) published in Gazette of India dated the 4th July, 1991 making certain amendments in the Open General Licence No. 1/90, dated the 30th March, 1990.
- (vii) S.O. 450(E) published in Gazette of India dated the 4th July, 1991 directing that the Import Trade Control Order No. 3/90—93 (Open General Licence No. 3/90), dated the 30th March, 1990 shall be suspended for the remaining period of the Import and Export Policy, 1990—93.

- (viii) S.O. 552(E) published in Gazette of India dated the 14th August, 1991 making certain amendments in the Import Trade Control Order No. 1/90—93 (Open General Licence No. 1/90), dated the 30th March, 1990.
  - (ix) S.O. 523(E) published in Gazette of India dated the 14th August, 1991 making certain amendments in the Import Trade Control Order No. 7/90—93, dated the 30th March, 1990.
  - (x) S.O. 524(E) published in Gazette of India dated the 14th August, 1991 making certain amendments in the Import Trade Control Order No. 15/90—93 (Open General Licence No. 15/90), dated the 30th March, 1990.
  - (xi) S.O. 525(E) published in Gazette of India dated the 14th August, 1991 making certain amendments in the Import Trade Control Order No. 16/90—93, dated the 30th March, 1990.
  - (xii) S.O. 531(E) published in Gazette of India dated the 16th August, 1991 making certain amendments in the Import Trade Control Order No. 16/90—93, dated the 30th March, 1990.
  - (xiii) S.O. 559(E) published in Gazette of India dated the 29th August, 1991 making certain amendments in the Import Trade Control Order No. 1/90—93, (Open General Licence No. 1/90), dated the 30th March, 1990.
  - (xiv) S.O. 560(E) published in Gazette of India dated the 29th August, 1991 making certain amendments in the Import Trade Control Order No. 3/90—93, (Open General Licence No. 3/90), dated the 30th March, 1990.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report (Volume-II)\* of the Export Inspection Council and Export Inspection Agencies for the year 1989-90.

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\*The Annual Report (volume II) was laid on the Table on 23-8-1991.



(5) **Shri Chitta Basu**

(6) **Shri Chandulal Chandrakar.**

[The discussion on the Bill was held over at 3.30 P.M. and resumed at 6.02 P.M. after the disposal of Private Members' Business]

**7. Report of Business Advisory Committee**

Shri P.R. Kumaramangalam presented the Sixth Report of the Business Advisory Committee.

**8. Private Members' Bills—Introduced**

- (1) The Constitution (Amendment) Bill, 1991 (*Insertion of new article 18A*) by Shri Satyagopal Mishra.
- (2) The Constitution (Amendment) Bill, 1991 (*Substitution of new Schedule for Eighth Schedule*) by Shri Satyagopal Mishra.
- (3) The Constitution (Amendment) Bill, 1991 (*Amendment of articles 310 and 311*) by Shri Satyagopal Mishra.
- (4) The Forest Bill, 1991 by Shri Chandubhai Deshmukh.
- (5) The Constitution (Scheduled Castes) Order (Amendment) Bill, 1991 (*Amendment of the Schedule*), by Shri Syed Shahabuddin.
- (6) The Agricultural Workers (Minimum Wages and Welfare) Bill, 1991 by Shri Chandubhai Deshmukh.
- (7) The Reservation of Vacancies in Posts and Services (For Scheduled Castes and Scheduled Tribes) Bill, 1991 by Shri Chandubhai Deshmukh.
- (8) The High Court at Madras (Establishment of a permanent Bench at Madurai) Bill, 1991 by Shri A.G.S. Rambabu.
- (9) The Constitution (Amendment) Bill, 1991 (*Amendment of article 58 etc.*), by Shri Mohan Singh.
- (10) The Consumer Associations (Registration) Bill, 1991 by Prof. Ram Kapse.
- (11) The Compulsory Sterilisation Bill, 1991 by Shri Rameshwar Patidar.
- (12) The Constitution (Amendment) Bill, 1991, (*Amendment of article 350A*), by Shri Syed Shahabuddin.



- (13) The Medical Termination of Pregnancy (Amendment) Bill, 1991 (*Amendment of sections 3 and 4*), by Kum. Umabharti.
- (14) The One-Family One-Post (In Government Service) Bill, 1991 by Shri C.P. Mudalagiriappa.
- (15) The Constitution (Amendment) Bill, 1991 (*Amendment of article 371*), by Shri Uttamrao Patil.
- (16) The Medical Termination of Pregnancy (Amendment) Bill, 1991 (*Amendment of sections 3 and 4*), by Shrimati Sumitra Mahajan.
- (17) The Indian Penal Code (Amendment) Bill, 1991 (*Amendment of section 376*), by Shri Kashiram Rana.
- (18) The Compulsory Military Training Bill, 1991 by Shri C.P. Mudalagiriappa.
- (19) The Welfare of Handicapped, Disabled and Mentally Retarded Persons Bill, 1991 by Shri C.P. Mudalagiriappa.
- (20) The Compulsory Registration of Marriages Bill, 1991 by Shri C.P. Mudalagiriappa.
- (21) The Constitution (Amendment) Bill, 1991 (*Insertion of new article 48B*), by Shri Bhagwan Shankar Rawat.
- (22) The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1991 (*Amendment of section 2, etc.*) by Dr. Laxminarayan Pandey.
- (23) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991 (*Amendment of the Schedule*), by Shri Uttamrao Patil.
- (24) The Forest (Conservation) Amendment Bill, 1991 (*Amendment of section 2, etc.*), by Shri Rameshwar Patidar.
- (25) The Human Resources (Utilisation) Bill, 1991 by Shri S.B. Sidal.
- (26) The Youth Welfare Bill, 1991 by Shri S.B. Sidal.
- (27) The National Child Welfare Board Bill, 1991 by Shri S.B. Sidal.
- (28) The Restriction of Holidays in Public Offices Bill, 1991 by Shri S.B. Sidal.

- (29) **The Rehabilitation of Dependents of Victims of Terrorism Bill, 1991**, by Prof. K.V. Thomas.
- (30) **The Constitution (Amendment) Bill, 1991 (Amendment of article 311)**, by Prof. K.V. Thomas.
- (31) **The Code of Criminal Procedure (Amendment) Bill, 1991 (Amendment of section 2, etc.)**, by Shri R. Ramasamy.
- (32) **The Consumer Protection (Amendment) Bill, 1991 (Amendment of section 2, etc.)**, by Prof. Ram Kapse.
- (33) **The Constitution (Amendment) Bill, 1991 (Amendment of article 370)**, by Kum. Umabharti.
- \*(34) **The High Court at Bombay (Establishment of a permanent Bench at Pune) Bill, 1991** by Shri Anna Joshi.
- \*(35) **The High Court of Calcutta (Establishment of a permanent Bench at Siliguri) Bill, 1991** by Shri Piyus Tiraky.

#### 9. Private Member's Bill—Withdrawn

**The Constitution (Amendment) Bill, 1991 (Insertion of new article 19A)**, by Shri Chitta Basu.

Shri Chitta Basu concluded his speech on the motion for consideration of the Bill moved by him on the 30th August, 1991.

The following members took part in the debate:—

- (1) Shri Vijay Naval Patil
- (2) Prof. Prem Kumar Dhumal
- (3) Shri Sriballav Panigrahi
- (4) Shri Mohan Singh
- (5) Prof. K.V. Thomas
- (6) Shri Sudhir Giri
- (7) Dr. Laxmi Narayan Pandey
- (8) Shri K.D. Sultanpuri
- (9) Shri Tej Narayan Singh
- (10) Shri Dau Dayal Joshi
- (11) Shri M.M. Jacob
- (12) Shri Ram Lal Rahi

Shri Chitta Basu replied to the debate.

The Bill was withdrawn by leave of the House.

**10. Private Member's Bill— Under Consideration**

*The Employment Guarantee Bill, 1991* by Shri Bhogendra Jha.

The motion for consideration of the Bill was moved by Shri Bhogendra Jha. His speech was not concluded.

The discussion was not concluded.

**11. Government Bill—Under Consideration**

*The Finance (No. 2) Bill, 1991*

Further discussion on the motion for consideration of the Bill (*Vide para 6 above*) was resumed.

The following members took part in the debate:—

- (7) Shri Inder Jit
- ✓ (8) Shri H.D. Devegowda
- (9) Shri Mohan Rawle
- (10) Shri Amal Datta
- (11) Dr. Vasant Niwenti Pawar
- (12) Shri Kashi Ram Rana
- (13) Shri Yaima Singh Yumnam
- (14) Shri Sriballav Panigrahi
- (15) Shri Hari Kewal Prasad
- (16) Prof. Prem Kumar Dhumal
- (17) Shri Oscar Fernandes
- (18) Shri Tej Narain Singh
- (19) Shri Peter G. Marbaniang
- (20) Dr. Laxmi Narayan Pandey
- (21) Shri Narain Singh Chaudhri
- ✓ (22) Shri George Fernandes
- (23) Shri K.P. Reddaiah
- (24) Shri Nirmal Kanti Chatterjee
- (25) Shri Bheru Lal Meena
- (26) Smt. Vasundhara Rajc
- (27) Shri Anna Joshi
- (28) Shri Ayub Khan
- (29) Shri Tarachand Khandelwal
- (30) Shri Ran Naik
- (31) Shri V. Krishna Rao
- (32) Shri Ramashray Prasad Singh

The discussion was not concluded.

00.06 A.M. (14.9.91)

*(Lok Sabha adjourned till 11 A.M. on Saturday, the 14th September, 1991)*

**K.C. RASTOGI,**  
*Secretary-General.*

**LOK SABHA**

**BULLETIN—PART I**

**[Brief Record of Proceedings]**

**Saturday, September 14, 1991/Bhadra 23, 1913 (Saka)**

**No. 46**

**11 A.M.**

**1. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1986-87.
  - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1986-87 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1986-87 alongwith Audited Accounts under section 25 of the National Airports Authority Act, 1985.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Airports Authority for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) A statement (Hindi and English versions) (i) correcting the reply given on the 10th April, 1990 to Unstarred Question No. 4298 by Shri Saifuddin Chaudhury, M.P. regarding Bi-Annual Medical Examination of Indian Air Hostesses and (ii) the reasons for delay in correcting the reply.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Vayudoot Limited, New Delhi, for the year 1987-88.
  - (ii) Annual Report of the Vayudoot Limited, New Delhi for the year 1987-88 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 11 of 1991)—Union Government (Other Autonomous Bodies) under article 151(1) of the Constitution.

## 2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 12th September, 1991, Rajya Sabha agreed without any amendment to the Places of Worship (Special Provisions) Bill, 1991, passed by Lok Sabha on the 10th September, 1991.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Central Excises and Customs Laws (Amendment) Bill, 1991, passed by Lok Sabha on the 10th September, 1991.

## 3. Motion Regarding Sixth Report of Business Advisory Committee

Shri P.R. Kumaramangalam moved the following motion:—

“That this House do agree with the Sixth Report of the Business

Advisory Committee presented to the House on the 13th September, 1991."

The motion was adopted.

#### 4. Government Bill—Passed

*The Finance (No. 2) Bill, 1991* { Time allotted: 12 Hrs.  
 { Time Taken : 15 Hrs. 55 Mts.

Shri Manmohan Singh replied to the debate on the motion for consideration of the Bill moved by him on the 11th September, 1991.

The motion for consideration was adopted and Clause-by Clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted.

Clause 11 was adopted, as amended.

Clauses 12 to 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 27 were adopted.

Clauses 28 to 30 were adopted, as amended.

Clause 31 was adopted.

Clause 32 was adopted, as amended.

Shri Manmohan Singh moved the following motion under Rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 62 to the Finance (No. 2) Bill, 1991 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of New Clause 32A was adopted.

New Clause 32A was added to the Bill.

Clause 33 was adopted, as amended.

Clauses 34 to 50 were adopted.

Clauses 51 and 52 were adopted, as amended.

Clause 53 was adopted.

Clause 54 was adopted, as amended.

Clause 55 was adopted.

Shri Manmohan Singh moved the following motion under Rule 388:—

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 68 to the Finance (No. 2) Bill, 1991 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for inseration of New Clause 55A was adopted.

New Clause 55A was added to the Bill.

Clauses 56 to 58 were adopted.

Clause 59 was adopted, as amended.

Clauses 60 to 62 were adopted.

Clauses 63 and 64 were adopted, as amended.

Clauses 65 and 66 were adopted.

Clauses 67 to 69 were adopted, as amended.

Clauses 70 to 73 were adopted.

Clauses 74 to 76 were adopted, as amended.

Clauses 77 and 78 were adopted.

Clause 79 was adopted, as amended.

Clause 80 was adopted.

Clause 81 was adopted, as amended.

Clauses 82 to 87 were adopted.

Clauses 88 and 89 were adopted, as amended.

Clauses 90 and 91 were adopted.

Clause 92 was adopted, as amended.



Clauses 93 to 107 were adopted.

Shri Manmohan Singh moved the following motion under Rule 388:—

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 85 to the Finance (No. 2) Bill, 1991 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment to clause 108 was adopted.

Clause 108 was adopted, as amended.

Clauses 109 to 111 were adopted.

Clause 112 was adopted, as amended.

Clauses 113 to 124 were adopted.

The First, Second and Third Schedules were adopted.

The Fourth Schedule was adopted, as amended.

The Fifth Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Manmohan Singh.

The following members took part in the debate:—

- (1) Shri L.K. Advani
- (2) Shri Chandrajit Yadav
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Nathu Ram Mirdha
- (5) Shri George Fernandes
- (6) Shri Bhogendra Jha
- (7) Shri Manmohan Singh

The motion was adopted and the Bill, as amended, was passed.

*(Lok Sabha adjourned at 3.41 P.M. and re-assembled at 4.03 P.M.)*

### 5. Motion—Withdrawn

Shri Jaswant Singh concluded his speech on the following motion moved by him on the 6th September, 1991:—

“That this House, taking serious note of the collapse of the Bank of Credit and Commerce International (Overseas) Ltd. (BCCI) expresses its concern about various reports of misuse of funds by this bank, inclusive of concerning of stocks of Indian Companies and recommends the immediate announcement of norms of conduct by the public financial institutions and the establishment of Joint Parliamentary Committee of enquiry in the matter.”

Four amendments were moved by Sarvashri George Fernandes and Chhitubhai Gamit.

The following members took part in the debate:—

- (1) Shri Digvijay Singh
- (2) Shri George Fernandes
- (3) Shri Somnath Chatterjee
- (4) Shri Vijay N. Patil
- (5) Shri Chhitubhai Gamit
- (6) Shri Bh. Vijay Kumar Raju
- (7) Shri Manmohan Singh

Shri Jaswant Singh replied to the debate.

Three amendments moved by Shri George Fernandes were negatived.

The amendment moved by Shri Chhitubhai Gamit was withdrawn by leave of the House.

The motion was withdrawn by leave of the House.

### 6. The Jammu and Kashmir Budget—1991-92

Discussion on the following items of Business were taken up together:—

- (1) General discussion on the Budget for the State of Jammu and Kashmir for 1991-92
- <sup>2</sup> (2) Demands for Grants Nos. 1 to 27 in respect of Jammu and Kashmir for 1991-92.

The following members took part in the combined debate:—

- (1) Prof. Prem Kumar Dhumal
- (2) Shri Ayub Khan
- (3) Smt. Suseela Gopalan
- (4) Shri Sriballav Panigrahi
- (5) Shri George Fernandes
- (6) Shri Madan Lal Khurana
- (7) Shri K. D. Sultanpuri
- (8) Shri Tej Narayan Singh
- (9) Shri Dau Dayal Joshi
- (10) Shri A. Charles
- (11) Shri Inder Jit
- (12) Shri Ramashray Prasad Singh

Shri Shantaram Potdukhe replied to the debate.

All the Demands for Grants on Account No. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for 1991-92 for the amounts shown under column 4 of the printed List of Demands for Grants on Account (Jammu and Kashmir) for 1991-92, were voted in full.

#### 7. Government Bill—Introduced

*The Jammu and Kashmir Appropriation (No. 3) Bill, 1991*

#### 8. Government Bill—Passed

*The Jammu and Kashmir Appropriation (No. 3) Bill, 1991*

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

## **9. Government Bill—Passed**

### *The Voluntary Deposits (Immunities and Exemptions) Bill, 1991*

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Dau Dayal Joshi, Bhagwan Shankar Rawat and Girdharilal Bhargava.

The following members took part in the debate:—

- (1) Shri Bhagwan Shankar Rawat
- (2) Shri Vilas Muttemwar
- (3) Shri Bhogendra Jha
- (4) Shri Girdharilal Bhargava
- (5) Shri Dau Dayal Joshi
- (6) Shri Sudhir Giri

Shri Manmohan Singh replied to the debate.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved by Sarvashri Dau Dayal Joshi, Bhagwan Shankar Rawat and Girdharilal Bhargava were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed.

## **10. Matters Under Rule 377**

(1). Shri A. Charles raised a matter regarding need to recognise medical degrees awarded to Indian students by Nigeria.

(2) Shri Khelan Ram Jangde raised a matter regarding need to declare Bilaspur (Madhya Pradesh) University a Central University.

(3) Shri Prithviraj D. Chavan raised a matter regarding need to bring Poona-Miraj-Kolhapur railway section under Central Zone.

(4) Shri Bhagwan Shankar Rawat raised a matter regarding need to provide adequate financial assistance to the Government of Uttar Pradesh to enable it to raise per capita income upto that of national level.

(5) Shri Satyendra Nath Brohmo Chaudhury raised a matter regarding need for a separate State of Bodoland.

00.53 A.M. (15-9-1991)

*(Lok Sabha adjourned till 11 A.M. on Monday, the 16th September, 1991)*

**K. C. RASTOGI,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Monday, September 16, 1991/Bhadra 25, 1913 (Saka)

No. 47

11 A.M.

### 1. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A statement (Hindi and English versions) (i) correcting the reply given on the 7th August, 1991 to Unstarred Question No. 1996 by Dr. Parshuram Gangwar regarding Expenditure on Rural Development Schemes; and (ii) the reasons for delay in correcting the reply.

(2) A statement (Hindi and English versions) (i) correcting the reply given on the 7th August, 1991 to Unstarred Question No. 1997 by Sarvashri Kamla Mishra Madhukar, Yashwantrao Patil and Nawal Kishore Rai regarding sugar factories; and (ii) the reasons for delay in correcting the reply.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1989-90.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various

assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- |                           |                            |                    |
|---------------------------|----------------------------|--------------------|
| (i) Statement No. XXVII   | — Seventh Session, 1986    | } Eighth Lok Sabha |
| (ii) Statement No. XXV    | — Ninth Session, 1987      |                    |
| (iii) Statement No. XXIII | — Tenth Session, 1988      |                    |
| (iv) Statement No. XIX    | — Eleventh Session, 1988   |                    |
| (v) Statement No. XVI     | — Twelfth Session, 1988    |                    |
| (vi) Statement No. XV     | — Thirteenth Session, 1989 | } Ninth Lok Sabha  |
| (vii) Statement No. XII   | — Fourteenth Session, 1989 |                    |
| (viii) Statement No. X    | — First Session, 1989      |                    |
| (ix) Statement No. IX     | — Second Session, 1990     |                    |
| (x) Statement No. V       | — Third Session, 1990      |                    |
| (xi) Statement No. III    | — Sixth Session, 1991      | } Tenth Lok Sabha  |
| (xii) Statement No. II    | — Seventh Session, 1991    |                    |
| (xiii) Statement No. I    | — First Session, 1991      |                    |

(4) A copy of the Industrial Development Bank of India General Regulations (Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. 4735/Legal-2 in Gazette of India dated the 24th June, 1991, under sub-section (4) of section 37 of the Industrial Development Bank of India Act, 1964.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India for the year 1990-91 alongwith Audited Accounts under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Small Industries Development Bank of India for the year 1990-91.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audited Accounts of the General Fund for the year 1990-91 under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1990-91.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India for the year 1990-91 alongwith Audited Accounts under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction Bank of India for the year 1990-91.
- (10) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks for the year ended the 31st March, 1990.
- (11) A copy of the Notification No. S.O. 551(E) (Hindi and English versions) published in Gazette of India dated the 27th August, 1991 notifying the rate of interest for the year 1991-92 for subscriptions made to the Public Provident Fund and balance at the credit of the subscribers at the rate of twelve *per cent per annum* issued under section 5 of the Public Provident Fund Act, 1968.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1989 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1989.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute Ahmedabad, for the year 1989-90 together with Audit Report thereon.



- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1989-90.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Accounts\* (Hindi and English versions) of the Council for Research in Ayurveda and Siddha for the year 1989-90 together with Audit Report thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for the Research in Unani Medicine, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1989-90.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1989-90.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1988-89.

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\*The Annual Report and Review were laid on the Table on the 26th August, 1991.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1988-89 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1988-89.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1989-90 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1989-90.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 11(E) in Gazette of India dated the 7th January, 1991 under section 38 of the Drugs and Cosmetics Act, 1940.
- (26) A copy of the Homoeopathy (Post Graduate Degree Course) M.D.(Hom.) Regulations, 1989 (Hindi and English versions) published in Notification No. 12—18/89-CCH/3392 in Gazette of India dated the 16th November, 1989 under sub-section (2) of section 33 of the Homoeopathy Central Council Act, 1973.

- (27) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Medical Council of India for the year 1989-90.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A statement (Hindi and English versions) (i) correcting the reply given on the 4th September, 1991 to Unstarred Question No. 5729 by Dr. Lal Bahadur Rawal regarding Doordarshan/AIR Stations in Uttar Pradesh; and (ii) the reasons for delay in correcting the reply.

## 2. Message From Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Bill, 1991, passed by Lok Sabha on the 11th September, 1991.

## 3. Presentation of Petition

Shri Anna Joshi presented a petition signed by Shri Sanjay Madanlal Dabi, resident of Shivaji Chowk, Daund, District Pune, Maharashtra and others regarding need for providing a railway level crossing at Daund, District pune, (Maharashtra).

## 4. Resolutions

Shri Mallikarjun moved the following resolutions:—

- “(i) That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General

Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon;

- (ii) That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House."

Both the Resolutions were adopted.

#### 5. Government Bills—Introduced

- (1) *The Constitution (Seventy-second Amendment) Bill, 1991*

The motion for leave to introduce the Bill moved by Shri G. Venkat Swamy was opposed. The motion was adopted and the Bill was introduced.

- (2) *The Constitution (Seventy-third Amendment) Bill, 1991*

The motion for leave to introduce the Bill moved by Shrimati Sheila Kaul was opposed. The motion was adopted and the Bill was introduced.

#### 6. Government Bill—Motion for Reference to Joint Committee—Adopted

*The Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991*

The motion for reference of the Bill to a Joint Committee was moved by Shri M.L. Fotedar.

The motion was adopted as follows:—

"That the Bill to provide for the regulation of the use of pre-natal diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations of sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected

therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 22 members, 15 from this House, namely:—

- (1) Smt. Dil Kumari Bhandari
- (2) Smt. Malini Bhattacharaya
- (3) Smt. Saroj Dubey
- (4) Smt. Girija Devi
- (5) Dr. Viswanatham Kanithi
- (6) Smt. Sumitra Mahajan
- (7) Sh. K.R. Narayanan
- (8) Dr. Kartikeswar Patra
- (9) Dr. Vasant Niwenti Pawar
- (10) Dr. Mahavirsinh Harisinhji Gohil
- (11) Smt. Geeta Mukherjee
- (12) Dr. (Smt.) K.S. Soundaram
- (13) Smt. D.K. Tharadevi Siddartha
- (14) Kumari Uma Bharati
- (15) Kumari Vimla Verma

and 7 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the Budget session, 1992;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members to be appointed by Rajya Sabha to the Joint Committee."

#### **7. Government Bill—Passed**

The Wild Life (Protection) Amendment Bill, 1991, as passed by Rajya Sabha.

{ Time Allotted : 1½ hrs.  
Time taken : 2 hrs. 10 mts.

The motion for consideration of the Bill was moved by Shri Kamal Nath.

The following members took part in the debate:—

- (1) Shri Rasa Singh Rawat
- (2) Shri Leeta Umbrey
- (3) Shri Syed Shahabuddin
- (4) Shri C.M.C. Bala Yogi
- (5) Shri Sukhendu Khan
- (6) Shri Vijay Kumar Yadav
- (7) Smt. Vasundhara Raje
- (8) Shri Sriballav Panigrahi
- (9) Shri Bolin Kuli
- (10) Shri Ayub Khan
- (11) Shri Vijay N. Patil
- (12) Smt. Girija Devi
- (13) Dr. Asim Bala
- (14) Shri Gopi Nath Gajapathi
- (15) Shri Mohan Lal Jhikram

Shri Kamal Nath replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 52 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamal Nath.

The motion was adopted and the Bill was passed.

#### \*8. Statement by Minister

The Minister of Home Affairs made a statement regarding induction of Army in aid to Civil authorities in certain districts of Assam.

#### \*\*9. Government Bill—Passed

##### *The Cancellation of General Elections in Punjab Bill, 1991*

The motion for consideration of the Bill was moved by Shri K. Vijaya Bhaskara Reddy.

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\* At 5 P.M.

\*\* Discussed together

After combined discussion as indicated in para 10 below, the motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.R. Kumaramangalam.

The following members took part in the debate:—

- (1) Shri Bhogendra Jha
- (2) Dr. Kartikeswar Patra

The motion was adopted and the Bill was passed.

**\*\*10. The Punjab Budget—1991-92**

The following items were taken up together:—

- (1) General Discussion on the Budget for the State of Punjab for 1991-92
- (2) Demands for Grants on Account Nos. 1 to 30 in respect of the Budget for the State of Punjab for 1991-92.

The following members took part in the combined debate *vide* paras 9 and 10 above:—

- (1) Shri Madan Lal Khurana
- (2) Shri Pawan Kumar Bansal
- (3) Shri Chandra Shekhar
- (4) Shri George Fernandes
- (5) Shri K.D. Sultanpuri
- (6) Shri Saifuddin Choudhury
- (7) Prof. Prem Kumar Dhumal
- (8) Shri Bhogendra Jha
- (9) Shri K.P. Reddaiah

(10) Shri Anna Joshi

(11) Shri Chitta Basu

Shri Shantaram Potdukhe replied to the debate on the Punjab Budget.

Shri P.R. Kumaramangalam replied to the debate on the motion for consideration of the Bill.

All the Demands for Grants on Account Nos. 1 to 30 (both Revenue Account and Capital Account) in respect of the Budget for the State of Punjab for 1991-92 for the amounts shown under column 3 of the printed list of Demands for Grants on Account (Punjab) for 1991-92, were voted in full.

#### 11. Government Bill—Introduced

**The Punjab Appropriation (Vote on Account) No. 2 Bill, 1991.**

#### 12. Government Bill—Passed

**The Punjab Appropriation (Vote on Account) No. 2 Bill, 1991**

The Motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

#### 13. Matters Under Rule 377

(1) Shri Sriballav Panigrahi raised a matter regarding need to look into the grievances of the workers of Orient Paper Mills at Brajraj Nagar in Orissa.

(2) Shri Mankuram Sodi raised a matter regarding need to provide compensation to the adivasis and others killed by naxalites in Bastar district of Madhya Pradesh.



(3) Shri Rajveer Singh raised a matter regarding need to construct shades on railway platforms at Bareilly Junction (Uttar Pradesh).

(4) Shri Naval Kishore Rai raised a matter regarding need to develop Sitamarhi as a tourist place of national importance.

(5) Shri Hardhan Roy raised a matter regarding need to ensure payment of family pension to the dependents of workers under Family Pension Scheme.

(6) Prof. Savithri Lakshmanan raised a matter regarding need to open a branch Post Office at Kadupissery in Irinjelakuda.

(7) Smt. Bhavana Chikhalia raised a matter regarding need for regular air service between Rajkot and Delhi.

8.21 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th September, 1991)*

**K.C RASTOGI,**  
*Secretary-General.*

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*Corrigenda*

In Bulletin Part-I dated 13 September, 1991—

Page 8, item 8(15), *after* line 2—

*read* "The motion for leave to introduce the Bill moved by Shri Uttamrao Patil was opposed. The motion was adopted and the Bill was introduced.

MGIP (PLU) MRND-165BLS-16-9-91.

**LOK SABHA**

**BULLETIN—PART I**  
**(Brief Record of Proceedings)**

**Tuesday, September 17, 1991/Bhadra 26, 1913 (Saka)**

**No. 48**

**11-02 A.M.**

**1. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the National Power Transmission Corporation Limited, New Delhi, for the year 1989-90.
  - (ii) Annual Report of the National Power Transmission Corporation Limited, New Delhi, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) above.
- (2) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications, for the year 1989-90 (Hindi and English versions).
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1989-90.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) above.

## 2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 14th September, 1991, Rajya Sabha agreed without any amendment to the Special Protection Group (Amendment) Bill, 1991, passed by Lok Sabha on the 11th September, 1991.

(ii) That at its sitting held on the 10th September, 1991, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect five members of the Rajya Sabha to the Joint Committee on Offices of Profit and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri E. Balanandan
- (2) Shrimati Kailashpati
- (3) Shri Som Pal
- (4) Shri Santosh Kumar Sahu
- (5) Shri Subramanian Swamy

\*(iii) That at its sitting held on the 17th September, 1991, Rajya Sabha agreed without any amendment to the Cancellation of General Elections in Punjab Bill, 1991, passed by Lok Sabha on the 16th September, 1991.

## 3. Assent to Bills

(i) Secretary-General laid on the Table the Appropriation (No. 4) Bill, 1991 passed by the Houses of Parliament during the current session and assented to by the President.

**LOK SABHA**

**BULLETIN—PART I**

**(Brief Record of Proceedings)**

**Wednesday, September 18, 1991/Bhadra 27, 1913 (Saka)**

**No. 49**

**11.04 A.M.**

**1. Statutory Resolution—Adopted**

**Discussion on the following Resolution moved by Shri S.B. Chavan, on the 17th September, 1991, continued:—**

**“That this House approves the continuance in force of the Proclamation dated the 11th May, 1987, in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th November, 1991.”**

**The following members took part in the debate:—**

- (1) Shri Jaswant Singh**
- (2) Shri George Fernandes**
- (3) Shri Indrajit Gupta**
- (4) Shri Ayub Khan**
- (5) Shri Chandrajit Yadav**
- (6) Shri Saifuddin Choudhury**
- (7) Shri Madan Lal Khurana**
- (8) Shri Ram Vilas Paswan**
- (9) Shri Narain Singh Chaudhri**
- (10) Shri A. Ashokrao**
- (11) Shri Kodikkunil Suresh**
- (12) Shri Piyus Tiraky**
- (13) Dr. Kartikeswar Patra**
- (14) Shri P.C. Thomas**

- (15) Shri Bhogendra Jha
- (16) Shri Imchalemba
- (17) Shri Rao Ram Singh
- (18) Shri Sriballav Panigrahi

Shri S.B. Chavan replied to the debate.

On the Resolution House divided, \*Ayes 148; \*Noes 23.

Accordingly, the Resolution was adopted.

## 2. Motion

Shri Eduardo Falciro moved the following motion:—

“That this House do consider the present international situation.”

Three substitute motions were moved by Sarvashri Jaswant Singh, Chandrajit Yadav and E. Ahmed.

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Sharad Dighe
- (3) Shri Chandrajit Yadav
- (4) Shri Indrajit Gupta
- (5) Shri P.V. Narasimha Rao
- (6) Shri Syed Shahabuddin
- (7) Shri Sudarshan Roy Chowdhary
- (8) Shri Chitta Basu
- (9) Shri E. Ahmed
- (10) Shri Bhogendra Jha
- (11) Shri Prithviraj D. Chavan
- (12) Shri M.V.V.S. Murthy
- (13) Prof. Prem Kumar Dhumal
- (14) Shri A. Ashokraaj
- (15) Shri Chandulal Chandrakar
- (16) Shri Inder Jit

Shri Eduardo Falciro replied to the debate.

The substitute motions moved by Sarvashri Jaswant Singh, Chandrajit Yadav and E. Ahmed were withdrawn by leave of the House.

The discussion was concluded.

### 3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (Vote on Account) No. 2 Bill, 1991, passed by Lok Sabha on the 16th September, 1991.

### 4. Assent to Bill

Secretary-General also laid on the Table the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, passed by the Houses of Parliament during the current session and assented to by the President.

### 5. Resignation from Membership of Lok Sabha

The Speaker informed the House that Shri Ajit Anantrao Pawar, an elected member from Baramati constituency of Maharashtra handed over a letter personally to him on the 17th September, 1991 resigning his seat in Lok Sabha with effect from the 18th September, 1991 and that he had accepted his resignation.

### 6. Valedictory Reference

The Speaker made valedictory reference on the conclusion of the First Session of Tenth Lok Sabha.

(Lok Sabha adjourned *sine die* at 7.30 P.M.)

K.C. RASTOGI,  
*Secretary-General.*